



GAHC010164762020

Page No.# 1/217



THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : WP(C)/4237/2020

ABDULLAH AL MAMUN CHOUDHURY
S/O AMZAD HUSSAIN CHOUDHURY
RESIDENT OF BASHDAHAR PT I
PO MATIJURI
DIST HAILAKANDI
ASSAM 788155

VERSUS

THE STATE OF ASSAM AND 5 ORS
REPRESENTED BY THE COMMISSIONER AND SECRETARY
ELEMENTARY EDUCATION DEPARTMENT
GOVT. OF ASSAM
DISPUR
GUWAHATI

2:MISSION DIRECTOR
AXOM SARBA SIKSHA ABHIYAN MISSION
KAHILIPARA
GUWAHATI 19

3:THE DIRECTOR OF ELEMENTARY EDUCATION
ASSAM KAHILIPARA
GUWAHATI 19

4:THE UNION OF INDIA
REPRESENTED BY THE JOINT SECRETARY TO THE GOVT. OF INDIA
DEPT. OF EDUCATION AND LITERACY MINISTRY OF HUMANE RESOURCE
DEVELOPMENT
SHASTRI BHAWAN
NEW DELHI 11000

5:CENTRAL BOARD OF SECONDARY EDUCATION
REPRESENTED BY ITS SECRETARY
SHIKSHA KENDRA



2
COMMUNITY CENTRE
PREET VIHAR
DELHI 110092
6: NATIONAL COUNCIL FOR TEACHER EDUCATION
REPRESENTED BY ITS SECRETARY
G-07
SECTOR 10
DWARKA NEAR METRO STATION
DELHI 110075

Advocate for : MR E AHMED
Advocate for : SC
ELEM. EDU appearing for THE STATE OF ASSAM AND 5 ORS

Linked Case : WP(C)/4227/2020

PURABI BARUAH AND 44 ORS.
D/O- RAJEN BARUAH
R/O- HOUSE NO-4
VILL-KALITAPARA
P.O- AZARA
DIST- KAMRUP (M) (ASSAM)
PIN-781017

2: MRIDUPABAN SARMAH
C/O- PROFULLA SARMAH
VILL-BARICHOWA BRAHMIN GAON
P.O- MUDOIGAON
DIST- GOLAGHAT (ASSAM)
PIN-785614

3: DIPA RANI DOLEY
D/O RADHA KANTA DOLEY
VILL DELHOUSI
P.O. GOHPUR
DIST BISWANATH (ASSAM)
PIN 784168

4: BAHARUL ISLAM
S/O- BAHADUR ISLAM
VILL- SATSIA
P.O- JAMADARHAT
DIST- DHUBRI (ASSAM)
PIN-783330



5: SUMI BARMAN
W/O- DEEPPYOTI PATHAK
VILL- JAKHLIRPAR
P.O- SIMLAGURI
DIST.-BAKSA (ASSAM)
PIN-781313

6: PINKI CHAKRABORTY
C/O- RATAN LAL CHAKRABORTY
VILL- WARD NO- VIII
P.O- LAKSHMISAHAR
DIST- HAILAKANDI (ASSAM)
PIN-788152

7: PRIYANKA DEY
D/O PARESH DEY
VILL-JOYPUR FALTUTULA GAON
P.O-JOYPUR
DIST-DIBRUGARH (ASSAM)
PIN-786614

8: ATOWAR RAHMAN
C/O- ABDUL RAZZAQUE
VILL-BORO PAITARY
P.O- JOYBHUM
DIST- GOALPARA (ASSAM)
PIN-783129

9: ANURADHA DEKA
D/O BHUGESWAR DEKA
VILLAGE DOMAL BETANI
P.O-DOMAL
DIST MORIGAON (ASSAM)
PIN 782105

10: RUPABATI SUTRADHAR
C/O- DHARMESWAR SUTRADHAR
VILL-CHOWKAPARA
DORAPARA
P.O- AGIA
DIST- GOALPARA (ASSAM)
PIN-783120

11: JOYSHREE HATIBORUAH
C/O- MONESWAR HATIBORUAH
VILL- Nowsolia Gaon
P.O- R R L
DIST- JORHAT (ASSAM)



PIN-785006

12: ANKUR KASHYAP
C/O- LATE PRADIP SARMAH
VILL- 3 NO SANTIPUR
P.O CHUNGAJAN
DIST- GOLAGHAT (ASSAM)
PIN-785601

13: KAPIL HUSSAIN
S/O- MD. RAFIQUE HUSSAIN
VILL-GERAMARI PT-V
P.O- GERAMARI
DIST- DHUBRI (ASSAM)
PIN-783339

14: SEWALI DAS
C/O- RABINDRA NATH DAS
VILL- BARIGAON
P.O- DOHELA
DIST- GOALPARA (ASSAM)
PIN-783125

15: RINIMA BARUAH
C/O BIREN BARUAH
VILL- KUMARGAON
P.O- DERGAON
DIST- GOLAGHAT (ASSAM)
PIN-785615

16: BEAUTY DEVI
C/O LATE MANIK SARMA
VILL- MOLIA GAON
P.O- DHEKIAL
DIST- GOLAGHAT (ASSAM)
PIN-785622

17: SAIDUL ISLAM
S/O SHOMEZ UDDIN
VILL- SATSIA
P.O-JAMADARHAT
DIST-DHUBRI (ASSAM)
PIN-783330

18: BARUN SUTRADHAR
S/O BRINDABAN SUTRADHAR
VILLAGE JAKHLIRPAR
P.O. SIMLAGURI



P.S GOBARDHANA
DISTBAKSA (ASSAM)
PIN 781313

19: PARTHA BASAK
S/O- PRABHAT BASAK
VILLAGE- KATAJHAR PATHAR
P.O.- KATAJHAR

DIST- BARPETA (ASSAM)
PIN- 781315

20: RANJAN SUTRADHAR
S/O- ASHOK SUTRADHAR
VILLAGE- BELGURI
P.O.- GUWAGACHA
DIST- BAKSA (ASSAM)
PIN- 781313

21: SADHAN GHOSH
S/O- SUBAL GHOSH
VILLAGE- ATAGAON
P.O.- MAIRAJHAR
DIST- BAKSA (BTAD)
(ASSAM)
PIN- 781315

22: BINOD KARMAKAR
S/O BIKASH KARMAKAR
VILL AND P.O KHAIRABARI
DIST- BARPETA (ASSAM)
PIN- 781315

23: GEETIKA SARMA
D/O- NARAYAN CH. SARMA
VILL-BALIPARA
P.O- BHALUKI
DIST- BARPETA (ASSAM)
PIN-781371

24: KULDIP MEDHI
S/O- DILIP KUMAR MEDHI
VILL-PATHSALA GAON
P.O- PATHSALA
DIST- BARPETA (ASSAM)
PIN-781325

25: AZIBUR RAHMAN



C/O- ABDUR RAHIM
VILLAGE- GUNAIBORI
P.O.- LOCHANABORI
DIST- MORIGAON (ASSAM)
PIN- 782126

26: WARIF AHMED
S/O- SAMSUDDIN
VILLAGE- DURABANDHI GAON
P.O. LOCHANABORI
DIST- MORIGAON (ASSAM)
PIN- 782126

27: PARVEJ SHAH PAHLOVI
S/O- ABDUL MALEQUE
VILLAGE AND P.O.- SAHARIAGAON
P.S- MOIRABARI
DIST- MORIGAON (ASSAM)
PIN- 782126

28: PORISHMITA BORA
D/O- DIP BORA
VILL-GOSSAIN SATRA
P.O- ADHARSATRA
DIST- GOLAGHAT (ASSAM)
PIN-785621

29: MANJUR HUSSAIN
S/O- SAIFUL ISLAM
VILLAGE AND P.O.- SHAGUNBARI
DIST- MORIGAON (ASSAM)
PIN- 782126

30: NAZMA BEGUM
C/O- NAZIR ALI
VILL-MAHIPALKUCHI
P.O- BALIKUCHI
DIST- KAMRUP (R) (ASSAM)
PIN-781381

31: AMIT PRASAD
S/O- SUKHRAJ PRASAD
VILL- WATIZOR
P.O- WATIZOR
DIST- WEST KARBI ANGLONG (ASSAM)
PIN-782446

32: KRISHNA CHAUHAN



S/O- BASUDEO CHAUHAN
VILLAGE- WATIZOR NO 2
P.O.- WATIZOR NO 2
P.S- KHERONI
DIST- WEST KARBI ANGLONG (ASSAM)
PIN- 782446

33: RUBIA KHATUN
D/O- MD AZIZUR RAHMAN
VILLAGE- UDALI KACHARI GAON
P.O.- UDALI BAZAR
DIST- HOJAI (ASSAM)
PIN- 782446

34: RIMA KUMARI CHAUHAN
C/O- MOHIT NARAYAN CHOUHAN
VILL-HOJAI RAMPUR PHE ROAD
P.O- HOJAI
DIST- HOJAI (ASSAM)
PIN-782435

35: BABILON BORA
D/O- LATE NAREN CH. BORA
VILL-RUPAIBARI
P.O- AHATGURI
DIST- MORIGAON (ASSAM)
PIN-782412

36: GITANJALI HAZARIKA
C/O- RANJIT DEKA
VILL-BARBARI
P.O- BURHA
DIST- DARRANG (ASSAM)
PIN-784148

37: DEBAJIT CHETIA
C/O- UMESH CHETIA
VILL-BAGICHA GAON
P.O- DHAKUAKHANA
DIST- LAKHIMPUR (ASSAM)
PIN-787055

38: PRIYANKA SARKAR
C/O- LATE SUBASH SARKAR
VILL- BHASKAR NAGAR
P.O- BINOVA NAGAR
DIST- KAMRUP (ASSAM)
PIN-781018



39: DIPIKA DEBNATH
D/O- PRABHASH DEBNATH
R/O- KALAHABHANGA
WARD NO- 03
P.O- BARPETA ROAD
DIST- BARPETA
PIN-781315

40: BARNALI BHUYAN
D/O- LATE TANKESWAR BHUYAN
VILL- MORAN SIDING STATION
P.O-MORAN KHATKHATI
DIST-CHARAIDEO (ASSAM)
PIN-785669

41: PRANAMI BORA
C/O GONESH CH. BORA
VILL- CHORACHOWA GAON
P.O-PANICHAKUA
DIST-JORHAT
PIN-785006

42: JEHIRUL ISLAM
S/O ALIMUDDIN VILL. AND PO. KACHARIJAN
DIS. MORIGAON
PIN-782105
ASSAM

43: SHUMA BALA SHILL
C/O SUKUMAR SHILL
VILL- BANNYAGURI
P.O- JALESWAR
DIST- GOALPARA (ASSAM)
PIN-783132

44: KABERI KAKATI
D/O- JITEN KAKATI
VILL- MISSAMARI
P.O- HALEM
DIST- BISWANATH (ASSAM)
PIN-784170

45: ANJUNARA BEGUM
C/O- ISMAIL HUSSAIN
VILL-KOTHAKUTHI PT-1
P.O- DHUPDHARA
DIST- GOALPARA (ASSAM)



PIN-783123
VERSUS

THE STATE OF ASSAM AND 5 ORS.
REP .BY THE COMMISSIONER AND SECRETARY TO THE GOVT. OF ASSAM
EDUCATION ELEMENTARY DEPTT. DISPUR
GUWAHATI-781006

2:THE AXOM SARBA SIKSHA ABHIJAN MISSION
REP BY THE MISSION DIRECTOR
SARBA SIKSHA ABHIJAN MISSION
ASSAM

KAHILIPARA
GUWHATI-19

3:THE DIRECTOR
ELEMENTARY EDUATION
ASSAM

KAHILIPARA
GUWHATI-19

4:THE MISSION DIRECTOR
SARBA SIKSHA ABHIJAN MISSION
ASSAM

KAHILIPARA
GUWHATI-19

5:NATIONAL COUNCIL FOR TEACHER EDUCATION
REP. BY ITS MEMBER SECRETARY
HANS BHAWAN
WING-II

1
BAHADURSAH JAFAR MARG
NEW DELHI-110002

6:THE UNION OF INDIA
REP BY THE JOINT SECRETARY TO THE GOVT. OF INDIA
DEPTT. OF SCHOOL EDUCATION
AND LITERACY
MINISTRY OF HUMAN RESOURCE
DEVELOPMENT SHASTRI BHAWAN
NEW DELHI-110001

Advocate for : MR. K M MAHANTA
Advocate for : ASSTT.S.G.I. appearing for THE STATE OF ASSAM AND 5 ORS.

Linked Case : WP(C)/4269/2020

MINAKSHI BARUAH AND 33 ORS
D/O. JOGEN BARUAH



VILL. SALAI PARA
P.O. DEODHANIGHAT
P.S. SIPAJHAR
DIST. DARRANG
ASSAM
PIN-784147.

2: JAHANARA KHANAM
D/O. BANIZ KHAN
VILL. HATIZANA
P.O. JOSHIHATIPARA
DIST. BARPETA
PIN-781316.

3: SANIWARA KHATUN
D/O. SEKANDAR ALI
VILL. KAHIBARI PAM
P.O. MANIKPUR
P.S. BAGHBAR
DIST. BARPETA
PIN-781308.

4: HIMAKSHI SSHARIA
D/O. SASHINDRA NATH SAHARIA
VILL. BELKONA
P.O. BIHDIA
P.S. BAIHATA CHARIALI
DIST. KAMRUP (R)
PIN-781381.

5: DOLI MONI BHATTACHARYA
D/O. PRATUL BHATTACHARYA
RANGIA
BHATTAPARA
P.O. RANGIA
P.S. RANGIA
DIST. KAMRUP (R)
PIN-781354.

6: PAMPI DAS
D/O. PARAMANANDA DAS
VILL. MAJPARA
P.O. CHHAYGAON
P.S. CHHAYGAON
DIST. KAMRUP (R)
PIN-781124.

7: INDRANI SARMAH



D/O. BHABEN CHANDRA SARMAH
PUB GITANAGAR PATH
2 NO. MATHGHARIA YA
P.O. AND P.S. NOONMATI
DIST. KAMRUP (M)
PIN-781020.

8: POMPA DAS
D/O. SITU DAS
VILL. RANGABAK PT. 1
P.O. KATLICHERRA
P.S. KATLICHERRA
DIST. HAILAKANDI
PIN-788161.

9: SYEDA KHURSIDA AHMEDA
D/O. RAFIQUDDIN AHMED
VILL. DHUHI NO.1
P.O. DHUHI
P.S. KAYAN
DIST. KAMRUP (R)
PIN-781350.

10: DISHA KALITA
C/O. JATINDRA NATH KALITA
VILL. AND P.O. TULSIBARI
DIST. KAMRUP (R)
PIN-781376.

11: SWAPNALI CHOUDHURY
D/O. BHUPATI CHOUDHURY
VILL. AND P.O. CHENGA
P.S. BARPETA
DIST. BARPETA
PIN-781305.

12: PRANITA DAS
D/O. PURNA RAM DAS
VILL. CHARANGBARI
P.O. TAMULPUR
P.S. TAMULPUR
DIST. BAKSA
PIN-781367.

13: PALLABI DUTTA
D/O. ROHESWAR DUTTA
LAHOWAL PATRAGAON
P.O. LAHOWAL



P.S. LAHOWAL
DIST. DIBRUGARH
ASSAM
PIN-786010.

14: MASHUT ALAM
S/O. AZGAR ALI
VILL. FALIHAMARI PAM
P.O. FALIHAMARI PATHER
P.S. BHURAGAON
DIST. MORIGAON
ASSAM
PIN-782127.

15: MUNMEE DEKA
D/O. LT. MAHESWAR DEKA
VILL. TOWN BANTOW
WARD NO.14
P.O. KHELMATI
DIST. LAKHIMPUR
PIN-787031.

16: NILAKSHI PHUKAN
D/O. BHUPEN PHUKAN
NATUN NIRMALIGAON
P.O. C.R. BUILDING
DIST. DIBRUGARH
ASSAM
PIN-786003.

17: PRIYANKA GOGOI
D/O. JOYGURU GOGOI
ARAPATHAR GAON
BHADOI PANCHALI
P.O. BHADOI PANCHALI
P.S. DULIAJAN
DIST. DIBRUGARH
PIN-786191.

18: MOFIDA KHATUN
D/O. NAZIMUDDIN
VILL. DOWAMARI
P.O. DEWAGURI
P.S. LAHARIGHAT
DIST. MORIGAON
PIN-782127.



19: NAMITA DUTTA
D/O. NARAYAN DUTTA
VILL. GARUBANDHA
P.O. ORANG
P.S. ORANG
DIST. UDALGURI
PIN-784114.

20: KANKAN KUMAR DAS
S/O. HEMANTA KUMAR DAS
VILL. BARUAPARA
P.O. CHHAYGAON
P.S. CHHAYGAON
DIST. KAMRUP (R)
PIN-781124.

21: SUBHAM GHOSH
S/O. NITAI GHOSH
NIRMAL VILLA NEAR RAILWAY HIGH SCHOOL
RANGIA WARD NO.6
DIST. KAMRUP
P.O. AND P.S. RANGIA
PIN-781354.

22: REHANA SULTANA BEGUM
C/O. MERAJ HUSSAIN
P.O. KHELMATI
WARD NO.14
NEAR GIRLS COLLEGE
DIST. NORTH LAKHIMPUR
ASSAM
PIN-787005.

23: GITANJALI DAS
D/O. KAMINI KANTA DAS
VILL. MAJORKURI
P.O. RAMDIA
P.S. HAJO
DIST. KAMRUP (R)
PIN-781102.

24: RAJIB KALITA
S/O. GIRINDRA KALITA
RANGIA TINIALI NEW MARKET
WARD NO.7
P.O. AND P.S. RANGIA
DIST. KAMRUP
ASSAM



PIN-781354.

25: SAIBUR RAHMAN
S/O. NURJAMAL ALI
VILL. BRAHMAPUTRA CHAPARI
P.O. BURIGANG
P.S. GINGIA
DIST. BISWANATH
ASSAM
PIN-784176.

26: BAHARUL ISLAM
S/O. UMAR FARUK
VILL. BRAHMAPUTRA CHAPORI
P.O. BURIGANG
P.S. GINGIA
DIST. BISWANATH ASSAM
PIN-784176.

27: CHANDRA MOLLIKA DAS
D/O. KARTIK DAS
P.S. RAMKRISHNA NAGAR
P.O. ANILGARH
VILL. BAGANTILLA
DIST. KARIMGANJ
PIN-788156.

28: MAYURIMA TIMSINA
C/O. RISHI KUMAR TIMSINA
VILL. NO.1 BHURBANDHA
SULLUNG
P.O. BORGHULI
P.S. ULLUWANI
DIST. NAGAON
PIN-782143.

29: ARUN KUMAR
S/O. RAM KRIPAL PRASAD
RAJA ALI ROAD
KANAKLATA PATH
TINSUKIA
DIST. TINSUKIA
PIN-786125.

30: BHANITA DAS
D/O. ANANTA DAS
VILL. ANDP .O. SALPARA
P.S. DHUPDHARA



DIST. GOALPARA
ASSAM
PIN-783123.

31: GITAMONI BASUMATARY
D/O. PARESH CHANDRA DAS
VILL. BHURAPARA
P.O. BHAGABATIAPARA
DIST. KAMRUP (R)
PIN-781132.

32: JYOTI BASUMATARY
D/O. AMIT CHANDRA BASUMATARY
VILL. RAJA PANICHANDRA
P.O. RANI
P.S. PALASBARI
DIST. KAMRUP (R)
ASSAM
PIN-781131.

33: CHIMAPA DAS
D/O. RABINDRA NATH DAS
P.O. MIRZA
P.S. PALASHBARI
DIST. KAMRUP (R)
ASSAM
PIN-781125.

34: BANASHREE DAS
C/O. LAKSMI RAM DAS
VILL. AND P.O. MIRZA
(NEAR JANATA PRESS)
P.S. PALASHBARI
KAMRUP (R)
ASSAM
PIN-781125.
VERSUS

THE STATE OF ASSAM AND 5 ORS
REP. BY THE COMM. AND SECY.
TO THE GOVT. OF ASSAM
EDUCATION ELEMENTARY DEPTT.
DISPUR
GUWAHATI-781006.

2: THE AXOM SARBA SIKSHA ABHIJAN MISSION

REP. BY THE MISSION DIRECTOR



SARBA SIKSHA ABHIJAN MISSION
ASSAM
KAHILIPARA
GUWAHATI-19.
3:THE DIRECTOR

E
EMENTARY EDUCATION
ASSAM
KAHILIPARA
GUWAHATI-781019.
4:THE MISSION DIRECTOR

SARBA SIKSHA ABHIJAN MISSION
ASSAM
KAHILIPARA
GUWAHATI-19.
5:THE NATIONAL COUNCIL FOR TEACHER EDUCATION

REP. BY ITS MEMBER SECRETARY
HANS BHAWAN
WITH-II
1
BAHADUSAH JAFARMARG
NEW DELHI-110002.
6:THE UNION OF INDIA
REP. BY THE JOINT SECRETARY TO THE GOVT. OF INDIA
DEPTT. OF SCHOOL
EDUCATION AND LITERACY
MINISTRY OF HUMAN RESOURCES DEVELOPMENT
SHASTRI BHAWAN
DELHI-110001.

Advocate for : MR. D M NATH
Advocate for : SC
EDU appearing for THE STATE OF ASSAM AND 5 ORS

Linked Case : WP(C)/3851/2020

SUJATA BHARALI AND 75 ORS.
S/O NILACHAL BHARALI
R/O H. NO. 1
BY LANE 1 USHA NAGAR
SUPER MARKET
DIST. KAMRUP (ASSAM)
PIN-781006



2: BHANU DAS
D/O- MUHIRAM DAS
R/O- DOUDHRY KHAT
P.O- CHOUDHURY KHAT
DIST- KAMRUP (R) (ASSAM)
PIN-781141

3: ELORA DAS
S/O- SRI UPEN CH. DAS
VILL-SARPARA
P.O- SARPARA
DIST- KAMRUP (R) (ASSAM)
PIN-781122

4: SANGHITA DEY
D/O SWAPAN KUMAR DEY
VILL DEBESHWAR BHABAN
JAGAT KUTIR
DIST- SILCHAR (ASSAM)
PIN-788004

5: MUKTADIR HUSSAIN LASKAR
S/O ALIM UDDIN LASKAR
R/O UTTARJOSNABAD-I
P.O- LALA
DIST- HAILAKANDI
PIN-788163

6: JAYANTA BORUAH
S/O JIBAN BORUAH
VILL-BIHPURIA WARD NO-4
P.O- BIHPURIA
DIST- LAKHIMPUR (ASSAM)
PIN-784161

7: SANGITA SHARMA
D/O KASHI NATH SHARMA
VILL-NO-1 PHUHURABARI
P.O- ROWTA CHARILI
DIST- UDALGURI (ASSAM)
PIN-784508

8: RISHITA BORA
D/O JYOTHI KANTA BORA
R/O SARUKACHARI GAON
P.O- BAMBORAHI
DIST- GOLAGHAT (ASSAM)



PIN-785702

9: NANDITA GOGOI
D/O PRANAB GOGOI
VILL- CHARING
BARUWATI GAON
P.O- CHARING
DIST- SIVASAGAR (ASSAM)
PIN-785661

10: ROJI CHETRY
D/O MADAN BAHADUR CHETRY
VILL-MORISHUTI
P.O-RANGACHAKUA
DIST- SONITPUR (ASSAM)
PIN-784182

11: BHITAI GOGOI
D/O GUNA GOGOI
VILL-LAGUABARI
P.O- RAJMAI
DIST- SIVSAGAR (ASSAM)
PIN-785672

12: SAHIDUL ISLAM
S/O JONAB ALI
VILL-NO-2 KUMALIA
P.O- PANIBHARAL
DIST- BISWANATH (ASSAM)
PIN-784176

13: NURUL AMIN
S/O-LATE AFIJUDDIN MUNSHI
VILL- NO-4 BHOJMARI
P.O- TEWARIPAL
DIST- BISWANATH
PIN-784175

14: MONISHA HAZARIKA
C/O PARTHA SARATHI HAZARIKA
VILL-KATAKI PUKHURI
NOWSOLIA
P.O- R.R.L
DIST- JORHAT (ASSAM)
PIN-785006

15: MUSADDIKA AHMED
C/O ERSHAD AHMED



VILL-KALYANPUR
WARD NO-8
P.O- MORIGAON
DIST- MORIGAON (ASSAM)
PIN-782105

16: PRIYAKSHI RAI
D/O SUDHIR RAI
VILL-AMGURI 7 NO WARD
P.O- AMGURI
DIST- SIVASAGAR (ASSAM)
PIN-785680

17: KIMI CHETRI
C/O RAJESH ADHIKARI
VILL-JOGDUAR NARENG PACHANI GAON
P.O- JOGDUAR
DIST- JORHAT (ASSAM)
PIN-785112

18: JYOTI BORDOLOI
D/O LOKESWAR BORDOLOI
VILL-TELENI
P.O- MAIL BAZAR
DIST- BISWANATH (ASSAM)
PIN-784170

19: PINKI MONI GOHAIN
D/O BHABA KANTA GOHAIN
VILL-HICHINGOLIA
P.O- DHALPUR
DIST- LAKHIMPUR (ASSAM)
PIN-784165

20: KARABI KALITA
C/O- RAMENDRA KR. BORGOHAIN
VILL-AMULAPATTY
DHAKUAKHANA
P.O- DHAKUAKHANA
DIST- LAKHIMPUR (ASSAM)
PIN-787055

21: PARAG GOGOI
C/O LALIT KUMAR GOGOI
VILL-DIGHALA
P.O- DHAKUAKHANA
DIST- LAKHIMPUR (ASSAM)
PIN-787055



22: ARIFA BEGUM
C/O SARIFUDDIN AHMED
VILL-KALYANPUR WARD NO-8
P.O- MORIGAON
DIST- MORIGAON (ASSAM)
PIN-782105

23: DILIP SARMA
S/O- AN PRASAD SARMA
VILL-MERABIL
P.O- SHILLONGKHUTI
DIST- UDALGURI (ASSAM)
PIN-784508

24: CHIRANTAN DARSON BORA
S/O- DARSON KUMAR BORA
VILL- DHEKIAL
P.O- DHEKILI
DIST- GOLAGHAT (ASSAM)
PIN-785622

25: PINKI DOLEY @ PINKY PEGU
W/O- SIDANANDA PEGU
VILL-BAHIR TAJIK GAON
P.O- GOGAMUKH
DIST- DHEMAJI (ASSAM)
PIN-787034

26: MIFTAHUN NAHER
S/O SHARIFUL ISLAM
VILL- PANDHOWA
P.O- GARCHIGA
DIST- LAKHIMPUR (ASSAM)
PIN-787052

27: IMADUL RAHMAN
S/O- ABUL KASHEM
VILL-KASOMBARI SONARI GAON
P.O- KOUPATI
DIST- DARRANG (ASSAM)
PIN-784113

28: MOUSUMI BORA
D/O NITUL BORA
VILL- BOKOLAI
P.O- ATHABARI
DIST- GOLAGHAT (ASSAM)



PIN-785625

29: SHUMA BALA SHILL
C/O SUKUMAR SHILL
VILL- BANNYAGURI
P.O- JALESWAR
DIST- GOALPARA (ASSAM)
PIN-783132

30: POPI BORUAH
D/O RAJANI BORUAH
VILL- BONGAON
DIST- GOLAGHAT (ASSAM)
PIN-785611

31: KAMALA PRADHAN
W/O SATISH PRADHAN
VILL-DATH KALA
P.O- BAKARI DALONI
DIST- BISWANATH (ASSAM)
PIN-784172

32: SABINA YESMIN CHOUDHURY
D/O- MAINUL HOQUE
R/O WARD NO 4
UDAYANAGAR
MANGALDAI
P.O- MANGALDAI
DIST- MANGALDAI
PIN-784125

33: FATIMA BEGUM
D/O NAZMUL HOQUE
VILL- BORJAHA GAON
P.O- UDALI BAZER
DIST- HOJAI (ASSAM)
PIN-782446

34: ANKITA GOSWAMI
D/O MR ASHOK GOSWAMI
VILL- BOR PUKHURI PAR GAON
P.O- MUDOI GAON
DIST-GOLAGHAT (ASSAM)
PIN-785614

35: SHILPA CHETRY
D/O JNAN BAHADUR CHETRY
VILL- BORBHOGIA



P.O- BORSOLA
DIST- SONITPUR (ASSAM)
PIN-784117

36: GIRINDRA THAPA
S/O LATE NABARAJ THAPA
VILL- BARBHOGIA
P.O- BORSOLA
DIST- SONITPUR
PIN-784117

37: AJAY KUMAR SARKAR
S/O ABHI RAM SARKAR
VILL AND P.O- KIRTAN PARA
DIST- BANGAIGAON
PIN-783384

38: KHAGEN CHETRY
S/O THANDA RAM CHETRY
VILL-BARBHOGIA
P.O- BORSOLA
DIST- SONITPUR
PIN-784117

39: FUL MIYAN
S/O KHAIRAT ALI
VILL-SODAIBORAH
P.O- ITAKHOLA
DIST- BISWANATH (ASSAM)
PIN-784182

40: SURAVI DAS
D/O DILIP DAS
VILL-HENGRABARI FOREST GATE
P.O- DISPUR
DIST- KAMRUP (ASSAM)
PIN-781006

41: DIGANTA SHARMA
C/O- LATE RABIN SARMA
VILL-AKHARA
P.O- SURADI
DIST- NALBARI
PIN-781340

42: JOYSHREE SAIKIA
D/O- ROBIN SAIKIA
VILL. NORTH HAIBARGAON



L.K. ROAD
NEAR NURSING HOME
P.O- HAIBARGAON
DIST- NAGAON (ASSAM)
PIN-782002

43: NABANITA ROY
C/O- KAMAL ROY
VILL- MILAN NAGAR
DURGA MANDIR
P.O- BALADMARI
DIST- GOALPARA (ASSAM)
PIN-783121

44: TUSHAR KANTI BISWAS
S/O TAPASH BISWAS
R/O- SAPATGRAM
WARD NO. 3
P.O- SAPATGRAM
DIST- DHUBRI (ASSAM)
PIN-783337

45: JOGEN CHANDRA ROY
S/O DWIPENDRA NATH ROY
R/O MADHUSOULMARI PT-2
P.O- KHUDIMARI
DIST- DHUBRI (ASSAM)
PIN- 783331

46: ASHIK AHMED
S/O AHMED ALI
VILL- KOCHGAON
P.O- CHARILI
DIST.- BISWANATH
PIN-784176

47: ARPITA ROY
D/O HARI ROY
R/O- NAYAPATAN
P.O- BHANGA BAZAR
DIST- KARIMGANJ (ASSAM)
PIN-788701

48: ISMAIL ALI BARBHUIYA
S/O BASIR UDDIN BARBHUIYA
R/O HAILAKANDI TOWN WARD NO 11
P.O- R.P ROAD
PIN- 788155



49: WASHIM AKTAR LASKAR
S/O ABDUL KARIM LASKAR
R/O LAKSHMINAGAR
P.O- MONACHERRA
DIST- HAILAKANDI
PIN-788164

50: NASRIN AKTAR TALUKDAR
S/O MD. SUNAHAR ALI TALUKDAR
VILL- KHAGKANDI
P.O- KALIGANJ BAZAR
DIST- KARIMGANJ
PIN-788720

51: SADARUL ALOM LASKAR
S/O- CHAYAR ALI LASKAR
R/O VILLAND P.O- BOALIPAR BAZAR
DIST- HAILAKANDI
PIN- 788155

52: NABAJYOTI SINHA
S/O NANI RAM SINHA
R/O KACHUBARI
P.O- TINOKHAL
DIST- KARIMGANJ
PIN-788724

53: IQBAL HUSSAIN LASKAR
S/O SAFIQL RAHMAN LASKAR
VILL AND P.O- RANGABAK PART-2
DIST- HAILAKANDI
PIN-788161

54: ASRAFUL ALOM LASKAR
S/O ABDUL SUBHAN LASKAR
R/O- VILL. KHELMA PART-VI.
P.O. GUMRA BAZAR.
DIST.- CACHAR
ASSAM
PIN. 788815.

55: IMRAN HUSSAIN MAZUMDER
S/O IMDADUL HOQUE MAZUMDER
R/O- VILL. PAIKUN

P.O. GUMRA
DIST.- CACHAR



ASSAM-788815

56: NASIM AHMED
S/O LATE FAKAR UDDIN
R/O- VILL. KARKARI PART-I
P.O. KALAIN

DIST. CACHAR

ASSAM-788815

57: SAHIN UDDIN
S/O- NIZAM UDDIN
R/O- VILL. DEORAIL.
P.O. BADARPUR

DIST. KARIMGANJ

ASSAM-788806.

58: AZINUR RAHMAN
S/O- RAHMAN ALI

R/O- VILL. FAKIRANITJHAR PART-II.
P.O.- BARKANDA

DIST. DHUBRI

ASSAM- 783348.

59: ANJANA SINGHA
D/O- KRISHNA KUMAR SINGHA
R/O- VILL. KASHIPUR

P.O. BORKHOLA

DIST. CACHAR

ASSAM-788110.

60: R.K. BINDIYA SANA
D/O- BIRENDRA SANA RAJKUMAR

R/O- VILL. CHANDAM LEIKAI

P.O. KAPTANPUR



DIST. CACHAR

ASSAM-788119

61: SABANA BEGUM
D/O- LATE MAYEEN UDDIN TAPADAR

R/O- VILL. TIKARPARA

P.O. SRIGOURI

DIST. KARIMGANJ

ASSAM.

62: JABRUL ISLAM
S/O- SHYAMS UDDIN AHMED.
VILL. BAZARGHAT

P.O. BAZARGHAT

DIST. KARIMGANJ

ASSAM-788733

63: AZHARUL ISLAM
S/O- ABDUL HANNAN
R/O- BATAIYA

P.O. MULLAGANJ BAZAR

DIST. KARIMGANJ

ASSAM-788719.

64: MINAJ UDDIN LASKAR
S/O- MAYUR UDDIN LASKAR

R/O- NARAINPUR PART-V.
P.O. NARAINPUR PART-V.
DIST. HAILAKANDI

ASSAM-788152

65: MUNEEM ROSULABARBHUIYA
S/O- ALIM UDDIN BARBHUIYA

R/O- VILL. VICHINGCH PART-2



P.O. RANGAUTI

DIST. HAILAKANDI

ASSAM. 788155

66: JUBAIR AHMED LASKAR
S/O- ANSAB UDDIN LASKAR

R/O- VILL. NITAINAGAR PART-II

P.O. NITAINAGAR..
DIST. HAILAKANDI
ASSAM - 788155

67: IBRAHIM ALI MOZUMDER
S/O - MOKBUL HUSSAIN MOZUMDER

R/O- VILL. BORHAILAKANADI PT-I

P.O. BORHAILAKANDI
DIST. HAILAKANADI
ASSAM - 788155

68: MRIDUSMITA BORA
D/O MOHAN BORA
VILL AND P.O.- JAGI BHAKAT GAON
DIST- MORIGAON
PIN-782411.

69: HIMAKSHI BHUYAN
W/O DIBYA PRAKASH SONOWAL
VILL-ANANDA TEA ESTATE
P.O- PATHALIPAM
DIST- LAKHIMPUR
PIN-787056

70: PRAFULLA KONCH
S/O- MAHURAM KONCH

R/O- VILL. BORPAKOCH
P.O. MASKHUWA

DIST. DHEMAJI.
ASSAM-787058



71: MANASHREE BORAH
D/O GHANA KANTA BORAH
VILL-NITAIPUKHURI
BAPUTIGARH
P.O- BAM RAJABARI
DIST- SIVSAGAR
PIN-785671

72: JHARNASMITA BORPATRA GOHAIN
C/O- CHAITANYA KALITA
VILL-MORAN KUSHAL NAGAR
P.O- MORANHAT
DIST- DIBRUGARH
PIN-785670

73: PRONAMI PHUKON
C/O MR. NITUL DUTTA
VILL- BANDARMARIGAON
P.O- NOHAT
DIST- SIVSAGAR (ASSAM)
PIN-785662.

74: BHANUMITA SINHA RAJBANGSHI
D/O- BISHNUPADA SINHA RAJBANGSHI
P.O. DULLABCHERRA
DIST. KARIMGANJ

ASSAM-788736

75: MRIDULA SINGHA
W/O- SUBHADRA SINHA

R/O- GOKILA

P.O. TINOKHAL
DIST. KARIMGANJ

ASSAM-788724

76: MADHABI SINGHA
D/O- MADHAB SINGHA

R/O- BAITAKHAL

P.O. KATABARI

DIST. KARIMGANJ



ASSAM-788726
VERSUS

THE STATE OF ASSAM AND 3 ORS
REP BY THE COMMISSIONER AND SECRETARY TO THE GOVT.O F ASSAM
EDUCATION ELEMENTARY DEPTT. DISPUR
GUWAHATI
781006

2:THE DIRECTOR
ELEMENTARY EDUCATION

ASSAM
KAHILIPARA
GUWAHATI 781019

3:NATIONAL COUNCIL FOR TEACHER EDUCATION
REPRESENTED BY ITS MEMBER SECRETARY

HANS BHAWAN
WING II
1
BAHADURSAHJAFAR MARG

NEW DELHI 110002

4:THE UNION OF INDIA
REPRESENTED BY THE
JOINT SECRETARY TO THE GOVT. OF INDIA
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY
MINISTRY OF HUMAN RESOURCES
DEVELOPMENT
SHASTRI BHAWAN
NEW DELHI 110001

Advocate for : MR K K MAHANTA
Advocate for : SC
SEC. EDU. appearing for THE STATE OF ASSAM AND 3 ORS

Linked Case : WP(C)/3722/2020

SHANKU NAMASUDRA AND 11 ORS.
S/O- LT. RASAMAY NAMASUDRA
R/O- VILL- FANAIRBOND
P.O. FANAIRBOND
DIST.- KARIMGANJ
ASSAM
788737

2: SURAJ DAS



S/O- SRI SUSHANTA DAS
R/O- VILL- SINGLACHHERA PART-I
P.O. SINGLACHHERA
DIST.- KARIMGANJ
ASSAM
788736

3: PURNIMA BARDHAN
D/O- SRI RANJIT BARDHAN
R/O- VILL- DULLABCHHERA
P.O. DULLABCHHERA
DIST.- KARIMGANJ
ASSAM
788736

4: RAMA SHANKAR RABIDAS
S/O- SRI DHARAMDEO RABIDAS
R/O- VILL- LALCHERRA
P.O. FANAIRBOND
DIST.- KARIMGANJ
ASSAM
788737

5: GOURISHANKAR ROY
S/O- LT. DINESH CHANDRA ROY
VILL- BAGARGOOL
P.O. RAKESHNAGAR
DIST.- KARIMGANJ
ASSAM
788701

6: AYUSHI VERMA
D/O- LT. RATANLAL VERMA
R/O- VILL- DULLABCHHERA
BARA BAZAR
P.O. DULLABCHHERA
DIST.- KARIMGANJ
ASSAM
788736

7: PRANAMANGSHU BARMAN
S/O- SRI SUBHASH BARMAN
R/O- VILL- TARAPUR
NETAJI NAGAR
P.O. SILCHAR
DIST.- CACHAR
ASSAM
788003



8: RUPAM DAS
S/O- SRI KIRENDRA CHANDRA DAS
R/O- VILL- SUNIARPAR
P.O. GOBINDAGANJ BAZAR
DIST.- KARIMGANJ
ASSAM
788733

9: SWAPNA CHAKRABORTY
D/O- LT. RANJIT CHAKRABORTY
R/O- VILL- DHALCHARA PART-I
P.O. HAYAIRBOND
DIST.- CACHAR
ASSAM
788127

10: SWEETY CHAKRABORTY
D/O- LT. RANJIT CHAKRABORTY
R/O- VILL- DAYAPUR (CRPF CAMP ROAD)
P.O. UDHARBOND
DIST.- CACHAR
ASSAM
788030

11: SUTOPA DAS
D/O- LT. SURJAIT CHANDRA DAS
R/O- HOSPITAL ROAD
P.O. UDHARBOND
DIST.- CACHAR
ASSAM
788030

12: MINARA BEGUM
D/O- MD. SAHAB UDDIN
R/O- VILL- NIZ BANSKANDI
PT-IV
P.O. KARAIKANDI
DIST.- CACHAR
ASSAM
788101
VERSUS

THE STATE OF ASSAM AND 4 ORS
REP. BY THE COMM. AND SECY.
TO THE GOVT. OF ASSAM
EDUCATION ELEMENTARY DEPTT.
DISPUR



GHY-06

2:THE DIRECTOR
ELEMENTARY EDUCATION
ASSAM
KAHILIPARA
GHY-19

3:THE UNION OF INDIA
REP. BY THE JOINT SECY. TO THE GOVT. OF INDIA
DEPTT. OF SCHOOL EDUCATION AND LITERACY
MINISTRY OF HUMAN RESOURCES DEVELOPMENT
SHASTRI BHAWAN
NEW DELHI- 110001

4:CENTRAL BOARD OF SECONDARY EDUCATION REPRESENTED HEREIN
BY ITS SECRETARY
HAVING ITS OFFICE AT 'SIXA KENDRA'

2
COMMUNITY CENTRE
PREET VIHAR
DELHI- 110092.

5:THE NATIONAL COUNCIL FOR TEACHER EDUCATION
(A STATUTORY BODY OF GOVT. OF INDIA)
HAVING ITS OFFICE AT HANS BHAWAN
WING II

1
BAHADUR SHAH ZAFAR MARG
NEW DELHI- 110002
REPRESENTED BY ITS CHAIRPERSON.

Advocate for : MR K K MAHANTA
Advocate for : ASSTT.S.G.I. appearing for THE STATE OF ASSAM AND 4 ORS

Linked Case : WP(C)/4174/2020

BISHNU BAGLARY AND 122 ORS
S/O- NAGEN BAGLARY
VILL- SIRAJULI
P.O- DHEKIAJULI
DIST- SONITPUR (ASSAM)
PIN- 784110

2: AMIT KUMAR BORO
S/O PRAMOD BORO
VILL- BONDALJARONI
P.O- NO-2 PIRAKATA
DIST- SONITPUR (ASSAM)



PIN-784110

3: GAUTAM DAS
S/O GOHINDRA CHANDRA DAS
VILL- MENIPUR PART-I
P.O- SILDUBI
DIST- CACHAR (ASSAM)
PIN-788112

4: SHYAMALIMA DAS
D/O- NABIN DAS
R/O- HOUSE NO-3 BYELANE NO-4 KUNDIL NAGAR
HIRIMBAPUR PATH
ODALBAKRA
GUWAHATI
DIST- KAMRUP (M) (ASSAM)
PIN-781034

5: ANJON KUMAR SENGA
S/O- MANESWAR SENGA
VILL- BORBORI
P.O- BORBORI
DIST- MORIGAON (ASSAM)
PIN-782127

6: DEEP JYOTI SAIKIA
S/O- LATE JADAB SAIKIA
VILL- BARPUKHURI
P.O-KABIRALI
DIST- UDALGURI (ASSAM)
PIN-784525

7: MD AZHARUDDIN LASKAR
S/O MD RAHIMUDDIN LASKAR
VILL- DURGANAGAR PART-V
HURALI
UDHARBOND
P.O- UDHARBOND
DIST- CACHAR (ASSAM)
PIN-788030

8: PRONAB KUMAR NATH
C/O- PROBHANDSHU RN NATH
VILL- BHITOGANGAPUR PART-I
P.O- JARAILTOLA
DIST- CACHAR (ASSAM)
PIN-788127



9: PANKAJ KUMAR PAUL
S/O- BIJOY PAUL
VILL- BHATIGRAM
DURGANAGAR PART- V
P.O- UDHARBOND
DIST- CACHAR (ASSAM)
PIN-788030

10: SUHEL AHMED
S/O LATE NOOR AHMED
VILL- KANKALASH
P.O- BHANGA BAZAR
DIST- KARIMGANJ (ASSAM)
PIN-788701

11: MUKTADIR HUSSAIN LASKAR
C/O- ALIM UDDIN LASKAR
VILL- UTTARJOSNABAD-I
P.O- LALA
DIST- HAILAKANDI (ASSAM)
PIN-788163

12: MOHESH BAISHNAB
S/O- LAKSHINDAR BAISHNAB
VILL- KHELMA PT-I
P.O- GUMRA BAZAR
DIST- CACHAR (ASSAM)

13: BISHAL LASKAR
S/O- RAKESH LASKAR
VILL- KHELMA PT-I
P.O- GUMRA BAZAR
DIST- CACHAR (ASSAM)
PIN-788815

14: DILWAR HUSSAIN
S/O RAFIQUUL HOQUE
VILL- KAZIRGRAM
P.O- BHANGA BAZAR
DIST- KARIMGANJ (ASSAM)
PIN-788701

15: MOHAMMED SALIM AHMED
S/O MOHAMMED JALAL UDDIN
VILL- GULCHARA
P.O- GULCHARA
DIST- KARIMGANJ (ASSAM)
PIN-788720



16: DEEPAK PAMEY
S/O- BUDHESWAR PAMEY
VILL- SANTIBOR GORAH
P.O- DIMOW
DIST- DHEMAJI (ASSAM)
PIN-787059

17: RUP NARAYAN RAI
S/O- DHON BAHADUR RAI
VILL- DIGHALI PATHAR
P.O- MIRIGAON
DIST- GOLAGHAT (ASSAM)
PIN-785602

18: ASHA LATA DEVI
S/O- SAILESH NATH
VILL-BAKRIHAWAR PART I
P.O- PANCHGRAM
DIST- HAILAKANDI (ASSAM)
PIN-788802

19: NOMALA BHATTARAI
S/O- PREM BHATTARAI
VILL- BORI GAON JANGAL
P.O- KHAWRANG
DIST- UDALGURI (ASSAM)
PIN-784509

20: USHA DEVI
D/O- HARKA BAHADUR CHETRY
VILL- JANGAL BORIGAON
P.O- KHAWRANG
DIST- UDALGURI (ASSAM)
PIN-784509

21: SALIM BANI AMIN
S/O- ABDUR RASHID
VILL- CHAILA BARI
P.O- KIRTAN PARA
DIST- BONGAIGAON (ASSAM)
PIN-783384

22: PRONOY KACHARY
S/O BINARAM KACHARY
VILL- BAJRAJHAR
P.O- ROWTA CHARIALI
DIST- UDALGURI (ASSAM)



PIN- 784508

23: PRAFULLA KONCH
S/O- MAHURAM KONCH

VILL. BORPAK KONCH GAON
P.O. MACHKHOWA

DIST- DHEMAJI (ASSAM)
PIN-787058

24: ANJANA SINGHA
C/O- KRISHNA KUMAR SINGHA
VILL- KASHIPUR
P.O- BORKHOLA
DIST- CACHAR (ASSAM)
PIN-788110

25: RAJKUMAR MANDAL
S/O- GAUR MANDAL
VILL- BOGCHARA
P.O- ERA BAMUNDI
DIST- BARPETA (ASSAM)
PIN-781311

26: R.K. BINDIYA SANA
D/O- BIRENDRA SANA RAJKUMAR

R/O- VILL. CHANDAM LEIKAI

P.O. KAPTANPUR

DIST. CACHAR (ASSAM)
PIN-788119.

27: JUBAIR AHMED LASKAR
S/O- ANSAB UDDIN LASKAR

R/O- VILL. NITAINAGAR PART-II

P.O. NITAINAGAR.
DIST. HAILAKANDI (ASSAM)
PIN- 788155.

28: MUNEEM ROSUL BARBHUIYA
S/O- ALIM UDDIN BARBHUIYA

R/O- VILL. VICHINGCH PART-2



P.O. RANGAUTI

DIST. HAILAKANDI (ASSAM)
PIN- 788155.

29: ALI AHMED TAPADAR
S/O- JAMAL UDDIN TAPADAR
VILL- MAHAMMEDPUR
P.O- RONGPUR SOUTH
DIST-HAILAKANDI (ASSAM)
PIN-788163

30: AZHARUL ISLAM
S/O- ABDUL HANNAN
R/O- BATAIYA

P.O. MULLAGANJ BAZAR

DIST. KARIMGANJ
(ASSAM)
PIN -788719.

31: IBRAHIM ALI MOZUMDER

S/O - MOKBUL HUSSAIN MOZUMDER

R/O- VILL. BORHAILAKANADI PT-I

P.O. BORHAILAKANDI
DIST. HAILAKANADI (ASSAM)
PIN - 788155.

32: ABDUS SALAM TAFADAR
S/O- RASHID ALI TAFADAR
VILL- UTTAR NOWABIL
P.O- AMBARI
DIST- HOJAI
PIN-782445

33: DIPANKAR BORA
S/O NILA KANTA BORA
VILL- BATADRABA
SARUHISA
P.O- BATADRABA
DIST-NAGAON (ASSAM)
PIN-782122



34: JINTI DAS
C/O- LATE KHAGEN DAS
VILL- PASCHIM KHAGRABARI
P.O- BAGHMARA BAZAR
DIST- BAKSA
PIN-781328

35: KALYAN DUTTA
S/O- DINESH CH. DUTTA
VILL GERUKABARI
PO GERUKABARI
DIST-BONGAIGAON (ASSAM)
PIN-783390

36: JYOTSNA GOGOI
D/O- LATE MADHAB GOGOI
VILL-KEKURI AHOM GAON
P.O- CHAMARAJAN
DIST- DHEMAJI (ASSAM)
PIN-787058

37: JYOTSNA RANI DEVI
D/O- SUBUDH CHANDRA NATH
VILL- MAYENGIA GAON
P.O- CHARAI BAHU
DIST- MORIGAON (ASSAM)
PIN-782106

38: RINKI DEKA
C/O- KHAGENDRA NATH DEKA
VILL- SARIKOT
P.O- SARIKOT
DIST- KAMRUP (R)
ASSAM
PIN-781380

39: JONMANI SHIL
D/O- ANIL KUMAR SHIL
VILL- KHARALAL PARA
P.O- DUDHNOI
DIST- GOALPARA (ASSAM)
PIN-783124

40: NIBEDITA RAY
C/O- RAJEN RAY
VILL- THEKASHU PT-1
P.O- DUDHNOI
DIST- GOALPARA (ASSAM)



PIN-783124

41: GITANJALI DEVI
D/O- BUDHINATH UPADHYAYA
VILL- GOLMAGAON
P.O-UDALGURI
DIST- UDALGURI (ASSAM)
PIN-784509

42: RUPSRI DAS
D/O- JAGANATH DAS
VILL- GAMARI GURI NO-2
P.O- GAMARI GURI
DIST- GULAGHAT
PIN-785705

43: MISS BARASHA CHETIA
MR. PRADIP CHETIA
VILL- MORANHABI
P.O- SAPEKHATI
DIST-CHARAIDEO
PIN-785692

44: SUMI SALOI
D/O- JATIN SALOI
VILL P.O- BHETHUA
DIST- BARPETA
PIN-781325

45: SARMILA GHOSH
D/O- RUPKUMAR GHOSH
VILL- KHARA LALPARA
P.O- DUDHNOI
DIST-GOALPARA
PIN-783124

46: MANTI PAUL
D/O- DULAL PAUL
VILL- THEKASU PT-II
P.O- DUDHNOI
DIST- GOALPARA
PIN-783124

47: NASRIN AKTAR TALUKDAR
D/O- MD SUNAHAR ALI TALUKDAR
VILL- KHAGKANDI
P.O- KALIGANJ BAZAR
DIST- KARIMGANJ (ASSAM)



PIN-788720

48: SWARUPA BAIDYA
D/O- HARENDRA SUKLABAIDYA
R/O- LINK ROAD
LANE NO-15 HOUSE NO-38
P.O- LINK ROAD
DIST- CACHAR (ASSAM)
PIN-788006

49: KABITA KUMARI
W/O- APURBA KATAKY
VILL- AMLOKHI DOLONI
P.O- HALEM
DIST- BISWANATH (ASSAM)
PIN-784170

50: HARI PRASAD DAS
S/O- UMESH CH DAS
VILL- AHUCHAUL GAON
WARD NO-3
P.O- NORTH LAKHIMPUR
DIST- LAKHIMPUR (ASSAM)
PIN-787001

51: ASHIK AHMED
C/O- AHMED ALI
VILL- KOCH GAON
P.O- BISWANATH CHARIALI
DIST- BISWANATH (ASSAM)
PIN-784176

52: MAHESH CHOUDHURY
S/O- SHASHI MOHAN CHOUDHURY
VILL-BHUYANPARA
P.O- RUPAHI
DIST- BAKSA (ASSAM)
PIN-781318

53: SHAHAR ALI
C/O- KUJRAT ALI
VILL- KAYEMARI
P.O- ANANDA BAZAR
DIST- BAKSA
PIN- 781318

54: FUL MIYAN
S/O- KHAIRAT ALI



VILL- SODAIBORAH
P.O- ITAKHOLA
DIST- BISWANATH (ASSAM)
PIN-784182

55: CHANDRAMA BARUAH
D/O DIPEN BARUAH
VILL- AMORABATI
P.O- DUDHNOI
DIST- GOALPARA
PIN-783124

56: BHAWANI NARAH
D/O- NIRAN NARAH
VILL- PUTABIL
P.O- BORGoya KHAGORI
DIST- LAKHIMPUR
PIN-787031

57: REKHAMONI GOGOI
D/O- LATE GHANA GOGOI
VILL- PUTABIL
P.O- BORGoya KHAGORI
DIST- LAKHIMPUR
PIN-787031

58: WASHIM AKTAR LASKAR
C/O- ABDUL KARIM LASKAR
VILL- LAKSHMINAGAR-II
P.O- MORACHENA
DIST- HAILAKANDI
PIN-78.....

59: RUPSHAN AHMED BARBHUIYA
S/O- FOKOR UDDIN BARBHUIYA
VILL- PURBOKITTERBOND-II
P.O- AMALA
DIST-HAILAKANDI
PIN-788164

60: ABDUL MOTALEB
S/O- SHARIF UDDIN
VILL- BHATNAPAITY
P.O- KADAMTALA
DIST-BARPETA
PIN-781308

61: TUTUMANI CHOUDHURY



C/O- PRADIP DAS
VILL- NAKUL NO-1
P.O- RANGIA
DIST-KAMRUP(R)
ASSAM

62: SHABANA AZMIN
D/O- SHUKUR ALI SHEIKH
R/O- SATHGAON NOWAPARA MALAUPATH
BYELANE NO-6
P.O- PANJABARI
DIST- KAMRUP (M) (ASSAM)
PIN-781037

63: FAIZUN NEHAR
D/O- ANWAR HUSSAIN
VILL- BATAMARI
P.O- BALIKATIA
DIST- NAGAON
PIN- 782122

64: RAKIBUL ISLAM
S/O- IKBAL HUSSAIN
VILL- MAIRAMARA
P.O- HOWLY
DIST-BARPETA
PIN-781316

65: RAFIQUL ISLAM
C/O- LATE AMIR UDDIN
VILL URIA GRANT TUBUKI
P.O- JUMARMUR
DIST-NAGAON (ASSAM)
PIN-782427

66: DILUWAR HUSSAIN
S/O- MOZIBUR RAHMAN
VILL P.O- MOIRABARI
DIST-MORIGAON
PIN-782126

67: ARUNDHATI GOSWAMI
C/O- LATE SATYENDRA GOSWAMI
VILL. P.O- GOBINDAPUR
DIST- BARPETA
PIN-781326

68: MOUMITA GOPE



D/O- RAM KUMAR GOPE
VILL- DUHALIA
P.O- DUHALIA
DIST- KARIMGANJ
PIN-788724

69: SURAJIT DEY
S/O- SUBAL DEY
VILL- DAKHIN GOLAGHAT BASTI
P.O- HOJAI
DIST-HOJAI
PIN-782435

70: SARMISTA PAUL
D/O- GONESH PAUL
R/O- LALA BAZAR
CENTRAL ROAD
P.O- LALA
DIST- HAILAKANDI
PIN-788163

71: DIPANKAR NATH
S/O- THANESWAR NATH
VILL- BORIGAON
P.O- HABIBARANGABARI
DIST-MORIGAON
PIN-782106

72: SAHANARA BEGUM
D/O- ABDUR RASHID MIAH
VILL- BAHATI
P.O- BAHATI
DIST-GOALPARA
PIN-783125

73: BINITA DEVI
W/O- MANABENDRA SARMA
VILL- JYOTINAGAR (PATHSALA)
P.O- PATHSALA
DIST-BARPETA
PIN-781325

74: MARFUN NEHAR BEGUM
C/O- NARUL HAQUE
VILL- ULUBARI
P.O- JANGALPARA
DIST- DARRANG
PIN-784116



75: CHAMPAK JYOTI DAS
C/O- DWIJEN DAS
VILL-BHATHIPARA
P.O- CHHAYGAON
DIST-KAMRUP(R)
PIN-781124

76: RABIJA BEGUM
D/O- RAMJAN ALI
VILL- SHILLONGANI
P.O- SHILLONGANI
DIST-NAGAON
PIN-782002

77: ARIFA BEGUM
C/O- SARIFUDDIN AHMED
VILL- KALYANPUR
P.O- MORIGAON
DIST- MORIGAON
PIN-782105

78: MUSADDIKA AHMED
C/O- ERSHAD AHMED
VILL- KALYANPUR
P.O- MORIGAON
DIST- MORIGAON
PIN-782105

79: NURUL AMIN
S/O- LATE AFIJUDDIN MUNSHI
VILL- NO-4 BHOJMARI
P.O- TEWARIPAL
DIST- BISWANATH
PIN-784175

80: NAZARUL ISLAM
S/O- ABDUL KHALEK
VILL- NO-4 BHOJMARI
P.O- TEWARIPAL
DIST- BISWANATH
PIN-784175

81: DILOWAR HUSSAIN
S/O- SAYAD JAMAL
VILL- NO-4 BHOJMARI
P.O- TEWARIPAL
DIST- BISWANATH



PIN-784175

82: SAHIDUL ISLAM
S/O- JONAB ALI
VILL- NO-2 KUMALIA
P.O- PANIBHARAL
DIST- BISWANATH
PIN-784176

83: PINKY SUKLABAIDYA
D/O- B B SUKLABAIDYA
VILL- AMRAGHAT
P.O- DARMIKHAL
DIST-CACHAR
PIN-788116

84: SANGHITA DEY
D/O SWAPAN KUMAR DEY
R/O- DEBESHWAR BHABAN
JAGAT KUTIR PREMTALA
P.O- SILCHAR
DIST- CACHAR
PIN-788004

85: MIFTAHUN NAHER
S/O SHARIFUL ISLAM
VILL- PANDHOWA
P.O- GARCHIGA
DIST- LAKHIMPUR (ASSAM)
PIN-787052

86: BIPRO BHUSAN GOSWAMI
S/O BIMAN BIHARI GOSWAMI
VILL. P.O. - MIRJAPUR
DIST-KARIMGANJ (ASSAM)
PIN-788701

87: DIPANJALI CHAKRABORTY
D/O DIPAK CHAKRABORTY
STATION ROAD OPPOSITIE KARIMGANJ COLLEGE
P.O. KARIMGANJ
DIST KARIMGANJ (ASSAM)
PIN 788710

88: EKRAMUL HUSSAIN CHOUDHURY
S/O- ABDUL KALAM CHOUDHURY
VILL-MASLY



P.O- BHANGA BAZAR
DIST- KARIMGANJ
PIN-788701

89: PANKAJ DHUNGANA
S/O BHOLA DHUNGANA
VILL-KAMAR PATHAR
P.O- BORGAON
DIST- SONITPUR
PIN-784149

90: TANUSRI SHILL
S/O- DHANESH SHILL
VILL- KATONIGAON
P.O- THELAMARA
DIST- SONITPUR
PIN-784149

91: RAJESH KR. DEORI
C/O- DIMBAJIT DEURI
R/O- HOUSE NO-43
JUGASHREE NAGAR MODERN SCHOOL ROAD
KAHILIPARA
P.O- KAHILIPARA
DIST- KAMRUP (M)
PIN-781019

92: PARISMITA DEORI
C/O- DIMBAJIT DEURI
R/O- HOUSE NO-43
JUGASHREE NAGAR MODERN SCHOOL ROAD
KAHILIPARA
P.O- KAHILIPARA
DIST- KAMRUP (M)
PIN-781019

93: DULUMANI BORO
RABI RAM BORO
VILL- BORGAON CHAPORI
P.O- BORGAON
DIST- SONITPUR
PIN-784149

94: MANISHA TALUKDAR
C/O- BENU TALUKDAR
VILL- BAHARI
P.O- BAHARIHAT
DIST- BARPETA



PIN-781302

95: POMPI SARKAR
D/O- LATE USHA SARKAR
VILL- KHAIRABARI
P.O- KHAIRABARI
DIST-BARPETA
PIN-781315

96: HIRANMAYEE PATHAK
C/O- BHUMIDHAR PATHAK
VILL- BARBILA
P.O- BHELLA
DIST- BARPETA
PIN- 781309

97: JACINTA D SHIRA
D/O NIREN MARAK
VILL- LEMAKONA
P.O- BAIDA
DIST- GOALPARA
PIN-783120

98: MARZIA SULTANA LASKAR
D/O NIZAM UDDIN LASKAR
VILL- KANAKPUR PART-I
P.O-
DIST- CACHAR
PIN-788006

99: FAIJ UDDIN
S/O- ASAD ALI
VILL- UTTAR KALAKATI
P.O- TEWARIPAL
DIST-BISWANATH (ASSAM)
PIN-784175

100: ARPITA ROY
D/O HARI ROY
R/O- NAYAPATAN
P.O- BHANGA BAZAR
DIST- KARIMGANJ (ASSAM)
PIN-788701

101: SUSMITA BHATTACHARJEE
D/O- SWAPAN KUMAR BHATTACHARJEE
R/O- VIVEKANANDA ROAD
W/NO-7



P.O- LALA
DIST- HAILAKANDI (ASSAM)
PIN-788163

102: MADHABI SINGHA
D/O- MADHAB SINGHA

R/O- BAITAKHAL

P.O. KATABARI

DIST. KARIMGANJ

ASSAM-788726

103: MRIDULA SINGHA
W/O- SUBHADRA SINHA

R/O- GOKILA

P.O. TINOKHAL
DIST. KARIMGANJ

ASSAM-788724

104: PRANAMANGSHU BARMAN
S/O- SUBASH BARMAN
VILL- TARAPUR
NETAJI NAGAR
P.O- SILCHAR
DIST-CACHAR
PIN-788003

105: SURAJ DAS
C/O- SUSHANTA DAS
VILL- SINGLA CHERRA PART-I
P.O- SINGLA
CHERRA
DIST- KARIMGANJ
(ASSAM)
PIN-788736

106: SUTOPIA DAS
D/O- LATE SURAJIT CH. DAS
VILL- UDHARBOND
P.O- UDHARBOND
DIST- CACHAR
PIN-788030



107: PURNIMA BARDHAN
D/O- RANJIT BARDHAN
VILL- DULLABCHERRA
P.O- DULLABCHERRA
DIST- KARIMGANJ
PIN- 788736

108: SABYASACHI DAS
S/O- BINOD CH. DAS
VILL- KALINAGAR COLONY P.O- MANIKNAGAR
DIST- KARIMGANJ (ASSAM)
PIN- 788166

109: SWEETY CHAKRABORTY
D/O LATE RANJIT CHAKRABORTY
VILL- UDHARBAND DAYAPUR
DIST- CACHAR (ASSAM)
PIN-788030

110: GOURISHANKAR ROY
S/O LATE DINESH CH. ROY
VILL- BAGARGOOL
P.O- RAKESHNAGAR
DIST- KARIMGANJ
PIN-788701

111: RUPAM DAS
S/O- KIRENDRA CH. DAS
VILL- SUNAIRPAR
P.O- GOBINDAGANJ BAZAR
DIST-KARIMGANJ (ASSAM)
PIN-788733

112: DHIRAJ KUMAR
C/O TARVN KUMAR
VILL- MIRZA
P.O-MIRZA
DIST-KAMRUP (ASSAM)
PIN-781125

113: PUJA RANI SAIKIA
D/O- RAJU SAIKIA
VILL- CHOW KHAM TING GAON
P.O. - SISSI BOR GAON
DIST- DHEMAJI (ASSAM)
PIN-787110



114: JOYSHREE SAIKIA
D/O- ROBIN SAIKIA
VILL. NORTH HAIBARGAON
L.K. ROAD
NEAR P. K. B. NURSING HOME
P.O- HAIBARGAON
DIST- NAGAON (ASSAM)
PIN-782002

115: ANANTA KUMAR ROY
C/O- NAGENDRA KUMAR ROY
VILL-DUMARDAHA PART-IV
P.O- BALAJAN
DIST-DHUBEI (ASSAM)
PIN-783331

116: PRITILATA DAS
D/O LT.NARESH CHANDRA DAS
VILL P.O FAKUA GRAM
DIST KARIMGANJ (ASSAM)
PIN 788723

117: SIKHA RANI SAHARIA
C/O- PHANIDHAR SAHARIA
VILL- NO1 BAMUNPARA
P.O- MANGALDAI
DIST- DARRANG (ASSAM)
PIN-784125

118: JAYANTA BORUAH
S/O JIBAN BORUAH
VILL-BIHPURIA WARD NO-4
P.O- BIHPURIA
DIST- LAKHIMPUR (ASSAM)
PIN-784161

119: BRITISH DOLEY
C/O- PRANJAL DOLEY
VILL- CHAYANG KER-KER
P.O- MERAMUKH
DIST- LAKHIMPUR
PIN-784164

120: MONUJ BORAH
S/O- DULAL BORAH
VILL- BADATI JAMUGURI
P.O- BADATI
DIST-LAKHIMPUR



PIN-784161

121: AJAY KUMAR SARKAR
S/O ABHI RAM SARKAR
VILL P.O- KIRTAN PARA
DIST- BANGAIGAON
PIN-783384

122: LIPI SAIKIA
D/O- ARUN SAIKIA
VILL-NIZ GOHPUR
P.O- GOHPUR
DIST-BISWANATH
PIN-784168

123: RAKESH CHETRY
S/O PARSHU RAM CHETRY

R/O VILL. KORAIYANI

P.O. TEWARIPAL

DIST. BISWANATH

ASSAM-784175.
VERSUS

THE STATE OF ASSAM AND 5 ORS
REPRESENTED BY THE COMMISSIONER SECRETARY
TO THE GOVT. OF ASSAM
EDUCATION ELEMENTARY DEPARTMENT
DISPUR
GUWAHATI 781006.

2:THE AXOM SARBA SIKSHA ABHIJAN MISSION

REPRESENTED BY THE MISSION DIRECTOR
SARBA SIKSHA ABHIJAN MISSION
ASSAM
KAHILIPARA
GUWAHATI-19.

3:THE DIRECTOR
ELEMENTARY EDUCATION
ASSAM

KAHILIPARA
GUWAHATI 781019.

4:THE MISSION DIRECTOR



SARBA SIKSHA ABHIJAN MISSION
ASSAM

KAHILIPARA
GUWAHATI-19.
5:NATIONAL COUNCIL FOR TEACHER EDUCATION

REPRESENTED BY ITS MEMBER SECRETARY
HANS BHAWAN
WING II
1
BAHADURSAH JAFAR MARG

NEW DELHI 110002
6:THE UNION OF INDIA
REPRESENTED BY THE
JOINT SECRETARY TO THE GOVT. OF INDIA
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY
MINISTRY OF HUMAN RESOURCES

DEVELOPMENT
SHASTRI BHAWAN
NEW DELHI 110001

Advocate for : MR K K MAHANTA
Advocate for : ASSTT.S.G.I. appearing for THE STATE OF ASSAM AND 5 ORS

Linked Case : WP(C)/3833/2020

PINKI MONI BORA
D/O SRI RATNESWAR BORA
RESIDENT OF VILLAGE BARANGABARI
PO KOMORAGURI
DIST MORIGAON
ASSAM 782105

VERSUS

THE STATE OF ASSAM AND 3 ORS.
REPRESENTED BY THE COMMISSIONER AND SECRETARY TO THE
GOVERNMENT OF ASSAM
EDUCATION (ELEMETARY) DEPARTMENT
JANATA BHAWAN
DISPUR
GUWAHATI 781006



2:THE COMMISSIONER AND SECRETARY
TO THE GOVERNMENT OF ASSAM
EDUCATION (ELEMENTARY) DEPARTMENT
JANATA BHAWAN
GUWAHATI DISPUR 781006
3:THE DIRECTOR OF ELEMENTARY EDUCATION

ASSAM
GOVERNMENT OF ASSAM
KAHILIPARA
GUWAHATI 781019

4:THE UNION OF INDIA
REPRESENTED BY THE SECRETARY (SCHOOL EDUCATION AND LITERACY)
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY
MINISTRY OF EDUCATION
GOVERNMENT OF INDIA
SHASTRI BHAWAN
NEW DELHI 110001

Advocate for : MR. P D NAIR
Advocate for : SC
ELEM. EDU appearing for THE STATE OF ASSAM AND 3 ORS.

Linked Case : WP(C)/4258/2020

NAJIMUDDIN GAJI AND 93 ORS
S/O- ABDUL KUDDUS
R/O- ULUBARI
P.O- JANGALAPRA
P.S-DALGAON
DIST- DARRANG
ASSAM.

2: MD RAKIBUL HUSSAIN
S/O- ABDUL KUDDUS
R/O- ULUBARI
P.O- JANGALAPRA
P.S-DALGAON
DIST- DARRANG
ASSAM.

3: ABRAHAM MURMU
S/O- LUIS MURMU

R/O- TEBITOLA



P.O- TEBITOLA
P. S- TAMULPUR

DIST - BAKSA
ASSAM.

4: ASMITARA BEGUM
D/O- KITAB ALI FARAJI

R/O- BOTABARI

P. O-TENGAGURI

P. S- LAHORIGHAT

DIST - MORIGAON
ASSAM.

5: BHABEN KONWAR
S/O- DURGESWAR KONWAR

R/O- MADHUPUR

P. O- JAGIBHAKAT GAON

P. S- JAGIROAD

DIST - MORIGAON
ASSAM.

6: GEETANJALI BORA
C/O- SHRI JOY RAM BORA

R/O- NEW AMOLAPATTY M.G. ROAD

DIST - NAGAON
ASSAM.

7: NAJMA PARBIN
C/O- ZAKIR HUSSAIN

R/O- BARJHAR BAGICHA

P. O- BHAKATPARA

P. S- KALAIGAON



DIST - UDALGURI
ASSAM.

8: JULI MUDOI
C/O- DULEN BAISHYA

R/O-PHUKANKHAT

P. O-SINGIA

P. S- SAMAGURI

DIST - NAGAON
ASSAM.

9: PHULESWAR NATH
S/O-LATE AMIYA KUMAR NATH

R/O- JANJURI NACHANPARA

P. O- DHUPGURI

P. S- URIAMGHAT

DIST - GOLAGHAT
ASSAM.

10: MOJAHIDA AHMED
D/O- MOFIZ UDDIN AHMED

R/O- LENGRIBORI

P. O- SAHARIAGAON

P. S- MOIRABARI

DIST - MORIGAON
ASSAM.

11: DHANJITA NATH
D/O-TIKEN NATH

R/O- CHAKABAUSHI

P. O- BHULUKADOBA

P. S- SORBHOG



DIST - BARPETA
ASSAM.

12: UMA NATH CHETRY
C/O- LATE THARKA BAHADUR CHETRY

R/O- DONGIBIL

P. O- DONGIBIL

P. S- BIHPURIA

DIST - LAKHIMPUR
ASSAM.

13: BASUDEV SARMAH
C/O- LATE MONILAL SARMAH

R/O- SANTAPUR

P. O- LAHOLIAL

P. S- BIHPURIA

DIST - LAKHIMPUR
ASSAM.

14: SULTANA REJIA
D/O- SHAMSUL HOQUE

R/O- ULUBARI

P. O- DOLIGAON

P. S- BHELUGURI

DIST - MORIGAON
ASSAM.

15: SUDARSHINA GOGOI
D/O- HOREN GOGOI

R/O- TENPUR GOLAGHAT WARD NO 3

P. O- GOLAGHAT

DIST - GOLAGHAT



ASSAM.

16: FARIDA KHATUN
C/O- ABDUL BATEN

R/O- CHELABARI

P. O- AMBARI

P. S- DHUPDHARA

DIST - GOALPARA
ASSAM.

17: AJIT BISWAS
C/O- AKALI BISWAS

R/O- DHIPUJI PATHAR

P. O- KAMARPUR

P. S- PRAGJYOTISHPUR

DIST - KAMRUP METRO
ASSAM.

18: MD. ASHADUL ALOM
S/O- MD. AYUB ALI

R/O- SALANABORI

P. O- AMLOKHI

P. S- DHING

DIST - NAGON
ASSAM.

19: FARZINA PARBIN
D/O- AMIR ALI

R/O-BALOGARAH

P. O- KHARUPETIA

P. S- DHULA

DIST - DARRANG



ASSAM.

20: SAPNA YASMIN
D/O- ABDUL MALIK

R/O- KARAIKANDI PART 2

P. O- RAJARTILLA

P. S- KATIGORAH

DIST - CACHAR
ASSAM.

21: MAMATAZ PARBIN
D/O- ABDUL MOTALEB HUSSAIN

R/O- AGMANDIA

P. O- MANDIA

P. S- BAGHBAR

DIST - BARPETA
ASSAM.

22: SANJAY HALOI
S/O- LT. HALIRAM HALOI

R/O- SIMALABARI

P. O- NAYABASTI

P. S- BARBARI

DIST - BAKSA
ASSAM.

23: MD. RINGKUL AHMED
S/O- SUMSUDDIN AHMED

R/O- BAGALIPARA

P. O- LAHARIGHAT

P. S- LAHARIGHAT

DIST - MORIGAON



ASSAM.

24: INAMUL HOQUE CHOWDHURY
C/O- UMAR ALI CHOWDHURY

R/O- SALMARABORI

P. O- BECHAMARI

P. S- DHING

DIST - NAGAON
ASSAM.

25: MASHUDA KHATUN
C/O- IKRAM HUSSAIN AHMED

R/O- SALMARABORI

P. O- BECHAMARI

P. S- DHING

DIST - NAGAON
ASSAM.

26: NUR ALOM AHMED
C/O- RIAZ UDDIN AHMED

R/O- NO-1 SOUTH RANGAPANI

P. O- BADLA BAZAR

P. S- BOKO

DIST - KAMRUP
ASSAM.

27: MOHSIN AHMED BARBHUIYA
C/O- ISHAQUE ALI BARBHUIHA

R/O- WARD NO.2
HAILAKANDI

P. O- VICHINGCHA

P. S- HAILAKANDI



DIST - HAILAKANDI
ASSAM.

28: ENAMUL HAQUE LASKAR
S/O- ABDUL LATIF LASKAR

R/O- DOBOKA PATHER

P. O- DOBOKA

P. S- DOBOKA

DIST - HOJAI
ASSAM.

29: SAHANA YEASMIN MAZUMDER
D/O- ABDUL HALIM MAZUMDER

R/O- BARJATRAPUR

P. O- BARJATRAPUR

P. S- BORKHOLA

DIST - CACHAR
ASSAM.

30: SRIDEVI SINHA
D/O- MONOMOHAN SINHA

R/O- NEW BHAKATPUR

P. O- BHAKATPUR

P. S- SILCHAR

DIST - SILCHAR
ASSAM.

31: A.M. MASHUQUE AHMED MAZUMDER
S/O- ATAUR RAHMAN MAZUMDER

R/O- BARJATRAPUR

P. O- BARJATRAPUR

P. S- BORKHOLA



DIST - CACHAR
ASSAM.

32: A B MEHBOOB AHMED LASKAR
S/O- LATE NIYAM UDDIN LASKAR

R/O- DAKSHIN MOHANPUR PT- VII

P. O- DAKSHIN MOHANPUR

P. S- SONAI

DIST - CACHAR
ASSAM.

33: RANJIT TALUKDER
S/O- BASANTA TALUKDER

R/O- BAHA UNNAT PARA

P. O- BARPAK

P. S- MAYONG

DIST - MORIGAON
ASSAM.

34: MD ASHADUL ISLAM
C/O-MD ABDUL MANNAN

R/O- SALMARABORI

P. O- BECHAMARI

P. S- DHING

DIST - NAGAON
ASSAM.

35: BHASWATI SARMA
D/O- SATYENDRA NATH SARMA

R/O- BISHNUPUR

KHAT

WARD NO-12

P. O- NALBARI

P. S- NALBARI



DIST - NALBARI
ASSAM.

36: FARHINA BEGUM
D/O- LATE AZAD KATAKI

R/O- GERAKHOWA

P. O- NIZ DANDUA

P. S- MORIGAON

DIST - MORIGAON
ASSAM.

37: LUCIA MURMU
D/O- LATE NIRMAL MURMU

R/O- CHOKRAGAON

P. O- AMBAGAON

P. S- HARISINGHA

DIST - UDALGURI
ASSAM.

38: SRI BHARATI BORAH
C/O- SRI DINA RAM BORAH

R/O- TELIA BEBEJIA

P. O- JURIA

P. S- JURIA

DIST - NAGAON
ASSAM.

39: MD. SAFIQL ISLAM
S/O- ABDUL SATTAR

R/O- BERAJAN

P. O- MANSIRI

P. S- TEZPUR



DIST - SONITPUR
ASSAM.

40: RUBIYA KHATUN
D/O- NAZMA KHATUN

R/O- SONAPUR
BALIGATE

P. O- SONAPUR

P. S- SONAPUR

DIST - KAMRUP METRO
ASSAM.

41: RUNAKHYEE BARUAH
C/O- SURAMONI BORTHAKUR

R/O- NAZIRAKHAT

P. O- SONAPUR

P. S- SONAPUR

DIST - KAMRUP METRO
ASSAM.

42: JYOTISH GOGOI
C/O- KHETRADHAR GOGOI

R/O- LONGPATIA

P. O- LONGPATIA

P.S- SONARI
DIST - CHARAIDEO
ASSAM.

43: TUTUMONI SAIKIA
D/O- SUKUMAL SAIKIA

R/O- AJARLOGA

P. O- CHARIDUAR

P. S- CHARIDUAR



DIST - SONITPUR
ASSAM.

44: CHIRAJUL ISLAM
S/O- ELIUS ALI

R/O- KARATIPAM

P. O- KARATIPAM

P. S- MORIGAON
DIST - MORIGAON
ASSAM.

45: POMPY BORAH
D/O- BIDYA DHAR BORAH

R/O- DHARAPUR (301A NIRMAN APARTMENT)
P. O- AZARA

P. S- AZARA
DIST - KAMRUP METRO
ASSAM.

46: PRANAB JYOTI BORA
S/O- DINA BORA

R/O- CHAKABAHI

P. O- KUMURAGURI

P.S- MORIGAON
DIST - MORIGAON
ASSAM.

47: ATIKUL ALOM
S/O- SAHADAT HUSSAIN

R/O- KHATANIA PARA

P. O- DHULA

P.S- DHULA
DIST - DARRANG
ASSAM.

48: MOSFIQUL ALAM



S/O- KHAIRUL ANAM

R/O- BARALIMARI

P. O- BARALIMARI

P.S- BHURAGAON

DIST - MORIGAON
ASSAM.

49: MD HAKIM ALI
C/O- AHEZ ALI

R/O- RAJAPUKHURI

P. O- BHAKATPARA

P.S- DHULA

DIST - DARRANG
ASSAM.

50: ABIDUR RAHMAN
C/O- MUSA ALI

R/O- BATABARI

P. O- BATABARI

P.S- DHULA
DIST - DARRANG
ASSAM.

51: MD. FARHAD ALI
C/O-ABDUL RAHMAN

R/O- NO-1 ARIMARI

P. O- KHARUPETIA

P.S- KHARUPETIA
DIST - DARRANG
ASSAM.

52: MIZANUR RAHMAN
S/O- OSIMUDDIN SARKAR



R/O- NO-2 MAZGAON

P. O- LALPOOL

P.S- DALGAON
DIST - DARRANG
ASSAM.

53: MRIDULA KHATUN
C/O- ZAHEER ABBAS

R/O- HAIBOR GAON

P. O- BARALIMARI

P.S- BURAGAON
DIST - MORIGAON
ASSAM.

54: SADDAM HUSSAIN
S/O- FAKIR ALI
R/O-BARUAJHAR

P. O- BECHIMARI

P.S- DALGAON
DIST - DARRANG
ASSAM.

55: ABUL KALAM AJAD
S/O- NABIR HOSSAIN

R/O- MANIKPUR

P. O- MANIKPUR

P.S- BAGHBAR

DIST - BARPETA
ASSAM.

56: RUMEJA KHATUN
D/O- OMAR ALI

R/O- NO. 4 BARUAJHAR

P. O- BECHIMARI



P.S- DALGAON
DIST - DARRANG
ASSAM.

57: MONU MATI SONOWAL
W/O- ADITYA GOGOI

R/O- DIR PAI BISHNU PUR

P. O- GERUKAMUKH

P.S- GERUKAMUKH

DIST - DHEMAJI
ASSAM.

58: MD ABUL FARAK
S/O- MD ABDUL GANI

R/O- JANGALPARA

P. O- JANGALPARA

P.S- KHARUPETIA

DIST - DARRANG
ASSAM.

59: MINIARA PARBIN
D/O- ABDUL KHALEK

R/O- JANGALPARA

P. O- JANGALPARA

P.S- KHARUPETIA

DIST - DARRANG
ASSAM.

60: NASIRA BEGUM
D/O- ABDUS SAMAD

R/O- BARJHAR

P. O- BHERBHERI BIL

P.S- DHULA



DIST - DARRANG
ASSAM.

61: MAKIBUL ISLAM
S/O- ABDUR RAHMAN

R/O- SUKMANAH

P. O- SUKMANAH

P.S- BARPETA

DIST - BARPETA
ASSAM.

62: MUSTAFA MASUD BARBHUIYA
S/O- ABDUL JALIL BARBHUIYA

R/O- SAYEDBOND PT-I

P. O- KALIBARI BAZAR

P.S- ALGAPUR

DIST - HAILAKANDI
ASSAM.

63: SAHANARA ROUSHON BARBHUIYA
C/O- MOINUL HOQUE BARBHUIYA

R/O- BHANGARPAR-IV

P. O- BHANGARPAR

DIST - CACHAR
ASSAM.

64: REJAUL ALOM MAZUMDER
S/O- NASHIR UDDIN MAZUMDER

R/O- BISHNUGHAR

P. O- NITAINAGHAR

P.S- HAILAKANDI

DIST - HAILAKANDI



ASSAM.

65: HAFIJA BEGUM BARBHUIYA
C/O- ASHIK UDDIN BARBHUIYA

R/O-BHAIROBNAGAR

P. O- KRISHNOPUR

DIST - CACHAR
ASSAM.

66: KIRAN DUTTA
D/O- BIPUL CH. DUTTA

R/O- DA-GATI

P. O- AZAD

P.S- PANIGAON

DIST - LAKHIMPUR
ASSAM.

67: RULI BEGUM BARBHUIYA
C/O- FAIAJ UDDIN BARBHUIYA

R/O- TELITIKAR

P. O- RAJARTILLA

DIST - CACHAR
ASSAM.

68: HABIB MD MUSTAKIM AHMED LASKAR
S/O- MUSLIM UDDIN LASKAR
R/O- CHANDPUR PART-5

P. O- CHANDPUR

P.S- BARKHOLA

DIST - CACHAR
ASSAM.

69: AFTAB ALI AHSAN
C/O- HAFIZ UDDIN AHMED



R/O- LALIPATHER

P. O- BECHAMARI

P.S- DHING

DIST - NAGAON
ASSAM.

70: AYESHA SIDDIQUEA
D/O- ABDUL KADIR

R/O- FULKIPARA

P. O- HOWLY

P.S- HOWLY

DIST - BARPETA
ASSAM.

71: ABDUL MUZIB LASKAR
S/O- ABDUL LATIF LASKAR

R/O- BHATIRKUPA PT-III

P. O- BHATIRKUPA

P.S- HAILAKANDI

DIST - HAILAKANDI
ASSAM.

72: MOHIBUL HOQUE CHOUDHURY
S/O- CHAND MIYA

R/O- BAGDIA

P. O- BHAKAT PARA

P.S- DHULA

DIST - DARRANG
ASSAM.

73: SANJOY CHANDRA DEV
S/O- LATE PRADIP DEV



R/O- BHATOPUKHURI

P. O- KATAJHAR

P.S- GOBARDHANA

DIST -BAKSA
ASSAM.

74: POULAMI CHAKRABORTY
D/O- LATE SUDHINDRA CHAKRABORTY

R/O- NAGAON TOWN

P. O- NAGAON

P.S- SADAR

DIST - NAGAON
ASSAM.

75: MD. SHAHID ALI
S/O- MD. ABUL KALAM

R/O- BARUAJHAR

P. O- BECHIMARI

P.S- DALGAON

DIST - DARRANG
ASSAM.

76: HASINA BEGUM
D/O- BILLAL ALI.

R/O- KAKALBHANGI JOGIGAON

P. O- DALGAON

P.S- DALGAON

DIST - DARRANG
ASSAM.

77: GOUTAM MAZUMDAR
S/O- LATE SUCHIT MAZUMDAR.



R/O- N.T. ROAD
WARD NO-8

P. O- KHARUPETIA

P.S- KHARUPETIA

DIST - DARRANG
ASSAM.

78: SRI KARABI DEVI
C/O- SRI BANAMALI NATH

R/O- KABEICHUBA

P. O- BARDOULGURI

P.S- SIPAJHAR

DIST - DARRANG
ASSAM.

79: SOFIA KHATUN
D/O- USMAN GONI

R/O- WARD NO-7
SUNARUPATTY
KHARUPETIA

P. O- KHARUPETIA

P.S- KHARUPETIA

DIST - DARRANG
ASSAM.

80: MUNJURUL ALOM AKAND
S/O- SURAT ALI AKAND

R/O- KACHARI GAON

P. O- KAMANDANGA

P.S- TAMARHAT

DIST - DHUBRI
ASSAM.



81: AMSER ALI AHMED
S/O- SAMSER ALI

R/O- RAJAPUKHURI BAGICHA

P. O- CHAMUAKHAT

P.S- DHULA

DIST - DARRANG
ASSAM.

82: KASHEM ALI
S/O- ABBAS ALI.

R/O- DOWARPARA

P. O- JANGALPARA

P.S- DALGAON

DIST - DARRANG
ASSAM.

83: ARIF UDDIN AHMED
S/O- ASIM UDDIN AHMED

R/O- KALGACHIA

P. O- KALGACHIA

P.S- KALGACHIA

DIST - BARPETA
ASSAM

84: AIBOR RAHMAN
S/O- ABDUL HAKIM

R/O- ONDULAJHAR

P. O- DHULA

P.S- DHULA

DIST - DARRANG
ASSAM.



85: BEGUM MAMTAZ AHMED
C/O- AIBOR RAHMAN

R/O- ONDULAJHAR

P. O- DHULA

P.S- DHULA

DIST - DARRANG
ASSAM.

86: NANDITA GOGOI
D/O- PRANAB GOGOI

R/O- CHARING BARUWATI GAON

P. O- CHARING

P.S- GAURISAGAR

DIST - SIVASAGAR
ASSAM.

87: BHITALI GOGOI
D/O- GUNA GOGOI

R/O- LAGUABARI NAHARANI HABI

P. O- RAJMAI

P.S- DEMOW

DIST - SIVASAGAR
ASSAM.

88: MANOJ KUMAR SAIKIA
C/O- PRAMOD SAIKIA

R/O- SILAPATHAR

P. O- SILAPATHAR

P.S- SILAPATHAR

DIST - DHEMAJI
ASSAM.



89: MAMU BORUAH
C/O- NALINI GOGOI BORUAH

R/O-BERBHANGA

P. O- TARIONI BERBHANGA

P.S- BOGINADI

90: ABDUL HANNAN
S/O- ABDUL GAFUR

R/O- MOIRABARI

P. O- MOIRABARI

P.S- MOIRABARI

DIST - MORIGAON
ASSAM.
DIST - LAKHIMPUR
ASSAM.

91: NITYA KISHORE DEY
S/O- NARENDRA DEY

R/O-ATANAGAR

P. O- KANAI BAZAR

DIST - KARIMGANJ
ASSAM.

92: AKHTAR HUSSAIN
S/O-ABU TALEB

R/O- CHAKARAGAON

P. O- DALGAON

P.S- DALGAON
DIST - DARRANG
ASSAM.

93: IMDADUR RAHMAN
S/O- MAINUL HAQUE



R/O- BANDARKUNA-II

P. O- ERALIGOOL

P.S- PATHARKANDI

DIST - KARIMGANJ
ASSAM.

94: SANJUKTA DAS
D/O- BIMALENDU DAS

R/O- HOUSE NO.28
B.K KAKATI ROAD

P. O- ULUBARI

GUWAHATI

DIST - KAMRUP (METRO)
ASSAM.
VERSUS

THE STATE OF ASSAM AND 5 ORS
REP. BY THE COMM. AND SECY.
EDUCATION (ELEMENTARY) DEPTT.
GOVT. OF ASSAM
DISPUR
GUWAHATI-06.

2:THE PRINCIPAL SECRETARY
TO THE GOVT. OF ASSAM
EDUCATION (ELEMENTARY) DEPTT.
DISPUR
GUWAHATI-06.

3:THE DIRECTOR OF THE ELEMENTARY EDUCATION

GOVT. OF ASSAM
KAHILIPARA
GUWAHATI-19.

4:THE MISSION DIRECTOR

SARBA SIKSHA ABHIJAN
ASSAM
KAHILIPARA
GUWAHATI-19.

5:THE NATIONAL COUNCIL FOR TEACHER EDUCATION (A STATUTORY
BODY OF GOVT. OF INDIA)



HAVING ITS OFFICE AT HANS BHAWAN
WING II

1

BAHADUR SHAH ZAFAR MARG
NEW DELHI-110002

REP. BY ITS CHAIRPERSON.

6:CENTRAL BOARD OF SECONDARY EDUCATION

REP. HEREIN BY ITS SECRETARY

HAVING ITS OFFICE AT (SIXA KENDRA)

2

COMMUNITY CENTRE
PREET VIHAR
DELHI-110092.

Advocate for : MR. S BORTHAKUR

Advocate for : SC

ELEM. EDU appearing for THE STATE OF ASSAM AND 5 ORS

Linked Case : WP(C)/3898/2020

CHANDIKA GOGOI AND 11 ORS.

D/O- TILSWAR GOGOI

R/O VILL.- SANTAPUR

P.O.- LAHALIAL

P.S.- BIHPURIA

DIST.- LAKHIMPUR

ASSAM

PIN- 784161.

2: MRIDUSMITA KOUSHIK

D/O- TANKA UPADHAYA

R/O- NAKARI WARD NO. 1

NORTH LAKHIMPUR

P.S.- NORTH LAKHIMPUR

DIST.- LAKHIMPUR

ASSAM

PIN- 787001.

3: NIVA KHANIKAR

D/O- KUSHAL KHANIKAR

R/O- KEKURI

DHAKUAKHANA

DIST.- LAKHIMPUR

ASSAM.



4: PALLAB SAIKIA
S/O- LT. KAMALESWAR SAIKIA
R/O VILL.- DHARAPUR
P.O.- BHOMORAGURI
P.S.- ULUWANI
DIST.- NAGAON
ASSAM
PIN- 782143.

5: SANGEETA CHUTIA
D/O- GUNA CHUTIA
R/O VILL.- MAJGAON
P.O. AND P.S.- GOGAMUKH
DIST.- DHEMAJI
ASSAM
PIN- 787034.

6: RASHMI REKHA GOWALA
D/O- REBA GOWALA
R/O- TOWN BANTOW
P.O.- KHELMATI
DIST.- LAKHIMPUR
ASSAM
PIN- 787031.

7: ANAMIKA DUTTA
D/O- RAJEN DUTTA
R/O VILL.- CHARING MAJGAON
DIST.- SIVSAGAR
ASSAM
PIN- 785661.

8: PRIYA SAHA
D/O- DILIP SAHA
R/O- BANSHBARI
WARD NO. 17
P.S. AND DIST.- JORHAT
ASSAM
PIN- 785001.

9: DEEPA CHETRY
D/O- LT. DEEPAK CHETRY
R/O VILL.- NATUN SINGRI
P.O.- NATUN SIRAJULI
P.S.- DHEKIAJULI
DIST.- SONITPUR
ASSAM
PIN- 784110.



10: MONJURUL HOQUE
S/O- ABDUL MALEK
R/O VILL.- KURIHA
P.S.- BARPETA
P.O.- KARAKUCHI
DIST.- BARPETA
ASSAM
PIN- 781352.

11: SHYAMLAL SARKAR
S/O- ASHUTOSH SARKAR
R/O VILL.- JAKHLIRPAN
P.O.- SIMIAGURI
P.S.- GOBARDHANA
DIST.- BAKSA
ASSAM
PIN- 781313.

12: SURESH CHANDRA ROY
S/O- BHAJAN CHANDRA ROY
R/O- BANGSHIBARI GAON
P.O.- KOTAJHAR
P.S.- GOBARDHANA
DIST.- BAKSA
ASSAM
PIN- 781315.
VERSUS

THE STATE OF ASSAM AND 2 ORS.
REP. BY THE COMMISSIONER AND SECY. TO THE GOVT. OF ASSAM
EDUCATION ELEMENTARY DEPTT.
DISPUR
GHY- 6.

2:THE DIRECTOR
ELEMENTARY EDUCATION
ASSAM
KAHILIPARA
GHY- 19.

3:THE UNION OF INDIA
REP. BY JOINT SECY. TO THE GOVT. OF INDIA
DEPTT. OF SCHOOL EDUCATION AND LITERACY
MINISTRY OF HUMAN RESOURCES DEVELOPMENT
SHASTRI BHAWAN
NEW DELHI- 110001.

Advocate for : MR. L MOHAN



Advocate for : SC
EDU appearing for THE STATE OF ASSAM AND 2 ORS.

Linked Case : WP(C)/3727/2020

DIPIKA DEKA
W/O- RAJIB TALUKDAR
R/O- VILL- KALBARI
P.O. BHAWANIPUR
P.S. BARPETA
DIST.- BARPETA
ASSAM

VERSUS

THE STATE OF ASSAM AND 4 ORS.
REP. BY THE COMM. AND SECY.
EDUCATION (ELEMENTARY) DEPTT.
GOVT. OF ASSAM
DISPUR
GHY-6

2:THE PRINCIPAL SECY. TO THE GOVT. OF ASSAM
EDUCATION (ELEMENTARY) DEPTT.
DISPUR
GHY-6

3:THE DIRECTOR OF THE ELEMENTARY EDUCATION
GOVT. OF ASSAM
KAHILIPARA
GHY-19

4:CENTRAL BOARD OF SECONDARY EDUCATION
REPRESENTED HEREIN BY ITS SECRETARY
HAVING ITS OFFICE AT 'SIXA KENDRA'
2

COMMUNITY CENTRE
PREET VIHAR
DELHI- 110092.

5:THE NATIONAL COUNCIL FOR TEACHER EDUCATION
(A STATUTORY BODY OF GOVT. OF INDIA)
HAVING ITS OFFICE AT HANS BHAWAN
WING II

1
BAHADUR SHAH ZAFAR MARG
NEW DELHI- 110002
REPRESENTED BY ITS CHAIRPERSON.



Advocate for : MR. S BORTHAKUR
Advocate for : SC
ELEM. EDU appearing for THE STATE OF ASSAM AND 4 ORS.

Linked Case : WP(C)/4256/2020

ALOKESH CH RAY AND 18 ORS
S/O- GAJEN RAY
VILLAGE- SOUTH TOKRERCHARA PART-II
P.O- GOLAKGANJ
P.S- GOLAKGANJ
DISTRICT- DHUBRI.

2: RINA ROY
D/O- NITYA DAS
VILLAGE- BAROMERA
P.O- AGOMANI
P.S- AGOMANI
DISTRICT- DHUBRI

3: KRISHNA RAY
D/O- BHABESWAR RAY
VILLAGE- BAROMERA
P.O- AGOMANI
P.S- AGOMANI
DISTRICT- DHUBRI

4: ASHOK KUMAR ROY
S/O- BHABESWAR RAY
VILLAGE- BAROMERA
P.O- AGOMANI
P.S- AGOMANI
DISTRICT- DHUBRI

5: JOGEN CHANDRA ROY
D/O- DWIPENDRA NATH ROY
VILLAGE- MADHUSOULMARI PART-II
P.O- KHUDIMARI
P.S- GAURIPUR
DISTRICT- DHUBRI

6: KAKULI KUNDU
D/O- KARTIK KUNDU
VILLAGE- KALDOBA PART-II
P.O- AGOMANI



P.S- AGOMANI
DISTRICT- DHUBRI

7: ALOKA SAHA
D/O- ASHUTOSH SAHA
VILLAGE- BAROMERA
P.O- AGOMANI
P.S- AGOMANI
DISTRICT- DHUBRI

8: NANDITA ADHIKARY
D/O- BHUMIDHAR ADHIKARY
VILLAGE- BISONDAI PART-III
P.O- BARUNDANGA
P.S- GOLAKGANJ
DISTRICT- DHUBRI

9: SUBARNA SHEEL
D/O- GURUPADA SHEEL
VILLAGE- GAURIPUR
P.O- GAURIPUR
P.S- GAURIPUR
DISTRICT- DHUBRI

10: PROTIVA KARMAKAR
D/O- SHASHI MOHAN KARMAKAR
VILLAGE- BAROCHARAIKHOLA
P.O- BAROCHARAIKHOLA
P.S- GOLAKGANJ
DISTRICT- DHUBRI

11: KRITANTA KR. ROY
S/O- INDRAJIT KUMAR ROY
VILLAGE- CHHOTODIGHALTARI
P.O- SAGOLIA
P.S- GOLAKGANJ
DISTRICT- DHUBRI

12: RAMKRISHNA SAHA
S/O- BABLU SAHA
VILLAGE- BIDYARDABRI PART-II
P.O- BIDYARDABRI
P.S- GOLAKGANJ
DISTRICT- DHUBRI

13: PROKASH CHOWHAN
S/O- RAM CHANDRA CHOWHAN
VILLAGE- SOUTH TOKRERCHARA PART-IV



P.O- GOLAKGANJ
P.S- GOLAKGANJ
DISTRICT- DHUBRI

14: BANASRI DEBNATH
D/O- PANKAJ DEBNATH
VILLAGE- SOUTH TOKRERCHARA PART-III
P.O- GOLAKGANJ
P.S- GOLAKGANJ
DISTRICT- DHUBRI

15: SUBHANKAR SAHA
S/O- SANKAR CHANDRA SAHA
VILLAGE- SOUTH TOKRERCHARA PART-IV
P.O- GOLAKGANJ
P.S- GOLAKGANJ
DISTRICT- DHUBRI

16: BIPUL CHOUDHURY
S/O- BINOD CHOUDHURY
VILLAGE- KALDOBA PART-II
P.O- AGOMANI
P.S- AGOMANI
DISTRICT- DHUBRI

17: BARUN NATH
S/O- SATYENDRA NARAYAN NATH
VILLAGE- SURIPARA
P.O- DHANPUN
P.S- SAPATGRAM
DISTRICT- DHUBRI

18: KULADEEP ROY
S/O- JOY RAM ROY
VILLAGE- NORTH RAIPUR PART-II
P.O- BISONDAI
P.S- GOLAKGANJ
DISTRICT- DHUBRI

19: AZINUR RAHMAN
S/O- RAHMAN ALI
VILL-- FAKIRANIRJHAR PT.-II
P.O.- BARKANDA
P.S.- BILASHIPARA
DIST.-- DHUBRI (ASSAM).
VERSUS

THE STATE OF ASSAM AND 3 ORS



REPRESENTED BY THE COMMISSIONER AND SECRETARY
EDUCATION (ELEMENTARY) DEPARTMENT
GOVT. OF ASSAM
DISPUR
GUWAHATI- 6.

2:THE PRINCIPAL SECRETARY TO THE GOVERNMENT OF ASSAM
EDUCATION (ELEMENTARY) DEPARTMENT
DISPUR
GUWAHATI - 6.

3:THE DIRECTOR OF THE ELEMENTARY EDUCATION
GOVERNMENT OF ASSAM
KAHILIPARA
GUWAHATI-19

4:THE MISSION DIRECTOR
SARBA SIKSHA ABHIJAN
ASSAM
KAHILIPARA
GUWAHATI - 19.

Advocate for : MR. S BORTHAKUR
Advocate for : SC
ELEM. EDU appearing for THE STATE OF ASSAM AND 3 ORS

Linked Case : WP(C)/4282/2020

SAHIN UDDIN AND 4 ORS
S/O- NIZAM UDDIN
R/O- DEORAIL
P.O. BADARPUR
DIST.- KARIMGANJ
ASSAM

2: NASIM AHMED
S/O- LT. FAKAR UDDIN
R/O- KARKARI PART-I
P.O. KALAIN
DIST.- CACHAR
ASSAM

3: SABANA BEGUM
D/O- LT. MAYEEN UDDIN TAPADAR
R/O- TIKARPARA
P.O. SRIGOURI
DIST.- KARIMGANJ
ASSAM



4: MOZMIN SULTANA BARBHUIYA
D/O- SIHAB UDDIN BARBHUIYA
R/O- BRAHMANGRAM
P.O. KALAIN
DIST.- CACHAR
ASSAM

5: NAZMUL ALOM LASKAR
S/O- LT. FAIZUR ROHMAN LASKAR
R/O- RAMPUR
P.O. KATLICHERRA
DIST.- HAILAKANDI
ASSAM
VERSUS

THE STATE OF ASSAM AND 3 ORS
REP. BY THE COMM. AND SECY.
EDUCATION (ELEMENTARY) DEPTT.
GOVT. OF ASSAM
DISPUR
GHY-6

2: THE PRINCIPAL SECRETARY TO THE GOVT. OF ASSAM
EDUCATION (ELEMENTARY) DEPTT.
DISPUR
GHY-6

3: THE DIRECTOR OF THE ELEMENTARY EDUCATION
GOVT. OF ASSAM
KAHILIPARA
GHY-19

4: THE MISSION DIRECTOR
SARBA SIKSHA ABHIJAN
ASSAM
KAHILIPARA
GHY-19

Advocate for : MR. S BORTHAKUR
Advocate for : SC
SSA appearing for THE STATE OF ASSAM AND 3 ORS

Linked Case : WP(C)/3860/2020

JESMIN AHMED AND 45 ORS.
D/O ABU SIDDIQUE KHANDAKAR
VILL. AND P.O. KANDHULIMARI



NO. 2
P.S. DHING. DIST. -NAGAON
ASSAM
PIN-782123

2: SAHANARA ROUSHON BARBHUIYA
D/O- MOINUL HOQUE BARBHUIYA
VILL - BHANGARPAR- PT-4
P.O. - BHANGARPAR
P.S.- BARKHOLA
DIST. - CACHAR
ASSAM
PIN- 78817

3: AMSER ALI AHMED
S/O- SAMSER ALI
VILL - RAJAPUKHURI BAGISHA
P.O.- CHAMUAKHAT
P.S.- DHULA
DIST.- DARRANG
ASSAM
PIN- 784190

4: NASIRA BEGUM
D/O- ABDUS SAMAD
VILL - BARJHAR
P.O.- BHERBHERI BILL
P.S.- DHULA
DIST.- DARRANG
ASSAM
PIN- 784525

5: MUSTAFA MASUD BARBHUIYA
S/O- ABDUL JALIL BARBHUIYA
VILL - SAYEDBOND PART - I
P.O.- KALIBARI BAZAR
P.S.- ALGAPUR
DIST.- HAILAKANDI
ASSAM
PIN- 788150

6: ABDUL MUZIB LASKAR
S/O- ABDUL LATIF LASKAR
VILL - BHATIRKUPA PT- III
P.O.- BHATIRKUPA
P.S.- HAILAKANDI
DIST.- HAIKAKANDI
ASSAM



PIN- 788152

7: JARJU RHMAN
D/O- MUSTAKUR RAHMAN
VILL - JENGONIKOTIA
PROGOTI (HARIALI)
P.O.- SIVASAGAR
P.S.-
DIST.- SIVASAGAR
ASSAM
PIN- 785640

8: JULHAS HUSSAIN
S/O- SIRAJ UDDIN
VILL - DAKSHIN KACHUBARI
P.O.- CHANDKHIRA
P.S.- PATHARKANDHI
DIST.- KARIMGANJ
ASSAM
PIN- 788725

9: MUNMI BORUAH
D/O- HIMANTA SAIKIA
VILL - NO- MATI NAWHALIA VILLAGE
P.O.- NO- MATI
P.S.- NAZIRA
DIST.- SIVASAGAR
ASSAM
PIN- 785685

10: SHAHAR ALI
S/O- KUJRAT ALI
VILL - KAYEMARI
P.O.- ANANDA BAZAR
P.S.- SALBARI
DIST.- BAKSA
ASSAM
PIN- 781318

11: MAHESH CHOUDHURY
S/O- SHA SHI MAHAN CHOUDHURY
VILL - BHUYANPARA
P.O.- RUPAHI
P.S.- SALBARI
DIST.- BAKSA
ASSAM
PIN-781318



12: SARMISTA PAUL
D/O- GONESH CHANDRA PAUL
VILL - CENTRAL ROAD
LALA BAZAR
WARD NO-4
P.O.- LALA
P.S.- LALA
DIST.- HAILAKANDI
ASSAM
PIN- 788163

13: KABITA KUMARI
D/O- APURBA KATAKY
VILL - AMOLOKHI DOLONI
P.O.- HALEN
P.S.- HALEN
DIST.- BISWANATH
ASSAM
PIN- 784170

14: NAZMUL ISLAM
S/O- LT. SAHEB ALI
VILL - BALABARI
P.O.- BALABARI
P.S.- DHULA
DIST.- DARRANG
ASSAM
PIN- 784146

15: HIRAK JYOTI HALOI
S/O- SATISH CHANDRA HALOI
VILL - PIPALIBARI
P.O.- PIPALIBARI
P.S.- BELSOR
DIST.- NALBARI
ASSAM
PIN-781338

16: FARZINA PARBIN
D/O- AMIR ALI
VILL - BALOGARAH
P.O.- KHARUPETIA
P.S.- DHULA
DIST.- DARRANG
ASSAM
PIN- 784115

17: PANKAJ DHUNGANA



S/O- BHOLA DHUNGANA
VILL - KAMAR PATHAR
P.O.- BORGAON
P.S.- THELAMARA
DIST.- SONITPUR
ASSAM
PIN- 784149

18: A.B. MEHBOOB AHMED LASKAR
S/O- LT. NIYAM UDDIN LASKAR
VILL - DAKHIN MOHANPUR
PART- 7
P.O.- DAKHIN MOHANPUR PART- 7
P.S.- SONAI
DIST.- KACHAR
ASSAM
PIN-788119

19: A.M. MASHUQUE AHMED MAZUMDER
S/O- ATAUR RAHMAN MAZUMDER
VILL - BARJATRAPUR
P.O.- BARJATPUR
P.S.- BARKHOLA
DIST.- CACHAR
ASSAM
PIN- 788110

20: JASMOT ALI
S/O- HAKIMUDDIN SEIKH
VILL - SIDHABARI PT-II
P.O.- BAKAITURI
P.S.- MATIA
DIST.- GOALPARA
ASSAM
PIN- 783125

21: SAHANA YEASMIN MAZUMDER
D/O- ABDUL HALIM MAZUMDER
VILL - BARJATRAPUR
P.O.- BARJATRAPUR
P.S.- BARKHOLA
DIST.- CACHAR
ASSAM
PIN- 788110

22: ABDUL MANAF
S/O- ABDUL AZIZ
VILL - BIDYANAGAR



P.O.- BIDYANAGAR
P.S.- R.K. NAGAR
DIST.- KARIMGANJ
ASSAM
PIN-788734

23: ASHADUL ISLAM
S/O- MD. ABDUL MANNAN
VILL - SALMARABORI
P.O.- BECHAMARI
P.S.- DHING
DIST.- NAGAON
ASSAM
PIN-782123

24: BINEETA DUTTA
D/O- CHANDI GOGOI
ADD.- C.D. ROAD. BHOWLA KONWAR PAT WARD NO.3
DIST.- NORTH LAKHIMPUR
ASSAM
PIN- 787001

25: SAYEMA MUSRIFA AHMED
D/O- ABUL MONSUR AHMED
ADD.- STATION ROAD- WARD NO-4
P.O.- GAURIPUR
P.S.- GAURIPUR
DIST.- DHUBRI
ASSAM
PIN-783331

26: ANTARA CHOUDHURY
D/O- NIKUNJA CHOUDHURY
ADD.- R.K. MISSION ROAD
WARD NO- 15
P.O.- BIDYAPARA
P.S.- DHUBRI
DIST.- DHUBRI
ASSAM
PIN- 783324

27: MILI DEVI
W/O- DEEPAK MISRA
VILL - DHUPDHARA
P.O.- DHUBDHARA
COLLEGE ROAD
P.S.- DHUBDHARA
COLLEGE ROAD



DIST.- GOALPARA
ASSAM
PIN- 783123

28: BHANITA DAS
D/O- ARUN DAS
ADD.- WARD NO- 8
P.O.- NORTH LAKHIMPUR
P.S.- NORTH LAKHIMPUR
DIST.- NORTH LAKHIMPUR
ASSAM

PIN- 787001

29: BIPASHA DAS
D/O- BIMAL CHANDRA DAS
R/O.- COLLEGE ROAD
NALBARI
P.O.- NALBARI
P.S.- NALBARI
DIST.- NALBARI
ASSAM.

30: TARALI KALITA
W/O- NAYAN KUMAR BARMAN
VILL - BALIKARIA
P.O.- KAZIPURA
P.S.- NALBARI
DIST.- NALBARI
ASSAM
PIN-781341

31: REJAUL ALOM MAZUMDER
S/O- NASHIR UDDIN MAZUMDER
VILL - BISHNUGHAR
P.O.- NITAINAGHAR
P.S.- HAILAKANDI
DIST.- HAILAKANDI
ASSAM
PIN- 788155

32: BABITA NATH
D/O- PADMALOCHAN NATH
VILL - BAMUN PARA
P.O.- MATIA
P.S.- MATIA
DIST.- GOALPARA
ASSAM



PIN- 783125

33: GOUTAM MAZUMDAR
S/O- LT. SUCHIT MAZUMDADR
VILL - N.T. ROAD (NEAR H.S. SCHOOL)
P.O.- KHARUPETIA
P.S.- KHARUPETIA
DIST.- DARRANG
ASSAM

PIN- 784115

34: KARABI DEVI
W/O- BANAMALI NATH
VILL - KABEICHUBA (BORDOULGURI)
P.O.- BORDOULGURI
P.S.- SIPAJHAR
DIST.- DARRANG
ASSAM
PIN- 784145

35: HABIB MD. MUSTAKIM AHMED LASKAR
S/O- MUSLIM UDDIN LASKAR
VILL - CHANDPUR PART-5
P.O.- CHANDPUR PART -5
P.S.- BARKHOLA
DIST.- CACHAR
ASSAM

PIN-788110

36: RASHMI REKHA DAS
D/O- LT. BABUL DAS
VILL - LOMATI GAON
P.O.- TULSHIMUKH
P.S.- SADAR
DIST.- NAGAON
ASSAM
PIN- 782101

37: BISHNU BAGLARY
S/O- NAGEN BAGLARY
VILL - SIMJULI
P.O.- DHEKIAJULI
P.S.- DHEKIAJULI
DIST.- SONITPUR
ASSAM



38: ARIFA YESMIN
D/O- ABDUL BARI MOLLAH
VILL - UDAYANAGAR
P.O.- BALADMARI
P.S.- GOALPARA
DIST.- GOALPARA
ASSAM

PIN-78312111

39: DEBO DEKA PHUKAN
S/O- JOGEN DEKA PHUKAN
VILL - KARCHM MAJOGURI
P.O.- AZAD
P.S.-NORTH LAKHIMPUR
DIST.- LAKHIMPUR
ASSAM

40: JURI CHETIA
D/O- INDRA KUMAR CHETIA
VILL - NALKATA
P.O.- BOGOLIJAN
P.S.- NORTH LAKHIMPUR
DIST.- LAKHIMPUR
ASSAM
PIN- 787031

41: BULBUL ALOM CHOUDHURY
S/O- KHALILUR RAHMAN CHOUDHURY
VILL - KALINAGAR
P.O.- SIATTEK
P.S.- KATIGORAH
DIST.- CACHAR
ASSAM

42: BISHNU JYOTI SAIKIA
S/O- HARI PAARAD SAIKIA
VILL - GARAMUR
P.O.- PHULAGURI
P.S.- RAHA
DIST.- NAGAON
ASSAM

PIN-782103

43: AMIT KUMAR BORO



S/O- PRAMOD BORO
VILL - BONDAIJARONI
P.O.- NO-2 PIRAKATA
P.S. -
DIST.- SONITPUR
ASSAM
PIN-784110

44: SANJOY CHANDRA DEV
S/O- PRADIP DEV
VILL- BHATOPUKHURI
P.O.- KATAJHAR
P.S.- GOBARDHANA
DIST.- BAKSA
ASSAM
PIN- 781315

45: KAMRUL HUDA BARBJUIYA
S/O- ABDUL MATAHIR BARBHUIYA
VILL - GANIRGRAM PART 3
P.O.- MAHADEVPUR
P.S.- KATIGORAH
DIST.- CACHAR
ASSAM
PIN- 788025

46: AFJAL HUSSAIN LASKAR
S/O.- LATE AKBAL ALI LASKAR
R/O.- GOPNIRGRAM PART-I
P.S.- KATIGORAH
DIST.- CACHAR
ASSAM
VERSUS

THE STATE OF ASSAM AND 4 ORS.
TO BE REP .BY THE COMMISSIONER AND SECRETARY TO THE GOVT. OF
ASSAM
EDUCATION (ELEMENTARY)DEPTT. DISPUR
GUWAHATI-6

2:THE DIRECTOR
ELEMENTARY EDUCATION ASSAM
KAHILIPARA
GUWAHATI-19

3:THE MINISTRY OF EDUCATION
TO BE REP. BY ITS SECRETARY SHASTRI BHAWAN
RAJENDRA PRASAD ROAD
NEW DELHI



4:THE NATIONAL COUNCIL FOR TEACHER EDUCATION
TO BE REPRESENTED BY ITS
CHAIRPERSON
NEW DELH

G-7
SECTOR-10
DUWARKA
NEW DELHI-110075

5:THE CENTRAL BOARD OF SECONDARY EDUCATION
NEW DELHI
TO BE REPRESENTED BY ITS
CHAIRPERSON
SIKSHA KENDRA

2
COMMUNITY CENTRE
PREET VIHAR
NEW DELHI -110072 NEW DELHI

Advocate for : MR. A B BHUYAN
Advocate for : SC
ELEM. EDU appearing for THE STATE OF ASSAM AND 4 ORS.

Linked Case : WP(C)/4139/2020

SUBHRA DUTTA AND ANR.
D/O SARADINDU DUTTA.
VILL.RATNAPUR
PO AND PS LALUK
DIST LAKHIMPUR
ASSAM 784160 ASSAM

2: BINA DEBNATH
D/O KANU DEVNATH.
VILLAGE HARMOTI PO MERBIL PS LALUK
DIST LAKHIMPUR
784160 ASSAM
VERSUS

THE STATE OF ASSAM AND 2 ORS.
REPRESENTED BY THE COMMISSIONER AND SECRETARY TO THE GOVT.
OF ASSAM EDUCATION DEPARTMENT
DISPUR GUWAHATI 6 ASSAM

2:THE MISSION DIRECTOR
AXOM SARBA SIKSHA ABHIYAN MISSION



KAHILIPARA
GUWAHATI 19 ASSAM
3:THE UNION OF INDIA
REPRESENTED BY THE JOINT SECRETARY TO THE GOVT. OF INDIA
DEPARTMENT OF SCHOOL AND LITERACY
MINISTRY OF HUMAN RESOURCES DEVELOPMENT
SHASTRI BHAWAN
NEW DELHI 11000

Advocate for : MR. P K MAZUMDAR
Advocate for : SC
ELEM. EDU appearing for THE STATE OF ASSAM AND 2 ORS.

Linked Case : WP(C)/4156/2020

SMTI. DIPIKA DEKA AND 8 ORS.
W/O RAJIB TALUKDAR
R/O VILL-KALBARI
P.O.-BHAWANIPUR
P.S.-BARPETA
DIST-BARPETA
ASSAM

2: SWARUP BHATTACHARJEE
S/O SUDARSHAN BHATTACHARJEE
R/O MAIN ROAD
NILAM BAZAR
P.O. AND P.S.-NILAM BAZAR
DIST-KARIMGANJ
ASSAM

3: DEEPIKA BHOWMICK
D/O DULAL BHOWMICK
R/O THANA ROAD
KARIMGANJ
P.O. AND P.S.-KARIMGANJ
DIST-KARIMGANJ
ASSAM

4: ARUP BISWAS
S/O ANIL CH. BISWAS
R/O AMDAKHAL
P.O. AND P.S.-KARIMGANJ
DIST-KARIMGANJ
ASSAM



5: RAJESH CHOUDHURY
S/O JAYANTA KR. CHOUDHURY
R/O SRIBANI
P.O.-CHAMELA BAZAR
P.S.-RAMKRISHNA NAGAR
DIST-KARIMGANJ
ASSAM

6: MOUMITA BANIK
D/O BISHNUPADA BANIK
R/O NILAM BAZAR
P.O. AND P.S.-NILAM BAZAR
DIST-KARIMGANJ
ASSAM

7: MOHUA CHAKRABORTY
D/O MRINMOY CHAKRABORTY
R/O KARIMGANJ
P.O. AND P.S.-KARIMGANJ
DIST-KARIMGANJ
ASSAM

8: DIKSHA DAS
D/O LATE DIPAK DAS
R/O SILCHAR
NATIONAL HIGHWAY
P.O.-SILCHAR
P.S.-SILCHAR
SADAR
DIST-KARIMGANJ
ASSAM

9: MD. JAHRUL ISLAM
S/O ABDUS SUKKUR
R/O KATALUNI
P.O.-KANAI BAZAR
P.S.-PATHARKANDI
DIST-KARIMGANJ
ASSAM
VERSUS

THE STATE OF ASSAM AND 5 ORS.
REPRESENTED BY THE COMMISSIONER AND SECRETARY
EDUCATION (ELEMENTARY) DEPARTMENT
GOVT. OF ASSAM
DISPUR
GUWAHATI-6



2:THE PRINCIPAL SECRETARY TO THE GOVERNMENT OF ASSAM
EDUCATION (ELEMENTARY) DEPARTMENT
DISPUR

GUWAHATI-6

3:THE DIRECTOR OF ELEMENTARY EDUCATIO
GOVERNMENT OF ASSAM

KAHILIPARA

GUWAHATI-19

4:THE MISSION DIRECTOR

SARBA SIKSHA ABHIJAN

ASSAM

KAHILIPARA

GUWAHATI-19

5:THE NATIONAL COUNCIL FOR TEACHER EDUCATION
(A STATUTORY BODY OF GOVT. OF INDIA)

HAVING ITS OFFICE AT HANS BHAWAN

WING II

1

BAHADUR SHAH ZAFAR MARG

NEW DELHI-110002

REPRESENTED BY ITS CHAIRPERSON

6:CENTRAL BOARD OF SECONDARY EDUCATION

REPRESENTED HEREIN BY ITS SECRETARY

HAVING ITS OFFICE AT SIXA KENDRA

2

COMMUNITY CENTRE

PREET VIHAR

DELHI-110092

Advocate for : MR. S BORTHAKUR

Advocate for : SC

ELEM. EDU appearing for THE STATE OF ASSAM AND 5 ORS.

Linked Case : WP(C)/3838/2020

GITANJALI DAS AND 284 ORS.

D/O- KAMINI KANTA DAS

R/O- MAJORKURI

P.O. AND P.S.- HAJO

DIST.- KAMRUP

ASSAM.

2: NILAKSHI PHUKAN

D/O-BHUPEN PHUKAN

R/O- NATUN NIRMALI GAON



P.O AND P.S-C.R BUILDING
DIBRUGARH

DISTRICT-DIBRUGARH
ASSAM.

3: SUBHAM GHOSH
S/O-NITAI GHOSH

R/O- RANGJIA
WARD NO.6

P.O AND P.S-RANGIA

DISTRICT- KAMRUP
ASSAM.

4: MANISHA GHOSH
D/O-MADHAB GHOSH

R/O- BIHPURIA

P.O AND P.S-BIHPURIA

DISTRICT- LAKHIMPUR
ASSAM.

5: MAYURIMA TIMSINA
D/O-RISHI KUMAR TIMSINA

R/O- NO.1 BHURBANDHA

P.O-ULLUANI

P.S-BORGHULI

DISTRICT-NAGAON
ASSAM.

6: NIRUPAMA DEVI
D/O-HEMLAL SHARMA

R/O- BANGO

P.O-DONGIBIL

P.S-BIHPURIA



DISTRICT- LAKHIMPUR
ASSAM.

7: SILPI DUTTA
D/O-NIMAI DUTTA

R/O- BIHPURIA
WARD NO.7

P.O AND P.S-BIHPURIA

DISTRICT- LAKHIMPUR
ASSAM.

8: SOMA DAS
D/O-SUNIL DAS

R/O- BIHPURIA

P.O AND P.S-BIHPURIA

DISTRICT- LAKHIMPUR
ASSAM.

9: KARISHMA SARMA
D/O-NABIN CH. SARMA

R/O- NO.1 GERIMARI

P.O AND P.S-MANGALDOI

DISTRICT- DARRANG
ASSAM.

10: NAMITA DUTTA
D/O-NARAYAN DUTTA

R/O- GARUBANDHA

P.O AND P.S-ORANG

DISTRICT-UDALGURI
ASSAM.

11: MANISHA DEVI
D/O-HARI PD. SHARMA



R/O- MONA BARI NO.1

P.O-LAHORIJAN

P.S-GINGIA

DISTRICT- BISWANATH
ASSAM.

12: JIBAN SAIKIA
S/O-BENU SAIKIA

R/O- DHIPAGURI

P.O-MACHKHOWA
P.S-DHERMAJI

DISTRICT- DHEMAJI
ASSAM.

13: SHEWLI KARMAKAR
D/O-BIRENDRA KARMAKAR

R/O- HOWLY
WARD NO.2

P.O AND P.S-HOWLY

DISTRICT- BARPETA
ASSAM.

14: HASIB ANSARI
S/O-SOHRAB ALI

R/O- NO.3 DAKSHIN RANGAPANI

P.O-BADLA BAZAR

P.S-BOKO

DISTRICT- KAMRUP
ASSAM.

15: DOLI MONI BHATTACHARYA
D/O-PRATUL BHATTACHARYA

R/O- BHATTAPAR
WARD NO.3



P.O AND P.S-RANGIA

DISTRICT- KAMRUP
ASSAM.

16: JOYDEEP ACHARJEE
S/O-SUKUMAR ACHARJEE

R/O- SANTINAGAR
WARD NO.2

P.O AND P.S-KOKRAJHAR

DISTRICT- KOKRAJHAR
ASSAM.

17: SAIFUL ISLAM
S/O-TAYAB ALI

R/O- GOALTOLI

P.O-BISWANATH GHAT

P.S-BISWANATH CHARIALI

DISTRICT- BISWANATH
ASSAM.

18: RAJIB KALITA
S/O-GIRIDHAR KALITA

R/O- RANGIA TINIALI

P.O AND P.S-RANGIA

DISTRICT- KAMRUP
ASSAM.

19: KAUSHIK BASAK
S/O-KARTIK BASAK

R/O- RAMNAGAR

P.O AND P.S-KHARUPETIA

DISTRICT- DARRANG
ASSAM.



20: SARMILA GHOSH
D/O-RUP KUMAR GHOSH

R/O- KHARALAL PARA

P.O AND P.S-DUDHNOI

DISTRICT- GOALPARA
ASSAM.

21: NANDITA DAS
D/O-LATE DIPEN DAS

R/O- KAMARGAON

P.O-KAMARGAON

P.S-SORBHOG

DISTRICT- BARPETA
ASSAM.

22: PRANITA DAS
D/O-PURNA RAM DAS

R/O- CHARANGBARI

P.O AND P.S-TAMULPUR

DISTRICT- BAKSA
ASSAM.

23: PARUL BARMAN
D/O-KAMAL BARMAN

R/O- BIHPURIA
WARD NO.8

P.O AND P.S-BIHPURIA

DISTRICT- LAKHIMPUR
ASSAM.

24: GEETA BARUAH
D/O-DHANI RAM BARUAH

R/O- BOTAHGHULI
PANJABARI



P.O-PANJABARI

P.S-SATGAON

DISTRICT- KAMRUP (M)
ASSAM.

25: PINKU BHARADWAJ
S/O-SACHINDRA SARMA

R/O- VILL.-BARATHIABARI

P.O-JANARAM CHOWKA
P.S-MANGALDOI

DISTRICT- DARRANG
ASSAM.

26: DIPSIKHA SARMA
D/O-MAHESWAR SARMA

R/O- SARABARI
BARAMPUR

P.O-BARAMPUR

P.S-SIPAJHAR

DISTRICT- DARRANG
ASSAM.

27: RUMA SUTRADHAR
D/O-PARESH SUTRADHAR

R/O- KHAIRABARI

P.O AND P.S-BARPETA ROAD

DISTRICT-BARPETA
ASSAM.

28: PAYEL SAHA
D/O-KALIPADA SAHA

R/O- SIMLAGURI

P.S-GOBARDHAN



DISTRICT- BAKSA (BTAD)
ASSAM.

29: AYUB ALI
S/O-SADULLAH MIAH

R/O- 1 NO. TUPAMARI

P.O -TUPAMARI

P.S-NAGARBERA
DISTRICT- KAMRUP
ASSAM.

30: ASHIM SAHA
S/O- PARITOSH SAHA
R/O- BARPETA ROAD

P.O. AND P.S - BARPETA ROAD

DISTRICT- BARPETA
ASSAM.

31: PRANAB JYOTI SAHA
S/O-RUHI DAS SAHA

R/O- BARPETA ROAD

P.O AND P.S -BARPETA ROAD

DISTRICT- BARPETA
ASSAM.

32: MANISHA DEVI
W/O-LOHIT DABARI

R/O- GAMERI

P.O-GAMERI

DISTRICT- BISWANATH
ASSAM.

33: MANTI PAUL
D/O-DULAL PAUL

R/O- THEKASU PART-2



P.O AND P.S -DUDHNOI

DISTRICT- GOALPARA
ASSAM.

34: RIYAKSHI HAZARIKA
D/O-NAGEN HAZARIKA

R/O- NAMBAGH MORA

P.O AND P.S -BISWANATH

DISTRICT- BISWANATH
ASSAM.

35: SUMI SALAI
D/O-JATIN SALOI

R/O- BHETHUA

P.O-BHETHUA

P.S -PATACHARKUCHI

DISTRICT- BARPETA
ASSAM.

36: DESDIMONA BARUAH
D/O-MAHENDRA BARUAH

R/O- CHATIA CHOOK

P.O AND P.S -GOHPUR

DISTRICT- BISWANATH
ASSAM.

37: MASHUT ALAM
S/O-AZGAR ALI

R/O- FALIHAMARI PAM

P.O-FALIHAMARI PATHER

DISTRICT- MORIGAON
ASSAM.



38: ANKITA DUTTA
D/O-DULAL DUTTA

R/O- KARI GAON
NOWBOICHA
P.O-DOOLAHAT

P.S -NORTH LAKHIMPUR

DISTRICT- LAKHIMPUR
ASSAM.

39: PARIMA SUTRADHAR
D/O-PARIKSHIT SUTRADHAR

R/O- BARPETA ROAD

P.O AND P.S -BARPETA ROAD

DISTRICT- BARPETA
ASSAM.

40: JURIMONI HAZARIKA
D/O-PURNA HAZARIKA

R/O- LATHOW HAZARIKA

P.O-NOWBOICHA

DISTRICT- LAKHIMPUR
ASSAM.

41: PANKAJ ROY
S/O-SHANTI RANJAN ROY

R/O- JAMUNAMUKH REVENUE TOWN

P.O AND P.S -JAMUNAMUKH

DISTRICT- HOJAI
ASSAM.

42: PAMPI KALITA
D/O-MADAN KALITA

R/O- CHHAYGAON

P.O AND P.S -CHHAYGAON



DISTRICT- KAMRUP(M)
ASSAM.

43: POMPI SARKAR
D/O-LATE NRIPENDRA NATH SARKAR

R/O- KHAIRABARI

P.O AND P.S -BARPETA ROAD

DISTRICT- BARPETA
ASSAM.

44: BANASHREE DAS
D/O-LAKSHMI RAM DAS

R/O- MIRZA

P.O-MIRZA

P.S -PALASHBARI

DISTRICT- KAMRUP
ASSAM.

45: CHIMPA DAS
D/O-RABINDRA NATH DAS

R/O- MIRZA NARAYANPUR

P.O-MIRZA

P.S -PALASHBARI

DISTRICT- KAMRUP
ASSAM.

46: SNEHA DUTTA
D/O-LALIT DUTTA

R/O- BHADRAPARA
SUKAFA NAGAR

P.O AND P.S -DHEMAJI

DISTRICT- DHEMAJI
ASSAM.



47: GITA MONI DAS
D/O-PARESH CH. DAS

R/O- BURAPARA
BHAGABATIPARA

P.O-BHAGABATIPARA

P.S -PALASHBARI

DISTRICT- KAMRUP
ASSAM.

48: ANUPAM PAUL
S/O-ASISH PAUL

R/O- PAMDU

P.O-PANDU

P.S -JALUKBARI

DISTRICT- KAMRUP(M)
ASSAM.

49: PARUL GOGOI
D/O-TANKA KAMAL GOGOI

R/O- HABICHUA
BORPATHER

P.O-MELAMORA

P.S -KAMARGAON

DISTRICT- GOLAGHAT
ASSAM.

50: PRIYANKA GOGOI
D/O-JOYGURU GOGOI

R/O- ARAPATHAR GAON

P.O-BHADOIPAVHALI

P.S -DULIAJAN



DISTRICT- DIBRUGARH
ASSAM.

51: ASHAPURNA TALUKDAR
W/O-HARAJIT DAS

R/O- HOUSE NO.-5
BYELANE-5
JONAK NAGAR

P.O-KAHILIPARA

P.S -DISPUR

DISTRICT-KAMRUP(M)
ASSAM.

52: MANASH JYOTI DUTTA CHOUDHURY
S/O- MUNINDRA DUTTA CHOUDHURY
R/O- JURANIPARA
P.O- DHUPDHARA
P.S.- DHUPDHARA
DISTRICT- GOALPARA
ASSAM.

53: INAMUL HOQUE
S/O-SUROJ ALI
R/O-HATIMURIA
P.O- MOIRABARI
P.S.- MOIRABARI
DISTRICT- MORIGAON
ASSAM.

54: MUSTAQUE AHMED
S/O-LATE SABED CHOWDHURY
R/O-AUTALABORI
P.O- CHETUAIKHAITY
P.S.- LAHARIGHAT
DISTRICT- MORIGAON
ASSAM.

55: MINARA BEGUM
D/O-JAMAL UDDIN
R/O-DHUPAGURI GAON
P.O- DHUPAGURI
P.S.- DHING
DISTRICT- NAGAON
ASSAM.



56: HAIDAR RAHMAN BHUYAN
S/O-HANIF BHUYAN
R/O-SHAWRACHARA RESERVE
P.O- CHIKNI
P.S.- KALGACHIA
DISTRICT- BARPETA
ASSAM.

57: EKBAL KHAN
S/O-RANGU KHAN
R/O-AGDIA PATHER
P.O- GAHIYA
P.S.- SARTHEBARI
DISTRICT- BARPETA
ASSAM.

58: HIMANGSU BAISHYA
S/O-KAMDEB BAISHYA
R/O-BONGSHAR
P.O- BONGSHAR
P.S.- SUALKUCHI
DISTRICT- KAMRUP(R)
ASSAM.

59: HAFIJUR RAHMAN
S/O-HATEM ALI AHMED
R/O-BAHARI RESERVE
P.O- BAHARI HAT
P.S.- TARABARI
DISTRICT- BARPETA
ASSAM.

60: PRANJAL CHETIA
S/O-PUNYESWAR CHETIA
R/O-GOHAIN TEKELA
P.O- AZAD
P.S.- PANIGAON
DISTRICT- LAKHIMPUR
ASSAM.

61: MANAS JYOTI HAZARIKA
S/O-JOGNESWAR HAZARIKA
R/O-JORHATIA
P.O- AZAD
P.S.- PANIGAON
DISTRICT- LAKHIMPUR
ASSAM.



62: PANKAJ BASUMATARY
S/O-LAKHIKANTA BASUMATARY
R/O-PHAKIRPARA
P.O- DHANUBHANGA
P.S.- DHUPDHARA
DISTRICT- GOALPARA
ASSAM.

63: RAJU CHOWHAN
S/O-BHIMUA CHOWHAN
R/O-BEGARKASH
P.O- SHYAMTILA
P.S.- DHULA
DISTRICT- DARRANG
ASSAM.

64: MD. ESHRAEL HUSSAIN
S/O-AMJAT ALI
R/O-SHALMARA BORI
P.O- BECHAMARI
P.S.- DHING
DISTRICT- NAGAON
ASSAM.

65: NABANITA BAISHYA
D/O-MAHESWAR BAISHYA
R/O-GITANAGAR (GUWAHATI)
P.O- BAMUNIMAIDAM
P.S.- GEETANAGAR
DISTRICT- KAMRUP(M)
ASSAM.

66: SOBITA MIPUN
D/O-BIKRAM CH. MIPUN
R/O-GORAJAN
BORHOLLA
P.O- GORAJAN
P.S.- BORHOLLA
DISTRICT- JORHAT
ASSAM.

67: KANKAN KUMAR DAS
S/O-HEMANTA KUMAR DAS
R/O-BARUAPARA
P.O- CHHAYGAON
P.S.- CHHAYGAON
DISTRICT.-KAMRUP (R)



ASSAM.

68: NIRANJAN DAS
S/O-UPEN CHANDRA DAS
R/O-MALIBARI SATRA
P.O- MALIBARI BAZAR
P.S.- BOKO
DISTRICT- KAMRUP
ASSAM.

69: BHANITA DAS
D/O-ANANTA DAS
R/O-SALPARA
P.O- SALPARA
P.S.- DHUPDHARA
DISTRICT- GOALPARA
ASSAM.

70: DAMBARUDHAR ROY
S/O-DWIJENDRA NARAYAN RAY MANDAL
R/O-KISMAT HASDAHA
P.O- KISMAT HASDAHA
DISTRICT- DHUBRI
ASSAM.

71: DEBESH CHANDRA ROY
S/O-HALODHAR ROY
R/O-KACHUAR KHASH PT.1
P.O- DHARMASALA
P.S.- DHUBRI
DISTRICT- DHUBRI
ASSAM.

72: SUROJIT PRODHANI
S/O-SUKUMAR PRODHANI
R/O-NORTH KACHAKHANA
P.O- PAGLAHAT
P.S.- TAMARHAT
DISTRICT- DHUBRI
ASSAM.

73: PROTIVA KARMAKAR
S/O-SHASHI MOHAN KARMAKAR
R/O-BAROCHARAIKHOLA
P.O.-BAROCHARAIKHOLA
P.S- GOLAKGANJ
DISTRICT- DHUBRI
ASSAM.



74: SUBHANKAR SAHA
S/O-SANKAR CHANDRA SAHA
R/O-SOUTH TOKRERCHARA PT. IV
P.O.-GOLAKGANJ
P.S- GOLAKGANJ
DISTRICT- DHUBRI
ASSAM.

75: KULADEEP ROY
S/O-JOT RAM ROY
R/O-NORTH RAIPUR PT. II
P.O.-BISONDAI
P.S- GOLAKGANJ
DISTRICT- DHUBRI
ASSAM.

76: ALOKESH CHANDRA RAY
S/O-GAJEN RAY
R/O-SOUTH TOKRERCHARA PT. II
P.O.-GOLAKGANJ
P.S- GOLAKGANJ
DISTRICT- DHUBRI
ASSAM.

77: NANDITA ADHIKARY
D/O-BHUMIDHAR ADHIKARY
R/O-BISONDAI PT. III
P.O.-BARUNDANGA
P.S- GOLAKGANJ
DISTRICT- DHUBRI
ASSAM.

78: BARUN NATH
S/O-SATYENDRA NARAYAN NATH
R/O-SURIPARA
P.O.-DHANPUR
P.S- SAPATGRAM
DISTRICT- DHUBRI
ASSAM.

79: KRISHNA KANTA ROY
S/O-SUDHIR CHANDRA ROY
R/O-KHERBARI PT. I
P.O.-KHERBARI
P.S- AGOMANI
DISTRICT- DHUBRI
ASSAM



80: KARNABHUSAN RAY
S/O-SASHIBHUSAN RAY
R/O-KACHAKHANA
P.O.-PAGLAHAT
P.S- TAMARHAT
DISTRICT- DHUBRI
ASSAM.

81: ABDUS RUHUL AMIN
S/O-AHAD ALI BEPARI
R/O-SHIRNAGAR
P.O.-BELGURI
P.S- AGOMONI
DISTRICT- DHUBRI
ASSAM.

82: NOPIOL HOQUE
S/O-JAHAR UDDIN SHEIKH
R/O-BINNACHARA PART.I
P.O.-BALADOBA
P.S- GOLAKGANJ
DISTRICT- DHUBRI
ASSAM.

83: BIPUL CHOUDHURY
S/O-LATE BINOD CHOUDHURY
R/O-KALDOBA PT. II
P.O.-AGOMANI
P.S- AGOMANI
DISTRICT- DHUBRI
ASSAM.

84: PRODIP SARKAR
S/O-MANORANJAN SARKAR
R/O-BIDYARDABRI PT. V
P.O.-MAHAMAYAHAT
P.S- GOLAKGANJ
DISTRICT- DHUBRI
ASSAM.

85: KAKULI KUNDU
D/O-KARTIK KUNDU
R/O-KALDOBA PT. II
P.O.-AGOMANI
P.S- AGOMANI
DISTRICT- DHUBRI
ASSAM.



86: KRISHNA RAY
D/O-BHABESWAR RAY
R/O-BAROMERA
P.O.-AGOMANI
P.S- AGOMANI
DISTRICT- DHUBRI
ASSAM.

87: RINA ROY
D/O-NITYA DAS
R/O-BAROMERA
P.O.-AGOMANI
P.S- AGOMANI
DISTRICT- DHUBRI
ASSAM.

88: ASHOK KUMAR ROY
S/O-BHABESWAR ROY
R/O-BAROMERA
P.O.-AGOMANI
P.S- AGOMANI
DISTRICT- DHUBRI
ASSAM.

89: HRISHIKESH PAUL
S/O-MRINAL KANTI PAUL
R/O-A SHERNAGAR
P.O.-AGOMANI
P.S- AGOMANI
DISTRICT- DHUBRI
ASSAM.

90: ALOKA SAHA
D/O-ASHUTOSH SAHA
R/O-BAROMERA
P.O.-AGOMANI
P.S- AGOMANI
DISTRICT- DHUBRI
ASSAM.

91: SUBARNA SHEEL
D/O-LATE GURUPADA SHEEL
R/O-GAURIPUR
P.O.-GAURIPUR
P.S- GAURIPUR
DISTRICT- DHUBRI
ASSAM.



92: PROSEN BARMAN
S/O-PARIMAL KANTI BARMAN
R/O-DIGHALTARI
P.O.-DIGHALTARI
P.S- GOLAKGANJ
DISTRICT- DHUBRI
ASSAM.

93: DIPANKAR DAS
S/O-NIROD DAS
R/O-KATMARI
PT. II
P.O.-KATMARI PT. II
P.S- GOLAKGANJ
DISTRICT- DHUBRI
ASSAM.

94: MADHUSMITA DAS
D/O-MANORANJAN DAS
R/O-BOWALIMARI
P.O.-LALMATI
P.S- ABHAYAPURI
DISTRICT- DHUBRI
ASSAM.

95: SULTAN MAHMUD
S/O-SAHAR ALI
R/O-DAMDAMA PATHAR
P.O.-MUKALMUA
P.S- MUKALMUA
DISTRICT- NALBARI
ASSAM.

96: SHUKCHAND ALI
S/O-RAHOM ALI
R/O-BHANGNAMARI
P.O.-BHANGNAMARI
P.S- BHANGNAMARI
DISTRICT- NALBARI
ASSAM.

97: MONIR UDDIN
S/O-JOYAN ALI
R/O-BHANGNAMARI
P.O.-BHANGNAMARI
P.S- BHANGNAMARI
DISTRICT- NALBARI



ASSAM.

98: SAIJUDDIN AHMED
S/O-DAROG ALI
R/O-DIMATOLA PART II
P.O.-JORUAR CHAR
P.S- FAKIRGANJ
DISTRICT- DHUBRI
ASSAM.

99: SK. MD. LUTFAR SAYEED
S/O-ABDUS SAMAD SHEIKH
R/O-MADHUSOULMARI PART. I
P.O.-KHUDIMARI
P.S- GAURIPUR
DISTRICT- DHUBRI
ASSAM.

100: KRITANTA KR. ROY
S/O- SRI INDRAJIT KR. ROY
R/O-CHHOTODIGHALTAR
P.O.-SAGOLIA
P.S- GOLAKGANJ
DISTRICT- DHUBRI
ASSAM.

101: ANIL CHANDRA RAY
S/O- HARENDRA NATH RAY
R/O-DEBOTTAR HASDAHA PART V
P.O.-D. HASDAHA
P.S- GOLAKGANJ
DISTRICT- DHUBRI
ASSAM.

102: MD. MOFIDUL ISLAM
S/O-MD. NURUL ISLAM
VILL- JANGALPARA
P.O- JANGALPARA DIST- DARRANG
ASSAM

103: MD NAJIMUDDIN GAJI
S/O- ABDUL KUDDUS
VILL- ULUBARI
P.O- JANGALPARA
P.S.-DALGAON
DIST.- DARRANG

104: KIRAN DEVI



D/O- MAHANANDA POKHREL
VILL- GADHARIA BASTI
P.O- GAMERI
P.S- HALEM
DIST- BISWANATH

105: BARSHA DEVI
D/O-DEBA NEWPANE
VILL-PURANA BUROI
P.O-GAMIRI
P.S-HALEM
DIST-BISWANATH

106: ABRAHAM MURMU
S/O-LUIS MURMU
VILL-TEBITOLA
P.O-TEBITOLA
P.S-TAMULPUR
DIST-BAKSA

107: KARISHMA PARBIN
D/O-HABIL ALI
VILL-KANIHA
P.O-KANIHA
P.S-RANGIA
DIST-KAMRUP (R)

108: ASMITARA BEGUM
D/O-KITAB ALI FARAJI
VILL-BOTABORI
P.O-TENGAGURI
P.S-LAHORIGHAT
DIST-MORIGAON

109: MD. ASHADUL ALOM
S/O-MD AYUB ALI
VILL-SALANABARI
P.O-AMLOKHI
P.S-DHING
DIST-NAGAON

110: BHITALI GOGOI
D/O-GUNA GOGOI
VILL-LAGUABARI NAHARANI HABI
P.O-RAJMAI
P.S-DEMOW
DIST-SIVASAGAR
PIN-785672



111: MISS TUTUMONI SAIKIA
D/O-SUKUMAL SAIKIA
VILL-AJARLOGA
P.O-CHARIDUAR
P.S-CHARIDUAR
DIST-SONITPUR

112: SANJAY HALOI
S/O-LT. HALIRAM HALOI
VILL-SIMALABARI
P.O-NAYABASTI
P.S-BARBARI
DIST-BAKSA
PIN-781344

113: YAKUB ALI
S/O-SORHAB ALI

VILL-ALISINGA GAON

P.O-LALPOOL

P.S-DALGAON

DIST-DARRANG.

114: MIZANUR RAHMAN
S/O-OSIMUDDIN SARKAR

VILL-NO-2 MAZGAON

P.O-LALPOOL

P.S-DALGAON

DIST-DARRANG.

115: SARIF ALI
S/O-JAINAL ABDIN

VILL-NO-2 MADHABGOHAIN

P.O-BECHIMARI

P.S-ROWTA

DIST-UDALGURI.



116: ATIKUL ALOM
S/O-SAHADAT HUSSAIN

VILL-KHATANIA PARA

P.O-DHULA

P.S-DHULA

DIST-DARRANG

PIN-784146.

117: MUSTAFIJUR RAHMAN
S/O-ABUL KASHEM

VILL-CHUKABAHI

P.O-DAIPAM

P.S-DALGAON

DIST-DARRANG.

118: DIPANKAR BORA
S/O-NILA KANTA BORA

VILL-BATADRABA
SARUHISA

P.O-BATADRABA

P.S-BATADRABA

DIST-NAGAON

PIN-782122.

119: RUNAKHYEE BARUAH
C/O-SURAMONI BORTHAKUR

VILL-NAZIRAKHAT

P.O-SONAPUR

P.S-SONAPUR



DIST-KAMRUP (M)

PIN-782402.

120: RUBIYA KHATUN
C/O-NAZMA KHATUN

VILL-SONAPUR
BALIGATE

P.O-SONAPUR

P.S-SONAPUR

DIST-KAMRUP (M)

PIN-782402.

121: SHAHANUR ISLAM MONDAL
S/O-MORTUZ ALI MONDAL

VILL-KUMRI

P.O-CHIRAKUTI

P.S-FAKIRAGANJ

DIST-DHUBRI.

122: MRIDULA KHATUN
W/O-ZAHEER ABBAS

VILL-HAIBOR GAON

P.O-BARALIMARI

P.S-BURAGAON

DIST-MORIGAON

PIN-782121.

123: PUSHPA KUMARI RAI
D/O-MANOJ RAI

VILL-DOOMDOOMA
KUMHARI PATTI



P.O-DOOMDOOMA
KUMHARI PATTI

P.S-DOOMDOOMA
KUMHARI PATTI

DIST-TINISUKIA

PIN-786151.

124: MOJAHIDA AHMED
D/O- MOFIZ UDDIN AHMED

VILL- LENGRI BARI

P.O- SAHARIAGAON

P.S--MOIRABARI

DIST- MORIGAON

PIN- 782126.

125: NAJMA PARBIN
W/O-ZAKIR HUSSAIN

VILL- BARJHAR BAGICHA

P.O- BHAKATPARA

P. S- KALAIGAON

DIST-UDALGURI.

126: MD RAKIBUL HUSSAIN
S/O-ABDUL KUDDUS

VILL- ULUBARI

P.O- JANGALAPRA

P.S-DALGAON

DIST- DARRANG

PIN-784116.

127: LUCIA MURMU



D/O- LT. NIRMAL MURMU

VILL-CHOKRAGAON

P.O-AMBAGAON

P.S-HARISINGHA

DIST-UDALGURI

PIN-784510.

128: RASHIDA PARBIN

D/O-NABI HUSSAIN

VILL-POCHIM PODUKHAT

P.O-SHYAMTILA

P.S-DHULA

DIST-DARRANG

PIN-784190.

129: MUZAMMEL HOQUE

S/O-NURUL ISLAM

VILL- JANGALPARA

P.O- JANGALPARA

P.S-KHARUPETIA

DIST-DARRANG

PIN-784116.

130: SOMIR ALI

S/O-OSMAN ALI

VILL-NO.3 GALANDI

P.O-GALANDI

P.S-KHARUPETIA

DIST-DARRANG



PIN- 784115.

131: JONMANI SHIL
D/O-ANIL KUMAR SHIL

VILL-KHARALAL PARA

P.O-DUDHNOI

P.S-DUDHNOI

DIST-GOALPARA

PIN-783124.

132: RINKU BARDALOI
S/O-DILIP BARDALOI

VILL-NIZ MOGAL BECHA

P.O-MUDOIBORI

P.S-KALAIGAON

DIST-UDALGURI

PIN-784146.

133: POOJA KUMARI
D/O- MANOJ YADAV

VILL- DOOMDOOMA KUMHARI PATTY

P.O- DOOMDOOMA

P.S- DOOMDOOMA

DIST- TINSUKIA

PIN-786151.

134: NASEEMA YESMIN
C/O-NAZRUL ISLAM

VILL-BHOMOLAHATI PUB GOG

P.O-BARPALAHA



P.S-BAIHATA CHARIALI

DIST-KAMRUP

PIN-781121.

135: MOHSIN AHMED BARBHUIYA
S/O-ISHAQUE ALI BARBHUIYA

TOWN-HAILAKANDI WARD NO.2

P.O-HAILAKANDI

P.S-HAILAKANDI

DIST-HAILAKANDI

PIN-788151.

136: RUMEJA KHATUN
D/O-OMAR ALI

VILL- NO. 4 BARUAJHAR

P.O-BECHIMARI

P.S-DALGAON

DIST-DARRANG

PIN-784514.

137: AMIRUL HAQUE
S/O- ABDUL JUBBAR

VILL-BECHIMARI

P.O-SILBORI

P.S- DALGAON

DIST-DARRANG

PIN-784114.

138: PRONOY KACHARY
S/O-BINARAM KACHARY



VILL- BAJRAJHAR

P.O-ROWTA CHARIALI

P.S-ROWTA

DIST- UDALGURI

PIN-784508.

139: RANJIT TALUKDER
S/O-BASANTA TALUKDAR

VILL-BAHA UNNAT PARA

P.O- BARPAK

P.S- MAYONG

DIST-MORIGAON

PIN-782411.

140: JAHAN UDDIN SK
S/O-OMAR ALI

VILL-PAROWA

P.O- CHIRAKUTI

P.S- FAKIRAGANJ

DIST- DHUBRI

PIN- 783330.

141: HAZRAT ALI
S/O- SOBUR ALI

VILL- KUMRI

P.O- CHIRAKUTI

P.S- FAKIRGANJ

DIST- DHUBRI



PIN-783330.

142: ROUJLINA RAHMAN
D/O- MOZIBUR RAHMAN
VILL- GOTLONG
P.O- KALIABHOMORA
P.S- TEZPUR
DIST- SONITPUR
PIN- 784027

143: MONJUR ALI SK
S/O- SHIRAJUL HOQUE

VILL- GERAMARI PT-1

P.O- GERAMARI

P.S- GOURIPUR
DIST- DHUBRI

PIN- 783339.

144: ISFAQUR RAHMAN
S/O- MAZIBAR RAHMAN

VILL- BAGHMARA

P.O- GHOGRAPAR

P.S.- GHOGRAPAR

DIST- NALBARI

PIN- 781369.

145: BASUDEV SARMAH
S/O- LT MONILAL SARMAH

VILL- SANTAPUR

P.O- LAHOLIAL

P.S- BIHPURIA

DIST- LAKHIMPUR

PIN- 784161.



146: YOUBARAJ KARKI
S/O- CHHATRA KARKI
VILL.- NO. 2 BORDIKORAI
P.O.- RANGACHAKUA
P.S.- JAMUGURIHAT
DIST.- SONITPUR
PIN- 784182.

147: JUNTI KALITA
D/O-LT. BHAIKON KALITA
VILL-DHOLI KUMAR GAON
P.O-PANICHAKUA
P.S-PULIBOR
DIST- JORHAT
PIN-785006.

148: AFRUJA BEGUM
D/O-ABDUL KASHEM
VILL-AMINPARA
P.O-AMINPARA
DIST-DARRANG
PIN-784514.

149: MD SAHAJUDDIN AHMED
S/O- KABAJ ALI FAKIR
VILL -NO.3 BARUAJHAR
P.O - BECHIMARI
P.S- DALGAON
DIST- DARRANG
PIN- 784514.

150: MD. SHAHID ALI
S/O- MD. ABUL KALAM



VILL- BARUAJHAR

P.O-BECHIMARI

P.S- DALGAON

DIST- DARRANG

PIN- 784514.

151: JOINAL ABDIN
S/O-MUKLESOR RAHMAN

VILL-JANGALPARA

P.O-JANGALPARA

P.S-KHARUPETIA

DIST-DARRANG

PIN-784116.

152: NILA MONI SAIKIA
C/O- CHANDRA SAIKIA

VILL- BHAKATGAON

P.O- KAPACHERA

P.S- MIKIRBHETA

DIST- MORIGAON

PIN- 782103.

153: AYESHA SIDDIQUEA
D/O-ABDUL KADIR

VILL-FULKIPARA

P.O-HOWLY

P.S-HOWLY

DIST-BARPETA

PIN-781316.



154: JINTU BORAH
C/O- BIPUL BORAH
VILL- GUALGAON
P.O- MUDOIGAON
DIST- GOLAGHAT

155: SADDAM HUSSAIN
S/O-FAKIR ALI
VILL-BARUAJHAR
P.O-BECHIMARI
P.S-DALGAON
DIST- DARRANG
PIN-784514

156: ABDUS SALAM TAFADAR
S/O-RASHID ALI TAFADAR
VILL-UTTAR NOWABIL
P.O-AMBARI
P.S-MURAJHAR
DIST-HOJAI
PIN-782445

157: MEHDI HASSAN TALUKDAR
S/O- EBAD ALI TALUKDAR
VILL- KHARUBHAJ
P.O- RAJMITA
P.S- LAKHIPUR
DIST-GOALPARA
PIN-783129

158: SULTANA PARBIN
D/O- FAJAR ALI
VILL-KATAHBARI NO. 2. MASJID PATH
P.O-GARCHUK

P.S-GARCHUK
GHY-35
DIST-KAMRUP(M)
PIN-781035

159: MISS RITA BORA
D/O-NABIN BORA
VILL-BAHORUA GAON
P.O- MISSAMORA
P.S- DERGAON
DIST-GOLAGHAT
PIN- 785618



160: NUR ALOM AHMED
C/O- RIAZ UDDIN AHMED
VILL- NO-1 SOUTH RANGAPANI
P.O- BADLA BAZAR
P.S- BOKO
DIST- KAMRUP
PIN-781127

161: KUMKUM UMMUL ORAH
D/O- LT. NAZRUL ISLAM
VILL- AZARA HATKHOWAPARA
P.O-AZARA
P.S-AZARA
DIST-KAMRUP
PIN-781017

162: MONUMOTI SONOWAL
W/O- ADITYA GOGOI
VILL- DIRPAI BISHNU PUR
P.O- GERUKAMUKH
P.S- GERUKAMUKH
DIST- DHEMAJI
PIN-787035

163: POMPY BORAH
D/O- BIDYA DHAR BORAH
VILL-DHARAPUR (301A NIRMAN APARTMENT)
P.O-AZARA
P.S-AZARA
DIST-KAMRUP (M)
PIN-781017

164: MANISHA CHAWHAN
C/O- SRI RAJEN CHAWHAN
VILL-SINGRIMARI
P.O-KALAIGAON
P.S-KALAIGAON
PIN- 784525

165: ANUSUYA NATH
C/O- ATUL KUMAR NATH
VILL-NAHARKATIA C.H.C
DIGHALAPATHAR
P.O-NAHARKATIA
P.S-NAHARKATIA
DIST-DIBRUGARH
PIN-786610



166: UMA NATH CHETRY
C/O- LT. THARKA BAHADUR CHETRY
VILL-DONGIBIL
P.O-DONGIBIL
P.S-BIHPURIA
DIST-LAKHIMPUR
PIN-784161

167: ABDUS SALAM TAFADAR
S/O-RASHID ALI TAFADAR
VILL-UTTAR NOWABIL
P.O-AMBARI
P.S-MURAJHAR
DIST-HOJAI
PIN-782445

168: RAJIB BORAH
S/O- LATE RAJENDRA PRASAD BORAH
VILL-BHUYANHAT
P.O-JALUKGAON
P.S-AMGURI
DIST-SIVASAGAR
PIN-785680

169: CHANDRAMA BARUAH
C/O-DIPEN BARUAH.
VILL-AMORABATI
P.O-DUDHNOI
PIN- 783124
DIST-GOALPARA

170: SANJUKTA DAS
D/O-LATE BIMALENDU DAS

VILL-H.NO.28
DR. B.K. KAKATI ROAD
ULUBARI
GUWAHATI

DIST-KAMRJUP(M).

171: ALAM UDDIN LASKAR
S/O-JALAL UDDIN LASKAR
VILL- NITYANANDAPUR PART-I
P.O- NITYANANDAPUR
P.S- LALA
DIST- HAILAKANDI



PIN- 788168

172: CHAYANIKA BORA
C/O- RAJENDRANATH BORAH
VILL- DIMORUGURI (NEAR BORDOWA GATE)
PO- DIMORUGURI
PS- SADAR
DIST- NAGAON
PIN- 782003

173: ABIDA SULTANA PARBIN
D/O-ANOWER HUSSAIN
VILL- NO 1/2 BARUAJHAR
P.O- GALANDI
PIN-784116
PS - DALGAON
DIST-DARRANG

174: GYANDEEPA NEOG
C/O- DURGADHAR NEOG
ADDRESS- .HN..234.GOLAGHAT OLD AMLAPATTY

MUKTA DUWARA PATH.
P.O- GOLAGHAT.
P.S- GOLAGHAT
DIST-GOLAGHAT.
PIN- 785621

175: MD . RINGKUL AHMED
S/O - SUMSUDDIN AHMED
VILL - BAGALIPARA
P.O- LAHARIGHAT .
P.S- LAHARIGHAT .
DIST - MORIGAON (ASSAM)
PIN- 782127

176: TANUZA AHMED
D/O- ABDUR RAHIM SARKAR
VILL- MANIPUR
P.S- BARPETA ROAD
P.O- BARPETA ROAD
DIST- BARPETA
PIN- 781315

177: JYOTISH GOGOI
C/O- KHETRADHAR GOGOI
VILL- LONGPATIA
P.O- LONGPATIA



P.S- SONARI
DIST- CHARAIDEO
PIN- 785692

178: DHANJITA NATH
C/O- TIKEN NATH
VILL- CHAKABAUSHI
P.O- BHULUKADOBA
DIST- BARPETA

179: RUPAM GOGOI
C/O- ABONI GOGOI
PH- 8402875660
DIST- DIBRUGARH
VILL- DIGHALIA KUKURAPUHIA
P.O- SASONI
P.S- NAHARKATIA

180: JOYGAN NESSA
D/O- SOLEMAN ALI
VILL- JOYPUR
P.O- HOWLY
P.S- HOWLY
DIST- BARPETA
PIN- 781316

181: DISHA KALITA
C/O-JATINDRA NATH KALITA

VILL- TULSIBARI
P.O- TULSIBARI
PIN- 781376
DIST-KAMRUP

182: NILKAMAL ARJYA
C/O- NIMAY ARJYA
VILL- MADHAPUR
P.O- RUPAHI
P.S- PATACHARKUCHI
DIST- BARPETA
PIN- 781318

183: MUNUJURUL ALOM AKAND
S/O- SURAT ALI AKAND
VILL- KACHARI GAON
P.O- KAMANDANGA
P.S- TAMARHAT
DIST- DHUBRI



PIN- 783332

184: SHAFIQUL ISLAM
S/O-ASHAK ALI
VILL- KAHIBARI
P.O-DHAKUA
P.S-BARPETA
DIST-BARPETA(ASSAM)
PIN-781309

185: SANJIB CHOUDHURI
C/O- DIMBESWAR KALITA
VILL- CHARAIMARI
P.O- CHARAIMARI
DIST- BAKSA
PIN- 781377

186: IKBAL HUSSAIN DEWAN
S/O- ABUL KASHEM DEWAN
VILL- KHABLAR BHITHA
P.O- KHABLAR BHITHA
P.S- BARPETA
DIST- BARPETA
PIN- 781352

187: HEMANTA HAZARIKA
C/O- MINARAM HAZARIKA
VILL- KUHUM JOGANIA GAON
P.O- GOROKHIA DOL
PIN- 785015
DIST- JORHAT

188: ROFIQUL ISLAM
S/O- ABDUL KHALEK
VILL- BHASANIPARA
P.O- JOYPUR BAZAR
P.S- PANCHARATNA
DIST- GOALPARA
PIN- 783129

189: FARIDA KHATUN
W/O- ABDUL BATEN
VILL- CHELABARI
P.O- AMBARI
P.S- DHUPDHARA
DIST- GOALPARA
PIN- 783123



190: TINA SARKAR
C/O-AKHIL SARKAR
ADDRESS- SARDHAPALLI ROAD

CHOKITUP NAGAON ASSAM
P.O- CHOTO HAIBOR
P.S- SADAR
PIN- 782003

DIST- NAGAON

191: TULTUL DEWAN
C/O- KASHEM DEWAN
VILL- RADHAKUCHI
P.O- RADHAKUCHI
P.S- BARPETA
DIST- BARPETA
PIN- 781309

192: DILOWAR HUSSAIN
S/O- SIDDIQUE ALI
VILL- NO.1 KUARIPUKHURI
P.O- KUARIPUKHURI
P.S- KHARUPETIA

193: MAHIBUR RAHMAN
S/O- ABDUL JALIL
VILL- DALGAON KHUTI
P.O- DALGAON
P.S- DALGAON
DIST- DARRANG
PIN- 784116

194: HIMANJALI SARMA
D/O- BIREN SARMA
VILL- PALEPARA
P.O- BARANGHATI
P.S- KAYAN
DIST- KAMRUP (R)
PIN- 781350

195: MAHENDRA PRASAD SAH
S/O- MOHAN PRASAD SAH
VILL- SRIRAMPUR
P.O- SRIRAMPUR
P.S- GOSSAIGAON
DIST- KOKRAJHAR
PIN- 783361



196: NIBEDETA RAY
D/O- RAJEN RAY
VILL- DUDHNOI
P.O- DUDHNOI
P.S- DUDHNOI
DIST- GOALPARA
PIN- 783124

197: CHARULATA BISWAS
C/O-NIKHIL BISWAS
VILL-KALAKHOWA
P. O-KALAKHOWA
P. S-LALUK
DIST-LAKHIMPUR
PIN-787023

198: MD. HARIJUL ISLAM
S/O- MD. ABDUR RAHMAN
VILL- GUMIR PATHER
P.O- NALIGAON
DIST- BARPETA
PIN- 781352

199: SUBHADRA RABHA
C/O- BIMAL RABHA
VILL- RANGAMATI
P.O- BARDUAR BAGAN
P.S- PALASBARI
DIST- KAMRUP
PIN- 781120

200: SOFIA KHATUN
D/O- USMAN GONI
VILL- SUNARUPATTY
WARD NO 7
KHARUPETIA
P.O- KHARUPETIA
P.S- KHARUPETIA
DIST- DARRANG
PIN- 784115

201: AZIZUR RAHMAN
S/O- LT. TAMSER ALI
VILL- HIRAPARA
P.O- DHULA
P.S- DHULA
DIST- DARRANG



PIN- 784146

202: AFZAL ALI
S/O- AHMED ALI
VILL- TEMURA
P.O- DHAKUA
DIST- BARPETA
PIN- 781309

203: SIDDIQUE ALI
S/O- SAMEJUDDIN AHMED
VILL- NO 1 GADHOWA
P.O- MANGALDAI
P.S- MANGALDAI
DIST- DARRANG
PIN- 784125

204: MOUMITA PAUL
C/O- LT. HIRENDRA CH. PAUL
VILL-SENPARA
P.O- BIDYAPARA
DIST- DHUBRI
PIN- 783324

205: AHAD ALI
S/O- HAKIM UDDIN
VILL- KALIKURA PART II
P.O- MADRASSAPARA
P.S- MERERCHAR
DIST- BONGAIGAON (ASSAM)
PIN- 7833834

206: SABINA YASMIN
D/O- ABDUL KARIM
VILL- BARUAJHAR
P.O- BECHIMARI
P.S- DALGAON
DIST- DARRANG
PIN- 784514

207: ZAHIDUL ISLAM
S/O- JALIL MIAH
VILL- KUTHURIJHAR
P.O- BARENGABARI
P.S- GOBARDHANA
DIST- BAKSA
PIN- 781315



208: PIKU SARMA
C/O-DHRUBAJYOTI KALITA
ADDRESS- WARD NO- 1
NEAR DHARMAPUR NAMGHAR
PO -ABHAYAPURI
DIST-BONGAIGAON
PIN- 783384

209: HASINA BEGUM
D/O-BILLAL ALI
VILL -KAKALBHANGI JOGIGAON
PO-DALGAON
PS-DALGAON
DIST -DARRANG
ASSAM
PIN-784116

210: SHAHNAZ BEGUM
D/O- RUSTAM ALI
W/O- ILIAS AHMED
VILL- KADAMONI PATHER
P. O- JURIA
PS- JURIA
DIST.- NAGAON
ASSAM
PIN.- 782124

211: AQIL AHMED
S/O- ALAUDDIN AHMED
VILL- KHATANIAPARA
P.O- DHULA
P.S-DHULA
DIST- DARRANG
PIN- 784146

212: IKBAL HUSSAIN
S/O- ABDUL SATTAR
VILL- AMBARI
P.O- HOWLY
PS- HOWLY
DIST- BARPETA
PIN- 781316

213: MAZIDUR RAHMAN
S/O- ABDUL KARIM
VILL- BARUAJHAR
P.O- BECHIMARI
P.S- DALGAON



PIN- 784514

214: CHAMPAK SARMA
S/O- PRATUL SARMA
VILL- JAPARKUCI
P.O- TERECHIA
P.S- NALBARI
DIST- NALBARI

215: RABIJA BEGUM
D/O- RAMJAN ALI
VILL- SHILLONGANI
P.O- SHILLONGANI
P.S- SADAR
DIST- NAGAON

216: MANIZA KHATUN
W/O- ABDUL WAHAB
VILL- NIZ KHARUPETIA
P.O.- NIZ KHARUPETIA
P.S - DHULA
DIST- DARRANG (ASSAM)

217: PRERONA BORUAH
D/O- DIMBESWAR BORUAH
VILL- BHATIAPAR
P.O- BHATIAPAR
DIST- SIVASAGAR

218: PALASHI THAKURIA
D/O- BIRENDRA KR THAKURIA
VILL- GOPAL BAZAR
P.O- GOPAL BAZAR
DIST- NALBARI

219: MD ZINNAH
S/O-MD SAMSUL HOQUE
VILL- BANIARA PARA
P.O- GAREMARI
DIST- BARPETA
PIN- 781314

220: ROOPA RAY
D/O-JYOTSNA KUMAR RAY
VILL- DALOK
P.O- AGIA
P.S- AGIA
DIST- GOALPARA



221: DEEPA RAY
D/O-NABAKANTA ROY
VILL- UPARTOLA
P.O- UPARTOLA
P.S- DUDHNOI
DIST- GOALPARA

222: MURSHIDA PARVIN SULTANA
C/O-ABDUL MAZID KHANDAKAR
R/O- GTB ROAD
WARD NO-1
P.O- DHUBRI
P.S- DHUBRI
DIST- DHUBRI

223: MD NAJRUL ISLAM
S/O- MD SIBAR ALI
VILL- JANGALPARA
P.O- JANGALPARA
P.S- KHARUPETIA
DIST- DARRANG

224: SRI BHARATI BORAH
C/O-SRI DINA RAM BORAH
VILL-TELIA BEBEJIA
P.O- JURIA
P.S- JURIA
DIST- NAGAON
PIN- 782124

225: RASHIDUL HOQUE
S/O-MADU SHEIKH
VILL-CHIRAKUTI
P.O- CHIRAKUTI
P.S-FAKIRGANJ
DIST- DHUBRI

226: SHAH ALOM
S/O-LOKMAN ALI
VILL-ROWAR PAR NC
P. O-JAMADOUR HAT
P. S-FAKIRGANJ
DIST-DHUBRI

227: SHAHIDA KHATUN
C/O- MD NURUL HUDA
VILL- -ALOMGANJ PART 2



P.O- ALOMGANJ
P.S- GAURIPUR
DIST- DHUBRI

228: JALESHWAR SAW
S/O- DUKHU SAW
VILL - SRIRAMPUR
PS- GOSSAIGAON
PO- SRIRAMPUR
DIST- KOKRAJHAR

229: MONAMI BURAGOHAIN
W/O-MR JAYANTA TAIRAI.
R/O-SASONI PATHAR GAON.
P.O-GOJPURIA
PIN- 786610
DIST-DIBRUGARH

230: MANJILA BEGAM
D/O- HELAL UDDIN AHMED
VILL- SILAPATNI
P.O- CHENGLIMARI
DIST- BARPETA

231: USHA PRASAD
D/O-HARE RAM PRASAD
R/O- AZAD ROAD DOOMDOOMA
P.O - DOOMDOOMA
P.S -DOOMDOOMA
DIST-TINSUKIA
ASSAM

232: AMIN AYESHA SULTANA
D/O- ABDUL MOZID SHEIKH
R/O-BIDYANAGAR
GARIGAON
DIST- KAMRUP (M)

233: GITIKA DEVI
D/O-KHIROD CH SARMAH
VILL- GOPALPUR
P.O - DHEKIPARA
P.S -SIPAJHAR
DIST - DARRANG

234: DHIRA KALITA
C/O-- JATINRA NATH KALITA
VILL-- BAHBARI



P O- KUMARIKATA
DIST- BAKSA

235: PRANAB KALITA
C/O- RAMESWAR KALITA
VILL- TARANI
P.O- TARANI
P.S- RANGIA
DIST- KAMRUP

236: ABUL KALAM AJAD
S/O- NABIR HOSSAIN
VILL- MANIKPUR
P.O- MANIKPUR
P.S- BAGHBAR
DIST- BARPETA

237: RAJINA BEGUM
C/O- GAJIBAR RAHMAN
VILL- BANDIA
P.O- MANGALDAI
DIST- DARRANG

238: SAHABUDDIN AHMED
C/O- ATAUR RAHMAN
VILL- DHANKSRIKASH
P.O- DHULA
P.S- DHULA
DIST- DARRANG

239: OMAR ALI
S/O- BADIUR ZAMAN
VILL- DHANSRIKASH
P.O- DHULA
P.S- DHULA
DIST- DARRANG

240: PAPIYA ACHARJEE
C/O- JIBAN CHANDRA ACHARJEE
VILL- UTTAR ATHIABARI
P.O- BARPETA ROAD
DIST- BARPETA

241: NAJIMA KHATUN
D/O- FUL MAHAMMED
VILL- NIZ BISWANATH .
P.O- BISWANATH GHAT
DIST- SONITPUR



242: MANISHA DEVI
D/O -PRAMOD SARMA
VILL- PATIKARA

P.O-JALKHANA

P.S-TIHU
DIST- NALBARI (ASSAM)

243: SAHNAZ PARBIN LASKAR
C/O- ABDUL KARIM LASKAR
CITY- SILCHAR
P.S- SILCHAR
DIST- CACHAR

244: HIREN DEKA
C/O-KALICHARAN DEKA
VILL-DAGAPARA
P. O-DAGAPARA
P. S-MUKALMUA
DIST-NALBARI

245: BHARGAB DAS
C/O-DWIZEN DAS
VILL-KUMARIKATA
P. O-DEHARKALAKUCHI
P. S-MUKALMUA
DIST-NALBARI

246: MD NUR ISLAM ALI
C/O-LT ALAUDDIN
VILL-NO.1 LARKUCHI
P. S-MUKALMUA
DIST-NALBARI

247: BHABEN KONWAR
S/O - DURGESWAR KONWAR
VILL - MADHUPUR.
PO-JAGIBHAKAT GAON.
P.S -JAGIROAD.
DIST - MORIGAON.

248: RASHIDUL ISLAM
S/O-MIAZ UDDIN AHMED
VILL-PODMAR ALGA PARTY
P. O-PODMAR ALGA
P. S-FAKIRGANJ



DIST-DHUBRI

249: SABITRI KALITA
C/O-TARACHARAN KALITA
VILL-NO.1 ZIAKUR
P. O-KUKURMARA
P. S-CHHAYGAON
DIST-KAMRUP

250: AIBOR RAHMAN
S/O- ABDUL HAKIM
VILL- ONDULAJHAR
P.O- DHULA
P.S- DHULA
DIST- DARRANG
ASSAM.

251: BEGUM MAMTAZ AHMED
C/O- AIBOR RAHMAN
VILL- ONDULAJHAR
P.O- DHULA
P.S- DHULA
DIST- DARRANG

252: SUSHMITA DEKA
D/- O SUNANDA DEKA
R/O- WARD NO. 4
UDALGURI TOWN
NEAR HANUMAN RICE MILL
P.O-UDALGURI
P.S.- UDALGURI
DIST.- UDALGURI (BTR)

253: FARHINA BEGUM
D/O-LT. AZAD KATAKI
VILL-GERAKHOWA
P. O-DANDUA
P. S-MORIGAON
DIST-MORIGAON

254: NAAZ PARBIN
C/O- MATLIB UDDIN AHMED
VILL- NADIRMU KH
P.O- NO-1 PUNIA
P.S- KHARUPETIA
DIST- DARRANG

255: MOHBUB AHMED ALI MAMUN LASKAR



S/O- LT. AKILUR RAHMAN LASKAR
VILL- VICHINGCHA PART-1
P.O- VICHINGCHA
P.S- HAILAKANDI
DIST- HAILAKANDI

256: SUDARSHINA GOGOI
C/O- HOREN GOGOI
R/O-TENPUR GOLAGHAT WARD NO 3
P.O- GOLAGHAT
DIST-GOLAGHAT

257: FARUK AHMED LASKAR
S/O-ABDUL MONNAF LASKAR
VILL-BHAJANTIPUR PART-2
P. S-HAILAKANDI
DIST - HAILAKANDI

258: CHANDANA DEKA
D/O- NAREN DEKA
VILL- GARUBANDHA

P.O-ORANG
P.S- ORANG

DIST-UDALGURI

259: AZIZUR RAHMAN
S/O- BAZLUR RAHMAN
VILL- KASHIARTARI
P.O- CHIRAKUTI
DIST- DHUBRI(ASSAM)

260: BIDISHA NATH
C/O-SARBESWAR NATH
R/O-SHIV MANDIR PATH
BAGHARBARI TINIALI
PANJABARI GUWAHATI
DIST- KAMRUP(M)

261: MD ABUL FARAK
S/O- MD ABDUL GANI.
VILL-JANGALPARA
PO-JANGALPARA
PS - KHARUPETIA
DIST - DARRANG

262: MINIARA PARBIN



D/O-MD ABDUL KHALEK
VILL-JANGALPARA
PO-JANGALPARA
PS - KHARUPETIA
DIST - DARRANG

263: SAPNA YASMIN
D/O- ABDUL MALIK
VILL- KARAIKANBI PART-2
P.O- RAJARTILLA
P.S- KATIGORAH
DIST- CACHAR

264: RUBIA SULTANA
D/O- ESA HAQUE ALI
VILL- HELAPAKHRI
P.O- BALADMARI CHAR
P.S- MORNOI
DIST- GOALPARA

265: JEHENA AKTAR
D/O- JALALUDDIN NAGARIK
VILL- AND P.O-KALGACHIA

DIST- BARPETA.

266: TANUSRI SHILL
D/O- SRI DHANEASH SHILL
VILL- KATANI GAON

P.O-THELAMARA

DIST- SONITPUR
ASSAM

267: . NITYA KISHORE DEY
S/O- NARENDRA DEY
VILL.- ATA NAGAR
P.O.- KANAI BAZAR
DIST.- KARIMGANJ
ASSAM.

268: IJAZ AHMED
S/O- FAZLUL HOQUE
VILL- AND P.O-SANOWA

DIST- DARRANG
ASSAM.



269: RIYA DEBANATH
D/O- RADHA GOBINDA DEBNATH
VILL- DHING CHARIALI

P.O-DHING

DIST- NAGAON.

270: HIRA DEVI
D/O- SITESWAR SARMA

VILL-NICHILAMARI

P.O-ORANG
DIST- UDALGURI (BTAD)
ASSAM.

271: ANIMA DUTTA
D/O- RABINDRA DUTTA

VILL- RBHS ROAD
WARD NO.3

P.O-RANGAPARA

DIST- SONITPUR
ASSAM.

272: SANOJ KUMAR KARKI
S/O- CHANDRA BAHADUR KARKI
VILL.- NIZ BARSOLA
P.O.- BARSOLA
DIST.- SONITPUR
ASSAM.

273: KABITA DUTTA
W/O-DEBAJIT DUTTA BORAH

R/O- NAKARI
WARD NO.1

P.O AND P.S-NORTH LAKHIMPUR

DISTRICT-LAKHIMPUR
ASSAM.

274: RINKUMONI DOLEY



D/O-TEPURAM DOLEY

R/O- BORMURIA GAON
WARD NO.11

P.O AND P.S-NORTH LAKHIMPUR

DISTRICT-LAKHIMPUR
ASSAM.

275: SMTI. GANGASHREE SAIKIA
W/O-TAPAN KUMAR BORAH
YEARS

R/O- BORPANIGAON

P.O-BORPANIGAON

P.S-SAMAGURI

DISTRICT- NAGAON
ASSAM

276: HIMAKSHI SAHARIA
D/O-SASHINDRA NATH SAHARIA

R/O- BELKONA

P.O-BIHDIA
P.S-BAIHATA CHARIALI

DISTRICT-KAMRUP
ASSAM.

277: MUNNA ROY
D/O-INDRAJIT ROY

R/O- DALIMBARI

P.O-GASHPARA
P.S-RAHA

DISTRICT-NAGAON
ASSAM.

278: HALIMA YESMIN
W/O-TAIBAR SIKDAR



R/O- HARIPUR

P.O-GOMAFUL-BARI
P.S-TARABARI

DISTRICT-BARPETA
ASSAM.

279: RANJU MANI NATH
D/O-JATIN CH. NATH

R/O- BARLECHAKONA

P.O-MADHUKUCHI

P.S-RANGIA

DISTRICT-KAMRUP
ASSAM.

280: REKHAMONI GOGOI
D/O-LATE GHANA GOGOI

R/O- PUTABIL

P.O-BORGOYA KHAGORI
P.S-NORTH LAKHIMPUR

DISTRICT-LAKHIMPUR
ASSAM.

281: BHAWANI NARAH
D/O-NIRAN NARAH

R/O- PUTABIL

P.O-BORGOYA KHAGORI
P.S-NORTH LAKHIMPUR

DISTRICT-LAKHIMPUR
ASSAM.

282: JAYASHREE DAS
W/O-RITUPABAN DAS

R/O-KAKORIKATA GAON

P.O-BARGAYAN NO.1



P.S-GARMUR

DISTRICT-MAJULI
ASSAM.

283: RIJUMONI SAIKIA
W/O-SRI DURLOV KALITA

R/O-GARMURH NAPAM

P.O-JEC
P.S-JORHAT

DISTRICT-JORHAT
ASSAM.

284: MONOWAR HUSSAIN
S/O-ROKIBUL ISLAM

R/O-THEPKAI

P.O-SIMLABARI

P.S-BAGUAN

DISTRICT-GOALPARA
ASSAM.

285: SANGITA HALOI
D/O- KALYAN HALOI
R/O-SILPOTA
P.O-KACHARISION
DIST- SONITPUR
ASSAM
VERSUS

THE STATE OF ASSAM AND 4 ORS.
REP. BY THE COMMISSIONER AND SECY.
EDUCATION (ELEMENTARY) DEPTT.
GOVT. OF ASSAM
DISPUR
GHY- 6.

2:THE PRINCIPAL SECRETARY TO THE GOVERNMENT OF ASSAM
EDUCATION (ELEMENTARY) DEPARTMENT
DISPUR
GUWAHATI - 6.



3:THE DIRECTOR OF THE ELEMENTARY EDUCATION
GOVERNMENT OF ASSAM
KAHILIPARA
GUWAHATI-19.

4:CENTRAL BOARD OF SECONDARY EDUCATION
REPRESENTED HEREIN BY ITS SECRETARY
HAVING ITS OFFICE AT 'SIXA KENDRA'

2

COMMUNITY CENTRE
PREET VIHAR
DELHI-110092.

5:THE NATIONAL COUNCIL FOR TEACHER EDUCATION
(A STATUTORY BODY OF GOVT. OF INDIA)
HAVING ITS OFFICE AT HANS BHAWAN
WING II

1

BAHADUR SHAH ZAFAR MARG
NEW DELHI - 110002
REPRESENTED BY ITS CHAIRPERSON.

Advocate for : MR. S BORTHAKUR

Advocate for : SC

CBSE appearing for THE STATE OF ASSAM AND 4 ORS.

Linked Case : WP(C)/3720/2020

BINOD KARMAKAR AND 145 ORS
S/O BIKASH KARMAKAR
VILL AND P.O KHAIRABARI
DIST- BARPETA (ASSAM)
PIN- 781315

2: MOMINUR ISLAM
S/O- ABDUL MOZID MIAH
VILL- SIMLABARI
P.O- SIMLABARI
DIST- GOALPARA (ASSAM)
PIN-783330

3: AMAL LAL DAS
S/O- GANESH LAL DAS
VILL-TATIMARA
P.O- CHANDRAPUR
DIST- KAMRUP (ASSAM)
PIN-781150



4: PURABI BARUAH
C/O- RANJAN BORAH
HOUSE NO-4
VILL-KALITAPARA
P.O- AZARA
DIST- KAMRUP (M) (ASSAM)
PIN-781017

5: MANABI RAJBONGSHI
W/O- DULAL TALUKDAR
VILL-KUMARIKATA
P.O- DEHARKALAKUCHI
DIST- NALBARI (ASSAM)
PIN-781310

6: KAPIL HUSSAIN
S/O- MD. RAFIQUH HUSSAIN
VILL-GERAMARI PT-V
P.O- GERAMARI
DIST- DHUBRI (ASSAM)
PIN-783339

7: ABDUL WAHID SARKAR
S/O- ABU SAYED SARKAR
VILL-BHELAKOBA
P.O- KHUDIMARI
DIST- DHUBRI (ASSAM)
PIN-783331

8: SANJIB KALITA
S/O- ARUN CH. KALITA
VILL-CHARAIMARI
P.O- AMJONHA
DIST- GOALPARA
PIN-783124

9: NAZMA BEGUM
C/O- NAZIR ALI
VILL-MAHIPALKUCHI
P.O- BALIKUCHI
DIST- KAMRUP (R) (ASSAM)
PIN-781381

10: SUDHARSAN SHIL
S/O- SUBAL CH. SHIL
VILL- UJANPETLA PT-I
P.O- UJANPETLA
DIST- DHUBRI



PIN-783332

11: MITHUN NATH
S/O- MANORANJAN NATH
VILL-NAMATI
P.O- HATINAMATI
DIST- NALBARI (ASSAM)
PIN-781337

12: GARIMA KALITA
D/O- TARA NATH KALITA
VILL-RANGIA
DIPTI NAGAR W.N.3
P.O- RANGIA
DIST- KAMRUP (R) (ASSAM)
PIN-781354

13: APURBA DAS
S/O- SURJYA DAS
VILL-BORI
P.O- BORI
DIST- NALBARI (ASSAM)
PIN-781338

14: PORISHMITA BORA
D/O- DIP BORA
VILL-GOSSAIN SATRA
P.O- ADARSATRA
DIST- GOLAGHAT (ASSAM)
PIN-785621

15: PANKAJ KALITA
S/O- PUSPA CH. KALITA
VILL-SANTIPUR WORD NO-3
P.O- PATHSALA
DIST- BARPETA (ASSAM)
PIN-781325

16: AKHTAR HUSSAIN
S/O- ABU TALEB
VILL-CHAKARAGAON
P.O- DALGAON
DIST- DARRANG (ASSAM)
PIN-784116

17: GITANJALI HAZARIKA
C/O- RANJIT DEKA
VILL-BARBARI



P.O- BURHA
DIST- DARRANG (ASSAM)
PIN-784148

18: BABILON BORA
D/O- LATE NAREN CH. BORA
VILL-RUPAIBARI
P.O- AHATGURI
DIST- MORIGAON
PIN-782412

19: NUR MAHBUBUR RAHMAN
S/O- IAMSHER ALI
VILL-NO-2 THEKERABARI
P.O- BALABARI
DIST- DARRANG (ASSAM)
PIN-784146

20: KASHEM ALI
S/O- ABBAS ALI
VILL-DOWARPARA
P.O- JANGALPARA
DIST- DARRANG (ASSAM)
PIN-

21: FARHAD ALI
C/O- MD. ABDUL RAHMAN
VILL- NO.- 1 ARIMARI
P.O- KHARUPETIA
DIST- DARRANG (ASSAM)
PIN-784115

22: GEETIKA SARMA
S/O- NARAYAN SARMA
VILL-BALIPARA
P.O- BHALAKI
DIST- BARPETA (ASSAM)
PIN-781371

23: TABASSUM HAZARIKA
S/O- DILWAR HUSSAIN HAZARIKA
VILL- K. B. ROAD
WORD NO-3
P.O-
DIST- LAKHIMPUR (ASSAM)
PIN-787001

24: SAIFUL ISLAM MAZUMDER



S/O- MD. ABDUL JALIL MAZUMDAR
VILL-SIDHAKHOWA
P.O- AMINPARA
DIST- UDALGURI (ASSAM)
PIN-784514

25: ANJUNARA BEGUM
C/O- ISMAIL HUSSAIN
VILL-KOTHAKUTHI
P.O- DHUPDHARA
DIST- GOALPARA
PIN-783123

26: MADHUSMITA TALUKDAR
D/O- SRI BIREN TALUKDAR
VILL- TITKA
P.O- PATWSALA
DIST- BARPETA (ASSAM)
PIN-781325

27: DIPJYOTI SHARMA
S/O- MANOJ SHARMA
VILL-GOLIA
P.O-
DIST- SANITPUR (BISWANATH)
PIN-784176

28: MRIDUL DUTTA
S/O- BIREN DUTTA
VILL-RATANPUR
P.O- BARBANG
DIST- BARPETA (ASSAM)
PIN-781325

29: EKRAMUL HUSSAIN CHOUDHURY
S/O- ABDUL KALAM CHOUDHURY
VILL-MASLY
P.O- BHANGA BAZAR
DIST- KARIMGANG
PIN-788701

30: KULDIP MEDHI
S/O- DILIP KUMAR MEDHI
VILL-PATHSALA GAON
P.O- PATHSALA
DIST- BARPETA (ASSAM)
PIN-781325



31: ADHAM ALI
S/O- MD. ABDUL HOQUE
VILL- NO. - 2 DHANANKASH
P.O-
DIST- DARRANG (ASSAM)
PIN-784190

32: MINHAZUL ABDIN
S/O- JAINAL ABDIN
VILL-CHAKABAHI
P.O- DOIPAM
DIST- DARRANG (ASSAM)
PIN-784514

33: MANASHI BORAH
S/O- SUBHASH BORAH
VILL. AND P.O- PATBAUSHI
DIST- BARPETA
PIN-781314

34: ATOWAR RAHMAN
C/O- ABDUL RAZZAQUE
VILL-BORO PAITARY
P.O- JOYBHUM
DIST- GOAL PARA
PIN-783129

35: BASIRUL ISLAM
C/O- ABDUS SATTER
VILL-BARDHAP
P.O- MERUATTASY
DIST- NALBARI
PIN-781126

36: RUPABATI SUTRADHAR
C/O- DHARMESWAR SUTRADHAR
VILL-CHOWKAPARA
DORAPARA
P.O- AGIA
DIST- GOALPARA
PIN-783120

37: MRIDUPABAN SARMAH
C/O- PROFULLA SARMAH
VILL-BARICHOWA BRAHMIN GAON
P.O- MUDOIGAON
DIST- GOLAGHAT
PIN-785614



38: TANGKESWAR KALITA
C/O- UPEN KALITA
VILL-BARANGHATI
P.O- BARANGHATI
DIST- KAMRUP (M)
PIN-781350

39: MARAMI DAS
C/O- DHANI RAM DAS
VILL-GOWALHATI
P.O- SIPARHATI
DIST- KAMRUP
PIN-781125

40: MUKUNDA MADHAB MEDHI
C/O- PRADIP CH. MEDHI
VILL-DUANI
P.O- MANIPUR
DIST- MORIGAON
PIN-782105

41: DIPANGKAR GAYAN
C/O- RANJEN GAYAN
VILL-GASARGURI
P.O- UDARI
DIST- MARIGAON
PIN-782105

42: LIPIKA DEVI
C/O- GOPAL DAS
VILL-WORD NO-6 SASAMPAHI
P.O- MANGALDOI
DIST- DARRANG (ASSAM)
PIN-784125

43: MILIJULI DUTTA
C/O- DHANESWAR DUTTA
VILL. AND P.O- BHOTANTA SADARI
DIST-BARPETA
PIN-781325

44: DIVYA JYOTI PATOWARI
C/O- BHUPEN PATOWARI
VILL-CHANDMARI
P.O- SILPHUKURI
DIST- KAMRUP (M)
PIN-781003



45: DEBAJIT CHETIA
C/O- UMESH CHETIA
VILL-BAGICHA GAON
P.O- DHAKUAKHANA
DIST- LAKHIMPUR
PIN-787055

46: BHUPAMANI CHOUDHURY
C/O- LATE KAMANI MOHAN CHOUDHURY
VILL. AND P.O.-BARBANG (JANPUR)
DIST- BARPETA
PIN-781325

47: KALPANA DAS
C/O- BHUBENESWAR DAS
VILL- PATHSALA
P.O- PATHSALA
DIST- BARPETA
PIN-781325

48: RIMA KUMARI CHAUHAN
C/O- MOHIT NARAYAN CHOUHAN
VILL-HOJAI RAMPUR PHE ROAD
P.O- HOJAI
DIST- HOJAI
PIN-782435

49: TAPASH PAUL
C/O- AKHIL PAUL
VILL AND P.O- DALGOMA
DIST- GOALPARA
PIN-783125

50: SEWALI DAS
C/O- RABINDRA NATH DAS
VILL- BARIGAON
P.O- DOHELA
DIST- GOALPARA
PIN-783125

51: MOHIBUL HOQUE CHOUDHURY
C/O- CHAND MIYA
VILL- BAGDIA
P.O- BHAKATPARA
DIST- DARRANG
PIN-784190



52: CHANAKYA DEKARAJA
C/O KHARGASINGH DEKARAJA
VILL- MORIGAON
NABHETI WORD-10
P.O- MORIGAON
DIST- MORIGAON
PIN-782105

53: SIBER ALI
C/O- ABDUL KALAM
VILL- RANIPUKHURI
P.O- KAJIAMATI
DIST- UDALGURI
PIN-784509

54: JAHUR UDDIN
C/O- SHAHEB UDDIN
VILL- BANTIPUR
P.O- JARABARI
DIST- BARPETA
PIN-781314

55: AKHLASUR RAHMAN
C/O- JAMUL UDDIN
VILL- PANDOBA
P.O- MARKULA
DIST- GOALPARA
PIN- 783120

56: PRANAB JYOTI DEKA
C/O PRAHLAD CH. DEKA
VILL AND P.O- CHAMALIPARA PARA
DIST- DARRANG
PIN-784147

57: BAHARUP ISLAM
C/O- BAHADUR ISLAM
VILL- SATSIA
P.O- JAMADARHAT
DIST- DHUBRI (ASSAM)
PIN-783330

58: HAFIZUR RAHMAN
C/O- GIAS UDDIN
VILL- CHENIMARI
P.O. - DHUM KURA
DIST- MORIGAON (ASSAM)
PIN-782127



59: PUJA RANI SAIKIA
D/O RAJU SAIKIA
VILL- CHOW KHAM TING GAON
P.O.- SISSI BOR GAON
DIST- DHEMAJI (ASSAM)
PIN-787110

60: SUMI BARMAN
W/O- DEEPJYOTI PATHAR
VILL- JAKHLIRPAR
P.O- SIMLAGURI
DIST.-BAKSA (ASSAM)
PIN-781313

61: SUSMITA BHATTACHARJEE
D/O SWAPAN KR. BHATTACHARJEE
VILL-SUSMITA BHATTACHARJEE LALA VIVEKANANDA ROAD
P.O-LALA POLICE STATION
DIST-HAILAKANDI
PIN-788163

62: PRIYANKA DEY
D/O PARESH DEY
VILL-JOYPUR FALTUTULA GAON
P.O-JOYPUR
DIST-DIBRUGARH (ASSAM)
PIN-786614

63: BINITA DEVI
C/O MOHAN SAEMAH
VILL-KATHANIBARI
P.O-LAHORIJAN
DIST-BISWANATH
PIN-784176

64: MANALISHA SARMAH
D/O MEDINI SARMAH
VILLAND P.O- GANGMOUTHAR
DIST- BISWANATH (ASSAM)
PIN-784167

65: ANAMIKA DEVI
D/O GOPAL SARMAH
VILL AND P.O. SAMAR DALANI
DIST-BISWANATH (ASSAM)
PIN-784175



66: SWARNAJYOTI SARMAH
S/O BISWADEV SARMAH
VILL-PACHIM GINGA
P.O-GINGA
DIST-
PIN-784184

67: MAKIBUL ISLAM
S/O ABDUR RAHMAN
VILL. AND P.O- SUKMANAH
DIST-BARPETA (ASSAM)
PIN-781316

68: LEENA PATHAK
C/O- AJAY KUMAR PATHAK
VILL- 18-A UDAYAN PATH
P.O- BELTOLA
DIST-KAMRUP
PIN-781028

69: HITESH MEDHI
S/O DEBEN MEDHI
VILL- SARAPARA
P.O-RANGJULI
DIST-GOALPARA (ASSAM)
PIN-783130

70: NABANITA BARMAN
C/O JYOTI PRASAD DAS
VILL. AND P.O- BORI
DIST-NALBARI (ASSAM)
PIN-781338

71: BARNALI BHUYAN
D/O- LATE TANKESWAR BHAYAN
VILL- MORAN SIDING STATION
P.O-MORAN KHATKHATI
DIST-CHARAIDEO (ASSAM)
PIN-785669

72: LAKHINANDAN BORAH
C/O- DIMBA BORAH
VILL-PICHALAGURI
P.O- MADHABPUR
DIST-LAKHIMPUR
PIN-784164

73: SAIDUL ISLAM



S/O SHOMEZ UDDIN
VILL- SATSIA
P.O-JAMADARHAT
DIST-DHUBRI (ASSAM)
PIN-783330

74: SAHODOR ALI SIKDER
S/O KURPAN ALI SIKDER
VILL- MOIRAKUCHI PT-I
P.O-AIRKATA
DIST-DHUBRI (ASSAM)
PIN-783330

75: BIPRO BHUSAN GOSWAMI
S/O BIMAN BIHARI GOSWAMI
VILL. AND P.O.- MIRJAPUR
DIST-KARIMGANG (ASSAM)
PIN-788701

76: MASTUFA AHMED
S/O MAYNUL HAQUE
VILL- BANDARKUNA-II
P.O-ERALIGOOL
DIST-KARIMGANG
PIN-788723

77: CHANDRA KUMARI SAH
W/O SATRUGHANA SAH
VILL- NO-1 KATHIAKHUNDA GAON
P.O-SAPEKHATI
DIST-CHARAIDEU (ASSAM)
PIN-785692

78: GITAMANI DAS
D/O SONESWAR DAS
VILL- NO-1 GERIMARI
P.O-MANGALDOI
DIST-DARRANG
PIN-784125

79: RUPSHAN AHMED BARBHUIYA
C/O FOKOR UDDIN BARBHUIYA
VILL- PURBOKITTERBOND
P.O-AMALA
DIST-HAILAKANDI
PIN-788164

80: JIYARUL HOQUE



S/O SUMAR ALI MONDAL
VILLAGE WEST GAIKHOWA PART II
P.O. DIMAKURI
P.S GOLAKGANJ
DIST DHUBRI

PIN 783334
ASSAM

81: BABAR ALI
S/O-JAMAL UDDIN
VILLAGE-DABANDIA
P.O.-GUNIAL GURI
P.S-KALGACHIA
DIST-BARPETA

PIN-781319
ASSAM

82: ANURADHA DEKA
D/O-BHUGESWAR DEKA
VILLAGE-DOMAL BETANI
P.O.-DOMAL
P.S-DHARAMTUL
DIST-MORIGAON

PIN-782105
ASSAM

83: TARUN CHAUHAN
S/O-RAMLAKHAN CHAUHAN
VILLAGE-CHERAPATHAR NO 1
P.O.-MENMEJI
P.S-KERONI
DIST-WEST KARBI ANGLONG

PIN-782435
ASSAM

84: SHAMBHU PAUL
S/O-SHIVBACHAN PAUL
VILLAGE-WATIJOR
P.O.-WATIJOR P.S-KHERONI
DIST-WEST KARBI ANGLONG

PIN-782446
ASSAM



85: RUBIA KHATUN
D/O-MD AZIZUR KHATUN
VILLAGE-UDALI KACHARI GAON
P.O.-UDALI BAZAR
P.S-LANKA
DIST-HOJAI

PIN-782446
ASSAM

86: KRISHNA CHAUHAN
S/O-BASUDEO CHAUHAN
VILLAGE-WATIZOR NO 2
P.O.-WATIZOR NO 2
P.S-KHERONI
DIST-WEST KARBI ANGLONG

PIN-782446
ASSAM

87: RAJU YADAV
S/O-BALINDRA YADAV
VILLAGE-KHERONI KACHARI GAON
P.O.-KHERONI
P.S-KHERONI
DIST-WEST KARBI ANGLONG

PIN-782448
ASSAM

88: PARTHA BASAK
S/O-PRABHAT BASAK
VILLAGE-KATAJHAR PATHER
P.O.-KATAJHAR

DIST-BARPETA

PIN-781315
ASSAM

89: BARUN SUTRADHAR
S/O-BRINDABAN SUTRADHAR
VILLAGE-JAKHLIRPAR
P.O.-SIMLAGURI
P.S-GOBARDHANA
DIST-BAKSA

PIN-781313



ASSAM

90: ABDUL HANNAN
S/O-ABDUL GAFUR
VILLAGE-MOIRABARI
P.O.-MOIRABARI
P.S-MOIRABARI

DIST-MORIGAON

PIN-782126
ASSAM

91: RANJAN SUTRADHAR
S/O-ASHOK SUTRADHAR
VILLAGE-BELGURI
P.O.-GUWAGACHA
P.S-GOBARDHANA
DIST-BAKSA

PIN-781313
ASSAM

92: SADHAN GHOSH
S/O-SUBAL GHOSH
VILLAGE-ATAGAON
P.O.-MAIRAJHAR
P.S-GOBARDHANA
DIST-BAKSA (BTAD)

PIN-781315
ASSAM

93: ASHRAFUL HOQUE
S/O-JAHAN ALI SK
VILLAGE-BISHKHOWA PT- 5
P.O.-BISHKHOWA
P.S-GOLAKGANJ
DIST-DHUBRI

PIN-783334
ASSAM

94: JUNIAD HASSAN
S/O-HAZAK ALI
VILLAGE-NO 1 CHAULKHOWA
P.O.-DHALPUR
P.S-MANGALDAI



DIST-DARRANG

PIN-784145
ASSAM

95: AFTAB ALI AHSAN
S/O-JHAFIZ UDDIN AHMED
VILLAGE LALIPATHAR

P.O.-BECHAMARI
P.S-DHING
DIST-NAGAON

PIN-782123
ASSAM

96: PARVEJ SHAH PAHLOVI
S/O-ABDUL MALEQUE
VILLAGE AND P.O.-SAHARIAGAON
P.S-MOIRABARI
DIST-MORIGAON

PIN-782126
ASSAM

97: WARIF AHMED
S/O-SAMSUDDIN
VILLAGE-DURABANDHI GAON
P.O. AND P.S-MORIABARI

DIST-MORIGAON

PIN-782126
ASSAM

98: AZIZUR RAHMAN
C/O-ABDUR RAHIM
VILLAGE-GUNAIBORI
P.O.-LOCHANABORI
P.S-MORIABARI
DIST-MORIGAON

PIN-782126
ASSAM

99: MANJUR HUSSAIN
S/O-SAIFUL ISLAM
VILLAGE AND P.O.-SHAGUNBARI



DIST-MORIGAON

PIN-782126
ASSAM

100: DHIRAJ KUMAR
C/O TARVN KUMAR
VILL- MIRZA
P.O-MIRZA
DIST-KAMRUP (ASSAM)
PIN-781125

101: PRANAMI BORA
C/O GONESH CH. BORA
VILL- CHORACHOWA GAON
P.O-PANICHAKUA
DIST-JORHAT
PIN-785006

102: ABDUL HAMID SK
C/O NURUL ISLAM
VILL- BERBHANG PT-II
DIST-DHUBRI (ASSAM)
PIN-783334

103: FOZILUR RAHMAN
S/O ABU BAKKAR SK
VILL- PUBKANURI
P.O-GOLAKGANJ
DIST-DHUBRI (ASSAM)
PIN-783334

104: ALTAP HOSSAIN
C/O-JAHAN ALI
VILL-BISHKHOWA PT-5
P.O.-BISHKHOWA
DIST.-DHUBRI
PIN-783334

105: LITON SARKAR
C/O-PROSENJIT SARKAR
VILL-POKALAGI PT-IV
P.O.-POKALAGI
DIST.-DHUBRI
PIN-783335

106: KARISHMA GOGOI
C/O-AMAR JYOTI SAIKIA



VILL-ALIGARH
P.O.-KAPACHERA
DIST. - MORIGAON
PIN-782103

107: KRISHNA PHUKAN
C/O-HEMKANTA PHUKAN
VILL-KAPACHERA
P.O.-KAPACHERA
DIST.-MORIGAON (ASSAM)
PIN-782103

108: MASHUDA KHATUN
C/O-IKRAM HUSSAIN AHMED
VILL-SALMARABORI
P.O.-BECHAMARI
DIST.-NAGAON (ASSAM)
PIN-782123

109: INAMUL HOQUE CHOWDHURY
C/O- UMAR ALI CHOWDHURY
VILL-SALMARABORI
P.O.-BECHAMARI
DIST.-NAGAON (ASSAM)
PIN-782123

110: IKRAM HUSSAIN AHMED
C/O-ABDUL HAKIM
VILL-SALMARABORI
P.O.-BECHAMARI
DIST.-NAGAON (ASSAM)
PIN-782123

111: DIPANJALI BASAK
C/O-JADAB CH. BASAK
VILL-KATAJHAR PATHAR
P.O.-KATAJHAR
DIST.-BARPETA (ASSAM)
PIN-781315

112: SATRUGHAN CHOWHAN
C/O- KISHORE CHOWAN
VILL-NAGENDRA NAGAR
P.O.-HOJAI
DIST.-HOJAI (ASSAM)
PIN-782435

113: BAPAN CH. DAS



C/O-ABHILASH DAS
VILL-BHOKHAW BASTI
P.O.-BORBOHA
DIST.-HOJAI (ASSAM)
PIN-782442

114: DIPEKA DEBNATH
C/O-PRABHAS DEBNATH
VILL-KALAHABHANGA WARD NO-3
P.O.-BARPETA ROAD
DIST.-BARPETA
PIN-781315

115: MAINUL HAQUE
C/O-JAHIR UDDIN
VILL-BOGCHARA
P.O.-R. B. HAT
DIST.-BARPETA (ASSAM)
PIN-781304

116: MD. MUSLEM KHAN
C/O- MD. MUZAFAR KHAN
VILL-GANOKPARA
P.O.-MAKRIKUCHI
DIST.-BARPETA (ASSAM)
PIN-781305

117: DHIREN BORO
C/O-SURENDRA NATH BORO
VILL-PUB-BALIGAON
P.O.-GOUAMUKH
DIST.-DHEMAJI (ASSAM)
PIN-787034

118: MANOJ KUMAR SAIKIA
C/O-PRAMOD SAIKIA
VILL-SILAPATHAR
P.O.-SILAPATHAR
DIST.-DHEMAJI
PIN-787059

119: MANIK ALI
C/O-JAFAR ALI
VILL-PATHLI KUCHI
P.O.-GAJIA
DIST.-BARPETA (ASSAM)
PIN-781314



120: SABRINA AHMED
C/O LATE HAFIZUDDIN AHMED
VILL- GANDHIBASTI NEW SARANIA
P.O- SILPHUKURI
DIST- KAMRUP
PIN-781003

121: ABIDUR RAHMAN
S/O-MUSA ALI
VILLAGE-BATABARI
P.O.-BALABARI
P.S-DHULA
DIST-DARRANG

PIN-784146
ASSAM

122: IMRAN HUSSAIN
S/O MANSUR ALI AHMED
VILL-GHILADHARI
P/O KOUPATI
DIST-DARRANG
PIN-784113
ASSAM

123: IMDADUR RAHMAN
S/O MAINUL HAQUE
VILL-BANDARKUNA II
P.O. ERALIGOOL
DIST-KARIMGANJ
PIN-788723
ASSAM

124: SAHIDUL HOQUE
S/O SHARIF UDDIN AHMED
VILL -DALURBOND
DIST-KARIMGANG
PIN-788156
ASSAM

125: DIPA RANI DOLEY
D/O RADHA KANTA DOLEY
VILL-DELHOUSI
P.O. GOHPUR
DIST-BISWANATH
PIN-784168
ASSAM



126: DIPANJALI CHAKRABORTY
D/O-DIPAK CHAKRABORTY
STATION ROAD OPPOSITIE KARIMGANJ COLLEGE
P.O.-KARIMGANJ COLLEGE
DIST-KARIMGANJ

PIN-788701
ASSAM

127: PRITILATA DAS
D/O LT NARESH CHANDRA DAS
VILL AND P.O. FAKUAGRAM
DIST-KARIMGANJ

PIN-788723
ASSAM

128: MANISHA BHARALI
D/O-DEBESWAR BHARALI
R/O -PANDU SADILAPUR

P.O. PANDU

DIST-KAMRUP (M)
PIN-781012
ASSAM

129: EMDADUL HOQUE
C/O- MD. HUSSAIN ALI
VILL-NO- 1 JHARGAON
P.O.-RAUIPUKHURI
DIST.-UDALGURI (BTAD ASSAM)
PIN-784190

130: MOFIDUL ISLAM
C/O- ABDUL HUSSAIN
VILL-SONTOSH PUR PT-II
P.O.-SONTOSH PUR
DIST.-BONGOIGAON (ASSAM)
PIN-783384

131: SHABANA AREFIN
C/O- ABDUR RASHID BHUYAN
VILL- KUSHBARI
P.O- KUSHBARI
DIST- BONGAIGOAN (ASSAM)
PIN-783384



132: SHAHIDUL ISLAM
C/O- ASIR UDDIN
VILL- PAKHAKATA
P.O NASATRA
DIST- BONGAIGAON (ASSAM)
PIN-783384

133: MITUL DAS
C/O- NARAKANTA DAS
VILL- BHAKATPARA
P.O- TAMULPUR
DIST- BASKA
PIN-781367

134: DEEP SUTRADHAR
C/O- MANARANJAN SUTRADHAR
VILL- BAHABARI
P.O- KUMARI KATA
DIST- BASKA
PIN-781360

135: SAIFUL ISLAM
C/O- SAHED ALI
VILL- LATIBARI PT-3
P.O- LATIBARI
DIST- BONGAIGAON
PIN-783384

136: JABIR HUSSAIN
C/O- SALIK AHMED
VILL- MASLY
P.O- BANGHABAZAR
DIST- KARIMGANG
PIN-788701

137: RESHMI BORO
C/O SURENDHAR NATH BORO
VILL- PUB BALIGAON
P.O- GOGAMUKH
DIST- DHEMAJI
PIN-787034

138: KIRAN DUTTA
BIPUL CH. DUTTA
VILL- DA-GATI
P.O- AZAD
DIST- LAHIMPUR
PIN-787031



139: ANKUR KASHYAP
C/O- LATE PRADIP SARMAH
VILL- 3 NO SANTIPUR
P.O CHUNJANI
DIST- GOLAGHAT
PIN-785601

140: ZAHANGIR ALI
C/O RAHIZ UDDIN
VILL- GOREMARI HABI
P.O- PALHAZI
DIST- BARPETA
PIN-781309

141: RINIMA BARUAH
C/O BIREN BARUAH
VILL- KUMARGAON
P.O- DERGAON
DIST- GOLAGHAT
PIN-785615

142: BEAUTY DEVI
C/O LATE MANIK SARMA
VILL- MOLIA GAON
P.O- DHEKIAL
DIST- GOLAGHAT
PIN-785622

143: JOYSHREE HATIBORUAH
C/O- MONESWAR HATIBORUAH
VILL- Nowsolia Gaon
P.O- R R L
DIST- JORHAT
PIN-785006

144: PRINKA SARKAR
C/O- LATE SUBASH SARKAR
VILL- BHASKAR NAGAR
P.O- BINOVA NAGAR
DIST- KAMRUP
PIN-781018

145: PINKI CHAKRABORTY
C/O- RATAN LAL CHAKRABORTY
VILL- WORD NO- VIII
P.O- LAKSHMISAHAR
DIST- HAILAKANDI



PIN-788152

146: HAFIJA BEGUM BARBHUIYA
C/O- ASHIK UDDIN BARBHUYAN
VILL- BHAIROBNAGAR
P.O- KRISHNOPUR
DIST- CACHER
PIN-788025
VERSUS

THE STATE OF ASSAM AND 4 ORS
REP. BY THE COMMISSIONER AND SECRETARY TO THE GOVT. OF ASSAM
EDUCATION ELEMENTARY DEPTT. DISPUR
GUWAHATI-781006

2:THE DIRECTOR
ELEMENTARY EDUCATION ASSAM
KAHILIPARA
GUWAHATI-781019

3:THE UNION OF INDIA
REP. BY THE JOINT SECRETARY TO THE GOVT. OF INDIA
DEPTT. OF SCHOOL EDUCATION AND LITERACY MINISTRY OF HUMAN
RESOURCES DEVELOPMENT SHASTRI BHAWAN
NEW DELHI-110001

4:CENTRAL BOARD OF SECONDARY EDUCATION REPRESENTED HEREIN
BY ITS SECRETARY
HAVING ITS OFFICE AT 'SIXA KENDRA'
2
COMMUNITY CENTRE
PREET VIHAR
DELHI- 110092.

5:THE NATIONAL COUNCIL FOR TEACHER EDUCATION
(A STATUTORY BODY OF GOVT. OF INDIA)
HAVING ITS OFFICE AT HANS BHAWAN
WING II

1
BAHADUR SHAH ZAFAR MARG
NEW DELHI- 110002
REPRESENTED BY ITS CHAIRPERSON.

Advocate for : MR K K MAHANTA
Advocate for : ASSTT.S.G.I. appearing for THE STATE OF ASSAM AND 4 ORS

Linked Case : WP(C)/3866/2020

PARISHMITA DEORI AND ANR.



D/O- KUSHRAM DEORI
R/O- JUGASHREE NAGAR
MORDERN SCHOOL ROAD
KAHILIPARA
DIST.- KAMRUP (M)
ASSAM
PIN- 78119

2: RAJESH KUMAR DEORI
C/O MAHENDRA DEORI
NEAR M/S GIRLS SCHOOL
R/O- VILL- RANGKOP
JONAI
DIST.- DHEMAJI
PIN- 787060
VERSUS

THE STATE OF ASSAM AND 2 ORS.
REP. BY THE COMM. AND SECY. TO THE GOVT. OF ASSAM
EDUCATION ELEMENTARY DEPTT.
DISPUR
GHY-6

2:THE DIRECTOR
ELEMENTARY EDUCATION
ASSAM
KAHILIPARA
GHY-19

3:THE UNION OF INDIA
REP. BY THE JOINT SECY.
GOVT. OF INDIA
DEPTT. OF SCHOOL EDUCATION AND LITERACY
MINISTRY OF HUMAN RESOURCES DEVELOPMENT
SHASTRI BHAWAN
NEW DELHI- 110001

Advocate for : MR. A DEKA
Advocate for : ASSTT.S.G.I. appearing for THE STATE OF ASSAM AND 2 ORS.

Linked Case : WP(C)/4406/2020

RANJITA GOGOI AND 2 ORS
W/O- SRI RAJU RANJAN GOGOI
R/O- VILL- SANTAPUR
P.O. LAHALIAL
P.S. BIHPURIA



DIST.- LAKHIMPUR
ASSAM
PIN- 784161

2: CHANDIKA GOGOI
D/O- TILSWAR GOGOI
R/O- VILL- SANTAPUR
P.O. LAHALIAL
P.S. BIHPURIA
DIST.- LAKHIMPUR
ASSAM
PIN- 784161

3: PINKY SAHU
W/O- SANDIP SAHU
R/O- SHIV MANDIR KANDALI
PAKADOL PATHAR
P.O. POKADOL
P.S. BIHPURIA
DIST.- LAKHIMPUR
ASSAM
PIN- 784161
VERSUS

THE STATE OF ASSAM AND 4 ORS
REP. BY THE COMM. AND SECY. TO THE GOVT. OF ASSAM
EDUCATION ELEMENTARY DEPTT.
DISPUR
GHY-6

2: THE AXOM SARBA SIKSHA ABHIJAN MISSION
REP. BY THE MISSION DIRECTOR SARBA SIKSHA ABHIJAN MISSION
ASSAM
KAHILIPARA
GHY-19

3: THE DIRECTOR
ELEMENTARY EDUCATION
ASSAM
KAHILIPARA
GHY-19

4: THE MISSION DIRECTOR
SARBA SIKSHA ABHIJAN MISSION
ASSAM
KAHILIPARA
GHY-19

5: THE UNION OF INDIA
REP. BY THE JOINT SECY. TO THE GOVT. OF INDIA
DEPTT. OF SCHOOL EDUCATION AND LITERACY



MINISTRY OF HUMAN RESOURCES DEVELOPMENT
SHASTRI BHAWAN
NEW DELHI- 110001

Advocate for : MR. L MOHAN
Advocate for : ASSTT.S.G.I. appearing for THE STATE OF ASSAM AND 4 ORS

BEFORE
HONOURABLE MR. JUSTICE ACHINTYA MALLA BUJOR BARUA

Date : 18-12-2020

JUDGMENT & ORDER (ORAL)

Heard Mr. K.K. Mahanta, learned senior counsel for the petitioners in WP(C) No. 3720/2020, WP(C) No. 3722/2020, WP(C) No.3851/2020, WP(C) No.4174/2020 and WP(C) No.4227/2020. Also heard Mr. S. Borthakur, learned counsel for the petitioners in WP(C) No. 3727/2020, WP(C) No. 3838/2020, WP(C) No. 4156/2020, WP(C) No. 4256/2020, WP(C) No. 4258/2020 and WP(C) No. 4282/2020. Also heard Mr. A. Deka, learned counsel for the petitioners in WP(C) No. 3866/2020. Also heard Mr. P.D. Nair, learned counsel for the petitioner in WP(C) No. 3833/2020 and Mr. E. Ahmed, learned counsel for the writ petitioner in WP(C) No. 4237/2020. Also heard Mr. A.R. Bhuyan, learned counsel for the writ petitioners in WP(C) No. 3860/2020. Also heard Mr. L. Mohan, learned counsel for the writ petitioners in WP(C) No. 3898/2020 and WP(C) No. 4406/2020. Also heard Mr. D. Saikia, learned senior counsel for the Elementary Education Department of Government of Assam and Mr. S.K. Medhi, learned counsel for the respondent, Union of India.

2. All the writ petitions involve a common issue requiring a determination based upon a common set of facts as well as the same set of laws. Accordingly, we propose to give a consideration to the writ petitions by a common judgment and order.
3. The petitioners herein are all qualified in the Teachers Eligibility Test (in short



TET) conducted by the Central Board of Secondary Education on behalf of the Government of India and for a easy reference hereinafter it would be referred as CTET.

4. It is stated that the CTET examinations are held periodically over the years and the petitioners have all successfully completed the CTET held at different times and their qualifications in CTET are valid even as on today. The common grievance of the petitioners is that the authorities in the Elementary Education Department of Government of Assam have allowed the CTET qualified candidates to participate in recruitment processes for Assistant Teachers in the Elementary Education Schools in Assam since the year 2012 onwards and therefore, they have a legitimate expectation that for the recruitment at hand i.e. as per the advertisement dated 11.09.2020 also the petitioners would be allowed to participate on the strength of their CTET qualifications that they possess.

5. Mr. K.K. Mahanta, learned senior counsel for the petitioners leading the argument on behalf of the petitioners refers to the various advertisements that were issued by the authorities in the Government of Assam in the Elementary Education Department over the years since 2012 to point out that the CTET qualified candidates were all along held to be eligible to participate in such recruitment processes. According to the learned senior counsel, CTET qualified candidates having been allowed to participate in the recruitment processes conducted by the authorities in the Elementary Education Department of Government of Assam, a past practice has been put in place and by virtue of such past practice, there cannot be any deviation in respect of the advertisement dated 11.09.2020 and accordingly, even the CTET qualified candidates are required to be allowed to participate in the selection process.

6. The other contention raised by the learned senior counsel is that the doctrine of legitimate expectation would also be applicable in favour of the petitioners inasmuch as, because of the conduct on the part of the respondent authorities in the Elementary Education Department the petitioners were let to believe that they would be allowed to participate in the recruitment process on the basis of their CTET qualification.



7. In this respect specific reliance is placed upon the stand that the Elementary Education Department had taken in an affidavit filed by the Commissioner & Secretary to the Government of Assam, Elementary Education Department in WP(C) No. 2280/2018, which was an earlier writ petition instituted by certain aspiring candidates who did not have the qualification of TET conducted by the Government of Assam (in short STET) staking a claim that they should be allowed to participate in the recruitment process without having a TET qualification as because the authorities in the Elementary Education of the Government of Assam had not held any TET examinations for the years 2013, 2014, 2015, 2016, 2017 and 2018.

8. The relevant paragraphs relied upon by the learned senior counsel from the said affidavit in WP(C) No. 2280/2018 provides that although the TET examination had not been held in Assam every year, the intending candidates for the post of teachers in the Elementary Schools can appear and get qualified in the CTET for being eligible to participate in such recruitment process. By relying on the said provision, it is the contention that it is a stated policy decision of the Government of Assam in Elementary Education Department that candidates who have the qualification of CTET are also equally eligible to participate in any recruitment process for the post of teachers in the Elementary Schools in Assam.

9. Accordingly, the third contention raised is that as no TET has been held in the Elementary Education Department of Government of Assam in the year 2020, therefore, the said stated decision in the affidavit would still hold good and the CTET qualified candidates would have to be construed to be eligible to participate in the recruitment process.

10. Mr. A.R. Bhuyan, learned counsel for the petitioner in WP(C) No. 3860/2020 and Mr. A. Deka, learned counsel for the petitioner in WP(C) No. 3866/2020 have raised the contention that even otherwise, the statutory provisions and the guidelines framed for the purpose do make the CTET qualified candidates eligible to participate in the



recruitment process involved in this writ petition.

11. Mr. S. Borthakur, learned counsel for the writ petitioner in WP(C) No. 3727/2020, WP(C) No. 3838/2020, WP(C) No. 4156/2020, WP(C) No. 4256/2020, WP(C) No. 4258/2020 and WP(C) No. 4282/2020 has also raised the contention that the candidates who are qualified in the CTET have a legitimate expectation that they will be allowed to participate in the recruitment process pursuant to the advertisement involved in this writ petition by making it known to them through the various stands taken by the authorities in the Elementary Education Department from time to time, based on the past practice followed by the respondent authorities.

12. Mr. K.K. Mahanta, learned senior counsel has raised a further contention that by excluding CTET qualified candidates, the authorities in the Elementary Education Department of Government of Assam has favoured their own chosen STET candidates to be the exclusion of the CTET candidates and further even if the CTET qualified candidates had a desire to get themselves qualified in the STET but they were deprived from such participation and preference was shown only towards the STET qualified candidates.

13. Mr. D. Saikia, learned senior counsel for the respondent Elementary Education Department of the Government of Assam per contra raises the contention that the requirement of having TET qualified candidates is a statutory requirement provided in the Minimum Qualification prescribed by the National Council for Teacher Education (NCTE), which is a statutory provision framed under Section 23(1) of the Right of Children to Free and Compulsory Education Act, 2009 (in short RTE Act of 2009).

14. By referring to the Minimum Qualification prescribed by the NCTE which is a statutory provision, Mr. D Saikia, refers to Clause 10(b) thereof which inter alia provides that one of the minimum qualifications is to pass in the TET to be conducted by the appropriate Government in accordance with the guidelines framed by the NCTE for the purpose. The learned senior counsel thereafter refers to the definition of



appropriate government as defined in Section 2(a) of the RTE Act of 2009 which *inter alia* provides that appropriate Government means in relation to a school established, owned or controlled by the Central Government, the Central Government and in relation to a school, other than the school established owned and controlled by the Central Government to be the State Government. In other words, according to the learned senior counsel, the provisions of the Minimum Qualification providing for a qualification in TET to be conducted by the appropriate government would mean that in the event, the given school is established, owned and controlled by the Central Government, the TET would have to be conducted by the Central Government and in the event of a school established, owned or controlled by the State Government it would have to be a TET conducted by the State Government.

15. The further contention raised is that the guidelines framed as notified in the communication dated 11.02.2011 of the Principal Secretary of the NCTE would have to be read conjointly with the statutory provisions of the Minimum Qualifications and to that extent the provisions of Clause 10(a) and 10(b) are to be in conformity with the statutory Minimum Qualifications.

16. Mr. D Saikia, learned senior counsel further contends that as per the provisions in the guidelines after Clause 10(b), in case the State Government decides not to conduct a TET, in that event, the State Government would consider the CTET, would have to be read in the context only when there is a decision or in fact a factual situation where the TET had not been conducted by the State Government. In other words, if the State Government does not conduct a TET, in such event, it would be permissible to also accept the candidates having a CTET qualification for participating in a recruitment process conducted by the State Government. Further contention raised by referring to Clause 11 of the guidelines is that the appropriate Government should conduct a TET at least once a year.

17. A contention is raised that on a conjoint reading of the provisions of Clause 10 providing for the acceptability of a CTET, in the event the State Government does not



conduct TET and the provisions of Clause 11 providing that the appropriate Government should conduct the TET once a year, it has to be understood that if in a given year the TET was not conducted by the State Government, the CTET qualified candidates would become eligible to participate in a recruitment process to be conducted by the State Government and on the other hand, if in a given year the STET was held, in such event, the CTET qualified candidates would not be eligible.

18. With regard to the contention raised by the petitioners that they have a legitimate expectation that even the CTET qualified would be held eligible to participate in a recruitment process pursuant to the advertisement of 11.09.2020, Mr. D Saikia, learned senior counsel refers to a judgment of the Supreme Court on the question of applicability of the doctrine of legitimate expectation and raises the contention that the doctrine of legitimate expectation and the doctrine of promissory estoppels both goes together and the doctrines require that in order to invoke the doctrine of legitimate expectation also there must be an act on the part of the authorities which had led the aggrieved persons to alter their position to their own detriment and only under such situation they would be entitled to the benefit of the doctrine of legitimate expectation.

19. The learned senior counsel contends that there is no such act on the part of the respondent authorities which had led the petitioners to alter their position to their own detriment and therefore the doctrine of legitimate expectations would not be attracted in the present case. The said contention is fortified with the further contention that what had happened with the petitioners in the present case is a mere anticipation and any altering of their position pursuant to such anticipation, even if it is to their own detriment, cannot attract the doctrine of legitimate expectation.

20. Mr. D Saikia, learned senior counsel also raises the contention that it is the prerogative of the employer to lay down the eligibility condition for a recruitment process and the same cannot be governed or dictated by the intending candidates as to what the eligibility condition should be. In reply thereof, Mr. KK Mahanta, learned



senior counsel reiterates that the stand taken in paragraph 6 of the affidavit in WP(C)No. 2280/2018 still holds good and it depicts a policy decision on the part of the respondents in the Elementary Education Department that the authorities would allow even the CTET qualified candidates to be eligible to participate in a recruitment process conducted by the State Government.

21. Mr. KK Mahanta, learned senior counsel reiterates that as the stand taken in the affidavit in WP(C) No.2280/2018 still holds good, the expectation of the writ petitioners flows from such stand depicted in the affidavit and therefore, they thought it necessary that they are not required to acquire any STET qualification. In other words, we are to understand that the writ petitioners have altered their position to their detriment on the basis of such act on the part of the respondent authorities. In reply, even the earlier stand that consistent past practices allowing the CTET qualified candidates to participate in the recruitment process is being reiterated.

22. Contentions have also been raised that the STET examination conducted by the State Government authorities in December, 2019 was not a suo moto action on the part of the State Government, but on the other hand, it was the requirement of the direction of this Court in its judgment dated 28.03.2019 in WA No.32/2019. The only question sought to be raised by such contention is that the STET held in December, 2019 was not a regular TET and, therefore, its existence is not to be taken note of, meaning thereby to be construed that the TET was not held at all.

23. A further contention has been raised in reply by Mr. KK Mahanta, learned senior counsel that even otherwise the petitioners ought to have been informed by the respondent authorities that in the recruitment process pursuant to the advertisement of 11.09.2020, only the STET qualified candidates would be acceptable and CTET qualified candidates would not be taken into consideration. Absence of any such information renders the action of the respondents to be unfair, unreasonable and hit by the doctrine of fair play, as well as, has resulted in a bias against the petitioners by favouring only the STET qualified candidates.



24. The further contention raised by Mr. KK Mahanta, learned senior counsel for the petitioners that there was no policy decision by the authorities in the Government of Assam in the Elementary Education Department that only the STET qualified candidates would be eligible to the exclusion of the CTET qualified candidates and a decision contained in the minutes of the meeting dated 01.09.2020 is not a policy decision as the required procedure for conducting a policy decision was not followed. On a conspectus of the aforesaid contentions raised by the rival parties, the core issue which calls for a decision of the Court would be:

- (i) Whether there was any past practice to allow even the CTET qualified candidates to participate in a recruitment process for teachers in the Elementary Schools in Assam and whether such past practice has resulted in a legal right to be accrued to the CTET qualified candidates that they would be continued to be allowed to participate in such recruitment process.
- (ii) Whether a legal right had accrued in favour of the petitioners on the basis of the doctrine of legitimate expectation that they would have to be required to be allowed to participate in the recruitment process on the strength of their CTET qualification alone, although otherwise, it would be contrary to the statutory provisions.
- (iii) Whether the statutory provisions in place entitles a CTET qualified candidates to participate in a recruitment process for Assistant Teachers in the Elementary schools in the State of Assam.
- (iv) Whether by not allowing the CTET qualified candidates to participate in the recruitment process, a class within a class have been created.

25. A corollary of the said issues as raised by the writ petitioners is that had they been duly informed about the change in the policy decision, they would have availed the opportunity to get themselves qualified in a STET conducted by the State

Government.

Past Practice:

26. The petitioners refer to the factual situation that in the year 2012 a TET was conducted by the State Government and a TET was also conducted by the Central Government and the recruitment process that took place in the year 2012 had allowed both, the STET qualified candidates as well as CTET qualified candidates to participate. In other words, it has been urged upon that even though the statutory rules may provide for CTET for the schools established, owned and controlled by the Central Government and STET for the schools established, owned and controlled by the State Government, but even in such schools established, owned and controlled by the State Government, the CTET qualified candidates were allowed to participate although for the given year, the STET was also held. It is also stated that for the subsequent years, i.e. 2013, 2014, 2015, 2016 and 2017, the CTET qualified candidates were allowed to participate in the recruitment processes conducted by the State Government. As because the CTET qualified candidates were also allowed to participate all along since the year 2012 up to the year 2018, therefore, a past practice has been put in place requiring the CTET qualified candidates to be allowed to participate in such recruitment process in all subsequent years. As past practice has already been put in place, it is the grievance of the petitioners that any deviation to be taken by the respondent authorities from such past practice would have to be proceeded by a definite policy decision with due intimation to all concerned.

27. Mr. D Saikia, learned senior counsel for the respondents in the Elementary Education Department on the other hand urges upon that the year 2012 was an exception in the circumstance that the concept of TET was implemented for the first time in the given year and, therefore, the situation was fluid to a great extent, which resulted in a deviation from the statutory provisions. But as regards the years 2013 onwards up to 2018, it is urged upon that for those given years, the Government of Assam in the Elementary Education Department had not conducted any TET and therefore, even though the CTET qualified candidates were allowed to participate in



the recruitment process that had taken place, the same would be saved by the provisions of Clause 10 of the guidelines which provides that in the event, the State Government decides not to hold or does not hold the TET for a given year, the recruitment processes that may be initiated in such year can be carried forward by including the CTET qualified candidates. As no TET was conducted by the authorities in the Government of Assam in the Elementary Education Department for the years from 2013 to 2018, the authorities in conformity with the provisions of Clause 10 of the guidelines allowed even the CTET qualified candidates to participate in such recruitment process. Accordingly a distinction is sought to be made in the concept of past practice that for the years 2013-2018, the CTET qualified candidates were allowed to participate in a situation where the STET Government had not conducted the TET for the given years and therefore it was not a practice adopted that CTET qualified candidates were allowed even when the State Government had conducted its own TET for the given years.

28. It is true that for the year 2012, the CTET qualified candidates were also allowed to participate in the recruitment process although for that given year, the Govt. of Assam had also conducted the STET. The explanation provided by Mr. D. Saikia, learned senior counsel for the respondents with regard to allowing CTET candidates to participate in the year 2012 is that the requirement of TET was introduced for the first time in the year 2012 and therefore, the situation was termed to be fluid, meaning thereby that the authorities as well as respective candidates were unsure as to what precise procedure is required to be followed in a strict manner. We do not offer any view on the said submission and also do not venture into the question of deciding the question as to whether if a situation is fluid as because a particular requirement of the law was introduced for the first time, the authorities can be allowed to deviate from the prescribed statutory procedure, as because they were unsure of the requirements.

29. The contention of claiming a legal right by the petitioners is based upon that from the years 2012 up to 2018, there was a practice put in place by the authorities in the Government of Assam in the Elementary Education Department allowing the CTET

qualified candidates to also participate in a recruitment process for teachers in the Elementary Schools which was owned, established and controlled by the Government of Assam.

30. The said fact itself would definitely lead to a conclusion that in-fact there was a past practice allowing the CTET candidates to participate in such recruitment process conducted by the Government of Assam in the Elementary Education Department. But if we take a closer look on the factual aspect that had actually taken place, we are required to look into the aspect that for the year 2012, the CTET qualified candidates were allowed to participate in the recruitment process although correspondingly a STET was conducted by the authorities in the Government of Assam in the Elementary Education Department. In other words, in spite there being a STET being conducted, the CTET candidates were also allowed to participate in such selection process. To understand the implication of such conduct on the part of the Govt. of Assam in the Elementary Education Department, we are required to look into the statutory provisions that govern the concept the Minimum Qualification prescribed by the NCTE in exercise of the powers under Section 23(1) of the RTE Act, 2009. In Clause 1(b) of the Minimum Qualification for Classes I to V in the Elementary Education system, a candidate is required to pass the Teachers Eligibility Test (TET) to be conducted by the appropriate government in accordance with the guidelines framed by the NCTE for the purpose. The relevant provisions of Clause 1(b) of the Minimum Qualification prescribed by the NCTE as published in the notification dated 23.08.2010 is extracted below:-

“1(b) Pass in the Teacher Eligibility Test (TET) to be conducted by the appropriate Government in accordance with the Guidelines framed by the NCTE for the purpose.

(ii) Classes VI-VIII

(a) B.A./B.Sc and 2 year Diploma in Elementary Education (by whatever name known)

or

B.A./B.Sc with at least 50% marks and 1 – year Bachelor in Education (B.Ed)

or

B.A./B.Sc with at least 45% marks and 1 year Bachelor in Education (B.Ed) in accordance with the NCTE (Recognition Norms and Procedure) Regulations issued from time to time in this regard.

or

Senior Secondary (or its equivalent) with at least 50% marks and 4 year Bachelor in Elementary Education (B.El.Ed)

or

Senior Secondary (or its equivalent) with at least 50% marks and 4 year BA/BSc Ed or BA. Ed/BSc Ed

or

B.A./B.Sc with atleast 50% marks and 1 year B.Ed (Special Education)

And

(b) Pass in the Teacher Eligibility Test (TET) to be conducted by the appropriate Government in accordance with the Guidelines framed by the NCTE for the purpose."

In other words, the statutory provision provided for a qualification in the TET to be conducted by the appropriate government. The appropriate government is defined in Section 2(a) of the RTE Act, 2009 which is extracted as under:-

"2(a) appropriate Government means-

- (i) in relation to a school established, owned or controlled by the Central Government, or the administrator of the Union territory, having no legislature, the Central Government;*
- (ii) in relation to a school, other than the school referred to in sub-clause (i), established within the territory of-*
 - (A) a State, the State Government;*
 - (B) a Union territory having legislature, the Government of that Union Territory;"*

31. A reading of the definition of the appropriate government makes it explicit that in relation to a school owned, established and controlled by the Central Government, the appropriate government would be the Central Government, whereas in relation to a school owned, established and controlled by the State Government, the appropriate government would be the State Government. In other words, the statutory definition of appropriate government gives the meaning that if the school is established, owned, and controlled by the Central Government, the appropriate government to conduct the TET would be the Central Government whereas, if a school is established, owned and controlled by the Central Government, the appropriate government to conduct the TET would be the State Government.

32. A conjoint reading of the provision of Clause 1(b) of the Minimum Qualification prescribed by the NCTE as published in the notification dated 23.08.2010 and the

provision of Section 2(a) of the RTE Act, 2009 would make it discernible that the prescribed statutory qualification for appointment as a teacher in the Elementary Schools from Classes 1 to V would be that if the school concerned is established, owned or controlled by the Central Government, the intending candidate would mandatorily require to have a qualification of TET conducted by the Central Government and on the other hand, if the school concerned is established, owned and controlled by the State Government, the intending candidate would mandatorily require to have a qualification of TET conducted by the State Government. In other words, the statutory provisions makes it explicit that for a school established, owned and controlled by the Central Government, STET qualified candidate would be excluded from having the minimum qualification and vice-versa in respect of a school established, owned and controlled by the State Government, the CTET qualified candidate would be excluded from having the minimum qualification for the post of teacher in such Elementary Schools. From the said point of view, we have to conclude that even though in the year 2012, the authorities in the Government of Assam in the Elementary Education Department had also allowed the CTET qualified candidates to participate in the recruitment process in spite of the existence of STET qualified candidates for the given year, such conduct on the part of the State Government would have to be accepted to have been contrary to the statutory law provided in the notification dated 23.08.2010 read with Section 2(a) of the RTE Act, 2009. Hence, we are to construe that such act may have been practiced in the past, but at the same time, it would also have to be construed that it was contrary to the statutory law.

33. As regards the assertion that even for the years 2013 up to 2018, the CTET qualified candidates were allowed to participate in a recruitment process for teachers in the Elementary Education Schools conducted by the Government of Assam in the Elementary Education Department, where we take note of that it is an admitted position of the parties that for the aforesaid years, the Government of Assam in the Elementary Education Department had not conducted any TET of their own, the provision of Clause -10 of the guidelines framed by the NCTE provides for that it would be permissible to allow the CTET qualified candidates to participate in the recruitment

processes for those given years.

34. From such point of view, the past practice urged upon for the years 2013 up to 2018 would have to be understood to be a practice that was allowed in the absence of any STET being conducted by the Government of Assam in the Elementary Education Department.

35. From the aforesaid aspect, we are now required to look into the concept of the doctrine of past practice and whether in the facts and circumstance as indicated above, such doctrine would be applicable so as to arrive at a conclusion that the petitioners herein have a legal right in their favour.

36. In *D. Stephen Joseph –vs- Union of India and Others* reported in (1997) 4 SCC 753 in paragraphs 4 and 5 the Supreme Court arrived at its conclusion that a past practice would be acceptable to be the foundation of a legal right provided such practice confirms to the rule or the law that was prevalent at that relevant point of time. Any past practice that was de hors the rules cannot be accepted to be a past practice to have been consistently followed for a long period of time for interpreting any such rule.

37. The proposition thereof laid down by the Supreme Court in paragraphs-4 and 5 are extracted below:-

“4. Mr. Venkataramani, learned counsel appearing for the appellant, has contended that the plain language of the rule need not be followed in all cases and in applying the rule for promotion to 50% quota form amongst Junior Engineers with degree in Electrical Engineering, past practice is required to be considered as held by this Court in N. Suresh Nathan v. Union of India. If the past practice is taken into consideration for the purpose of interpreting the said rule, it will be quite evident that experience of three years had always been reckoned from the date of the acquisition of the degree in Electrical Engineering. Therefore, the decision of the Tribunal cannot be sustained and the promotion of private respondents in the 50% quota earmarked for the persons holding degree in Electrical Engineering could not have been given to the said private respondents.

5. It appears to us that the State Government is laboring under a wrong impression as to the applicability of the past practice as indicated in Suresh Nathan case. This Court in the said decision, has only indicated that past practice should not be upset provided such practice conforms to the rule for promotion and consistently for some time past the rule has been made applicable in a particular manner. In our view, the decision in Nathan case only indicates that past practice must be referable to the applicability of the rule by interpreting it in a particular manner consistently for some time. Any past practice de hors the rule cannot be taken into consideration as past practice consistently followed for long by interpreting the rule. It may be indicated here that a similar question also came up for consideration before this Court in M.B.

Joshi v. Satish Kumar Pandey. The decision in Suresh Nathan case was distinguished in the facts of that case and it was indicated that when the language of the rule is quite specific that if a particular length of service in the feeder post together with educational qualification enables a candidate to be considered for promotion, it will not be proper to count the experience only from the date of acquisition of superior educational qualification because such interpretation will violate the very purpose to give incentive to the employee to acquire higher education."

38. Again in *National Board of Examinations –vs- G. Anand Ramamurthy and others* reported in (2006) 5 SCC 515 in paragraph-6, the Supreme Court had clearly laid down the proposition that any alleged past practice cannot override the statutory rules and regulations.

39. Paragraph-6 is quoted herein below:-

"6. Mr. S. Bala Krishnan, learned Senior Counsel for the respondents, per contra submitted that the stand of the petitioner herein was totally inconsistent not only in terms of the eligibility criteria but also as per past practice. According to him, the petitioner Institution has been allowing the candidates for taking the super specialty examinations, which were conducted in the month of June. But the facts remain that such a past practice as argued before the High Court has not been pleaded at all. This apart, the alleged past practice cannot override the statutory rules and regulations since the respondents are not qualified as per clause 7.12. We are, therefore, not permitting them to sit for the examinations in June 2006 as directed by the High Court."

40. As noticed above, the propositions laid down by the Supreme Court is explicit and clear that a past practice can be the basis of a foundation of a legal right only when such practice did conform to the statutory laws in place and on the contrary if the past practice was contrary or inconsistent with the statutory laws that were in force at that given point of time, even if such practice did prevail at an earlier point of time, such practice cannot be the basis to form a legal right to be claimed in a subsequent situation on the basis of the doctrine of past practice.

41. In the instant case, we have already taken note of that although in the year 2012, the CTET qualified candidates were allowed to participate in the recruitment process conducted by the Elementary Education Department of the Government of Assam in spite of there being the STET qualified candidates for that given year, but the said practice allowed by the Government of Assam clearly did not conform to the statutory laws provided in Clause 10(b) of the Minimum Qualifications prescribed by the NCTE in the notification dated 23.08.2010 under Section 23(1) of the RTE Act, 2009 read with Section 2(a) of the said Act. As the said practice allowed by the Government of Assam was not in conformity with the statutory provisions, the same in

view of the propositions laid down by the Supreme Court while elucidating the doctrine a past practice cannot be accepted to be the basis to form a legal right in favour of the petitioners for a direction that in the recruitment process at hand also the same should be accepted and the petitioners be allowed to participate.

42. As regards the assertion of the prevalence of the past practice from the years 2013 up to 2018, we have already taken note of that during the said years it was in fact not the past practice but a practice in conformity with the provision of Clause-10 of the guidelines by the NCTE meaning thereby that whenever for a given year the State Government decides not to hold or does not hold the STET, the CTET qualified candidates would be acceptable for participating in the recruitment process for such given year. Consequently, the said practice was on the premises that for those given years, the Government of Assam in the Elementary Education Department had not held the STET. It being so, the same cannot be brought in for the purpose of accepting that even for the given year where the Government of Assam in the Elementary Education Department had held the STET the practice of allowing the CTET candidates to participate in the recruitment process have to be continued.

Legitimate Expectation:

43. The petitioners collectively had also urged that the conduct of the authorities in the Government of Assam in the Elementary Education Department for the years from 2012 up to 2019 had led the petitioners to believe that even CTET qualified candidates would be eligible to participate in the recruitment process for teachers in the Elementary Education system of the Government of Assam and therefore, they had a legitimate expectation that the same would also prevail in the recruitment process pursuant to the advertisement dated 11.09.2020.

44. Mr. K.K. Mahanta, learned senior counsel for the petitioners lays the foundation of his argument that the doctrine of legitimate expectation would also prevail in the facts and circumstance of the case by referring to an averment made by the authorities in the Government of Assam in the Elementary Education Department in an affidavit filed in an earlier writ petition being WP(C) 2280/2018. According to the learned senior



counsel it was a categorical stand being expressed by the Government of Assam in the Elementary Education Department that as a policy decision the Government of Assam had not conducted the TET every year and any resident of Assam who intend to participate in a recruitment process for the post of teachers in the Elementary Education Schools can appear and acquire the CTET for being eligible for the post in terms of any advertisement as and when published by the authorities.

45. Mr. K.K. Mahanta, learned senior counsel has argued that the said stand taken by the respondent Government of Assam in the Elementary Education Department had clearly spelt out that the CTET qualified candidates are also acceptable to the Government of Assam for participating in the recruitment process for teachers in the Elementary Education Schools.

46. According to Mr. KK Mahanta, learned senior counsel, the said stand is binding on the Government of Assam in the Elementary Education Department and the authorities now cannot come out of it and take a contrary stand. It has been further submitted by Mr. KK Mahanta, learned senior counsel that the specific stand by the Government of Assam in the Elementary Education Department had led the petitioners to believe that they would be eligible to participate in the recruitment process on the strength of their CTET qualification and because of such belief the petitioners have thought that they would still be qualified even if they do not go for the STET qualification.

47. Mr. KK Mahanta, learned senior counsel contends that the said averments made by the Government of Assam in the Elementary Education Department in the affidavit in WP(C)No.2280/2018 was an act which had led the petitioners to change their position to their detriment and, therefore, they would be governed by the doctrine of legitimate expectation. Mr. KK Mahanta, learned senior counsel also urges upon certain other situations which had led the petitioners not to acquire the STET qualification. In order to substantiate his contention that the facts and circumstances of the instant case warrants the invocation of the doctrine of legitimate expectation, Mr. KK Mahanta, learned senior counsel has relied upon the pronouncement of the Supreme Court in *Confederation of Ex-Servicemen Association and Others Vs. Union of India and others*



reported in (2006) 8 SCC 399 by specifically referring to paragraphs 33, 34 and 35 thereof.

48. The Supreme Court in *Confederation of Ex-Servicemen Association* (supra) had referred to a passage from a decision in *Attorney General of Hongkong Vs. Ng Yuen Shiu*, wherein Lord Fraser by referring to an earlier exposition of the proposition by Lord Denning in *Schmidt Vs. Secretary of State* had held as extracted:

“The expectations may be based on some statement or undertaking by, or on behalf of, the public authority which has the duty of making the decision, if the authority has, through its officers, acted in a way that would make it unfair or inconsistent with good administration for him to be denied such an inquiry.”

49. By referring to the aforesaid extracts, the Supreme Court was of the view that in the matter of an action by administrative authority there is a requirement to act judicially as well as fairly and that the doctrine of legitimate expectation is based on the principle that good administration demands observance of reasonableness and where it had adopted a particular practice for a long time, even in the absence of provisions of law, it should adhere to such practice without depriving the citizens the benefits enjoyed by them. The extract in *Attorney General* (supra) had clearly provided that for the doctrine of legitimate expectation to have its role, the expectations may be based on some statement or undertaking by or on behalf of the public authorities which has a duty of making the decision and if the authority through its officers act in a way that would be unfair or inconsistent with good administration, such situation would warrant an invocation of the doctrine of legitimate expectation.

50. Mr. KK Mahanta, learned senior counsel also heavily relied upon the exposition of the proposition of doctrine of legitimate expectation by the Supreme Court in paragraph 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42 in Civil Appeal No.3860-3862/2020 in *State of Jharkhand and Others Vs. Brahmaputra Mettals Ltd., Ranchi and Another*. The provisions of the aforesaid paragraphs are extracted below:

32. Under English Law, the doctrine of promissory estoppel has developed parallel to the doctrine of legitimate expectations. The doctrine of legitimate expectations is

founded on the principles of fairness in government dealings. It comes into play if a public body leads an individual to believe that they will be a recipient of a substantive benefit. The doctrine of substantive legitimate expectation has been explained in *R vs North and East Devon Health Authority, ex p Coughlan*²¹ in the following term:

“ 55. But what was their legitimate expectations?” where there is a dispute as to this, the dispute has to be determined by the court, as happened in *In re Findlay*. This can involve a detailed examination of the precise terms of the promise or representation made, the circumstances in which the promise was made and the nature of the statutory or other discretion.

.....

56. Where the court considers that a lawful promise or practice has induced a legitimate expectation of a benefit which is substantive, not simply procedural, authority now establishes that here too the court will in a proper case decide whether to frustrate the expectation is so unfair that to take a new and different course will amount to an abuse of power. Here, once the legitimacy of the expectation is established, the court will have the task of weighting the requirements of fairness against any overriding interest relied upon for the change of policy.

33. Under English Law, the doctrine of legitimate expectation initially developed in the context of public law as an analogy to the doctrine of promissory estoppels found in private law. However, since then, English Law has distinguished between the doctrines of promissory estoppels and legitimate expectation as distinct remedies under private law and public law, respectively. *De Smith's Judicial Review*²² notes the contrast between the public law approach of the doctrine of legitimate expectation and the private law approach of the doctrine of promissory estoppels:

“ [d]espite dicta to the contrary [*Rootkin v Kent CC*, (1981) 1 WLR 1186 (CA); *R v Jockey Club Ex p Ram Racecourses Ltd*, [1993] AC 380 (HL); *R v IRC Ex p Camacq Corp*, (1990) 1 WLR 191 (CA)], it is not normally necessary for a person to have changed his position or to have acted to his detriment in order to qualify as the holder of a legitimate expectation [*R v Ministry for Agriculture, Fisheries and Foods Ex p Hamble Fisheries (Offshore) Ltd*, (1995) 2 All ER 714 (QB)].... Private law analogies from the field of estoppels are, we have seen, of limited relevance where a public law principle requires public officials to honour their undertakings and respect legal certainty, irrespective of whether the loss has been incurred by the individual concerned [*Simon Atrill, 'The End of Estoppel in Public Law?* (2003) 62 *Cambridge Law Journal* 3]’

34. Another difference between the doctrine of promissory estoppel and legitimate expectation under English Law is that the latter can constitute a cause of action²³. The scope of the doctrine of legitimate expectation is wider than promissory estoppels because it not only takes into consideration a promise made by a public body but also official practice, as well. Further, under the doctrine of promissory estoppels, there may be a requirement to show a detriment suffered by a party due to the reliance placed on the promise. Although typically it is sufficient to show that the promise has

altered its position by placing reliance on the promise, the fact that no prejudice has been caused to the promisee may be relevant to hold that it would not be "inequitable" for the promisor to go back on their promise. ²⁴ However, no such requirement is present under the doctrine of legitimate expectation. In *Regina (Bibi) vs Newham London Borough Council* ²⁵, the Court of Appeal held:

"55 The present case is one of reliance without concrete detriment. We use this phrase because there is moral detriment, which should not be dismissed lightly, in the prolonged disappointment which has ensued; and potential detriment in the deflection of the possibility, for a refugee family, of seeking at the start to settle somewhere in the United Kingdom where secure housing was less hard to come by. In our view these things matter in public law, even though they might not found an estoppel or actionable misrepresentation in private law, because they go to fairness and through fairness to possible abuse of power. To disregard the legitimate expectation because no concrete detriment can be shown would be to place the weakest in society at a particular disadvantage. It would mean that those who have a choice and the means to exercise it in reliance on some official practice or promise would gain a legal toehold inaccessible to those who, lacking any means of escape, are compelled simply to place their trust in what has been represented to them.

35. Consequently, while the basis of the doctrine of promissory estoppel in private law is a promise made between two parties, the basis of the doctrine of legitimate expectation in public law is premised on the principles of fairness and non-arbitrariness surrounding the conduct of public authorities. This is not to suggest that the doctrine of promissory estoppel has no application in circumstance when a State entity has entered into a private contract with another private party. Rather, in English law, it is inapplicable in circumstances when the State has made representation to a private party, in furtherance of its public functions.

H.5 Indian Law and the doctrine of legitimate expectations

36. Under Indian Law, there is often a conflation between the doctrines of promissory estoppel and legitimate expectation. This has been described in Jain and Jain's well known treatise, *Principles of Administrative Law* ²⁷:

"At times, the expressions 'legitimate expectation' and 'promissory estoppel' are used interchangeably, but that is not a correct usage because 'legitimate expectation' is a concept much broader in scope than 'promissory estoppel'.

...

A reading of the relevant Indian cases, however, exhibit some confusion of ideas. It seems that the judicial thinking has not as yet crystallized as regards the nature and scope of the doctrine. At times, it has been referred to as merely a procedural doctrine; at times, it has been treated interchangeably as promissory estoppel. However both these ideas are incorrect. As stated above, legitimate expectation is a substantive doctrine as well and has much broader scope than promissory estoppel.

37. While this doctrinal confusion has the unfortunate consequence of making the

law unclear, citizens have been the victims. Representations by public authorities need to be held to scrupulous standards, since citizens continue to live their lives based on the trust they repose in the State. In the commercial world also, certainly and consistency are essential to planning the affairs of business. When public authorities fail to adhere to their representations without providing an adequate reason to the citizens for this failure, it violates the trust reposed by citizens in the State. The generation of a business friendly climate for investment and trade is conditioned by the faith which can be reposed in government to fulfil the expectations which it generates. Professors Jain and Deshpande characterize the consequences of this doctrinal confusion in the following terms:

Thus, in India, the characterization of legitimate expectations is on a weaker footing, than in jurisdictions like UK where the courts are now willing to recognize the capacity of public law to absorb the moral values underlying the notion of estoppels in the light of the evolution of doctrines like LE(Legitimate Expectations) and abuse of power. If the Supreme Court of India has shown its creativity in transforming the notion of promissory estoppels from the limitations of private law, then it does not stand to reason as to why it should also not articulate and evolve the doctrine of LE for judicial review of resilement of administrative authorities from policies and long-standing practices. If such a notion of LE is adopted, then not only would the Court be able to do away with the artificial hierarchy between promissory estoppels and legitimate expectation, but, it would also be able to hold the administrative authorities to account on the footing of public law outside the zone of promises on a stronger and principled anvil. Presently, in the absence of a like doctrine to that of promissory estoppels outside the promissory zone, the administrative law adjudication of resilement of policies stands on a shaky public law foundation.

38. *We shall therefore attempt to provide a cogent basis for the doctrine of legitimate expectation, which is not merely grounded on analogy with the doctrine of promissory estoppels. The need for this doctrine to have an independent existence was articulated by Justice Frankfurter of the United State Supreme Court in Vitarelli vs Seton*

An executive agency must be rigorously held to the standards by which it professes its action to be judged. Accordingly, if dismissal from employment is based on a defined procedure, even though generous beyond the requirements that bind such agency, that procedure must be scrupulously observed. This judicially evolved rule of administrative law is now firmly established and, if I may add, rightly so. He that takes the procedural sword shall perish with the sword.

39. *However, before we do this, it is important to clarify the understanding*

of the doctrine of legitimate expectation in previous judgments of this Court. In National Buildings Construction Corporation vs S. Raghunathan (National Buildings Construction Corpn) a three Judge bench of this Court, speaking through Justice S. Saghir Ahmed, held that:

18. The doctrine of legitimate expectation has its genesis in the field of administrative law. The Government and its departments, in administering the affairs of the country, are expected to honour their statements of policy or intention and treat the citizens with full personal consideration without any iota of abuse of discretion. The policy statements cannot be disregarded unfairly or applied selectively. Unfairness in the form of unreasonableness is akin to violation of natural justice. It was in this context that the doctrine of legitimate expectation was evolved which has today become a source of substantive as well as procedural rights. But claims based on legitimate expectation have been held to require reliance on representations and resulting detriment to the claimant in the same way as claims based on promissory estoppel.

(emphasis supplied)

However, it is important to note that this observation was made by this Court while discussing the ambit of the doctrine of legitimate expectation under English Law, as it stood then. As we have discussed earlier, there was a substantial conflation, or overlap between the doctrines of legitimate expectation and promissory estoppel even under English Law since the former was often invoked as being analogous to the latter. However, since then and since the judgment of this Court in National Buildings Construction Corporation (supra), the English Law in relation to the doctrine of legitimate expectation has evolved. More specifically, it has actively tried to separate the two doctrines and to situate the doctrine of legitimate expectations on a broader footing. In Regina (Reprotech (Pebsham) Ltd) vs East Sussex County Council, the House of Lords has held thus:

33. In any case, I think that it is unhelpful to introduce private law concepts of estoppels into planning law. As Lord Scarman pointed out in Newbury District Council v Secretary of State for the Environment [1981] AC 578, 616 estoppels bind individuals on the ground that it would be unconscionable for them to deny what they have represented or agreed. But these concepts of private law should not be extended into "the public law of planning control, which binds everyone."

34. There is of course an analogy between a private law estoppel and the public law concept of a legitimate expectation created by a public authority, the denial of which may amount to an abuse of power... But it is no more than an analogy because remedies against public authorities also have to take into account the

interests of the general public which the authority exists to promote. Public law can also take into account the hierarchy of individual rights which exist under the Human Rights Act 1998, so that, for example, the individual's right to a home is accorded a high degree of protection while ordinary property rights are in general far more limited by considerations of public interest.

35. *It is true that in early cases such as the Wells case [1971] 1 WLR 1000 and Lever Finance Ltd v Westminster (City) London Borough Council [1971] 1 QB 222, Lord Denning MR used the language of estoppels in relation to planning law. at that time the public law concepts of abuse of power and legitimate expectation were very undeveloped and no doubt the analogy of estoppels seemed useful... It seems to me that in this area, public law has already absorbed whatever is useful from the moral values which underlie the private law concept of estoppels and the time has come for it to stand upon its own two feet.*

(emphasis supplied)

40. *In a concurring opinion in Monnet Ispat and Energy Ltd vs Union of India (Monnet Ispat), Justice HL Gokhale highlighted the different considerations that underlie the doctrines of promissory estoppels and legitimate expectation. The learned judge held that for the application of the doctrine of promissory estoppels, there has to be a promise, based on which the promisee has acted to its prejudice. In contrast, while applying the doctrine of legitimate expectation, the primary considerations are reasonableness and fairness of the State action. He observed thus:*

“Promissory Estoppel and Legitimate Expectations

289. As we have seen earliler, for invoking the principle of promissory estoppels there has to be a promise, and on that basis the party concerned must have acted to its prejudice. In the instant case it was only a proposal, and it was very much made clear that it was to be approved by the Central Government prior whereto it could not be constructed as containing a promise. Beside, equity cannot be used against a statutory provision or notification.

290. In any case, in the absence of any promise, the Appellants including Aadhunik cannot claim promissory estoppels in the teeth of the notifications issued under the relevant statutory powers. Alternatively, the Appellants are trying to make a case under the doctrine of legitimate expectations. The basis of this doctrine is in reasonableness and fairness. However, it can also not be invoked where the decision of the public authority is founded in a provision of law, and is in consonance with public interest.”

“41. In Union of India Vs. Lt. Col. PK Choudhary, speaking through Chief Justice

TS Thakur, the Court discussed the decision in Monnet Ispat (supra) and noted its reliance on the judgment in Attorney General for New South Wales Vs. Quinn. It then observed:

“This Court went on to hold that if denial of legitimate expectation in a given case amounts to denial of a right that is guaranteed or is arbitrary, discriminatory, unfair or biased, gross abuse of power or in violation of principles of nature justice, the same can be questioned on the well-known grounds attracting Article 14 of the Constitution, but a claim based on mere legitimate expectation without anything more cannot ipso facto give a right to invoke these principles.”

Thus, the Court held that the doctrine of legitimate expectation cannot be claimed as a right in itself, but can be used only when the denial of a legitimate expectation leads to the violation of Article 14 of the Constitution.

42. As regards the relationship between Article 14 and the doctrine of legitimate expectation, a three judge Bench in Food Corporation of India Vs. Kamdhenu Cattle Feed Industries, speaking through Justice JS Verma, held thus:

7. In contractual sphere as in all other State actions, the State and all its instrumentalities have to conform to Article 14 of the Constitution of which non-arbitrariness is a significant facet. There is no unfettered discretion in public law: A public authority possesses powers only to use them for public good. This imposes the duty to act fairly and to adopt a procedure which is ‘fairplay in action’. Due observance of this obligation as a part of good administration raises a reasonable or legitimate expectation in every citizen to be treated fairly in his interaction with the State and its instrumentalities, with this element forming a necessary component of the decision-making process in all State actions. To satisfy this requirement of non-arbitrariness in a State action, it is therefore, necessary to consider and give due weight to the reasonable or legitimate expectations of the persons likely to be affected by the decision or else that unfairness in the exercise of the power may amount to an abuse or excess of power apart from affecting the bona fides of the decision in a given case. The decision so made would be exposed to challenge on the ground of arbitrariness. Rule of law does not completely eliminate discretion in the exercise of power, as it is unrealistic, but provides for control of its exercise by judicial review.

8. The mere unreasonable or legitimate expectation of a citizen in such a situation, may not by itself be a distinct enforceable right, but failure to consider and give due weight to it may render the decision arbitrary, and this is how the requirement of due consideration of a legitimate expectation forms part of the principle of non-arbitrariness, a necessary concomitant of the rule of law. Every legitimate expectation is a relevant factor requiring due consideration in a fair decision-making process. Whether the expectation of the claimant is reasonable or legitimate in the context is a question of

fact in each case. Whenever the question arises, it is to be determined not according to the claimant's perception but in larger public interest wherein other more important considerations may outweigh what would otherwise have been the legitimate expectation of the claimant. A bona fide decision of the public authority reached in this manner would satisfy the requirement of non-arbitrariness and withstand judicial scrutiny. The doctrine of legitimate expectation gets assimilated in the rule of law and operates in our legal system in this manner and to this extent."

(emphasis supplied)

More recently, in NOIDA Entrepreneurs Assn. vs NOIDA³⁵, a two-judge bench of this Court, speaking through Justice B.S. Chauhan, elaborated on this relationship in the following terms:

"39. State actions are required to be non-arbitrary and justified on the touchstone of Article 14 of the Constitution. Action of the State or its instrumentality must be in conformity with some principle which meets the test of reason and relevance. Functioning of a "democratic form of Government demands equality and absence of arbitrariness and discrimination". The rule of law prohibits arbitrary action and commands the authority concerned to act in accordance with law. Every action of the State or its instrumentalities should neither be suggestive of discrimination, nor even apparently give an impression of bias, favouritism and nepotism. If a decision is taken without any principle or without any rule, it is unpredictable and such a decision is antithesis to the decision taken in accordance with the rule of law.

41. Power vested by the State in a public authority should be viewed as a trust coupled with duty to be exercised in larger public and social interest. Power is to be exercised strictly adhering to the statutory provisions and fact situation of a case. "Public authorities cannot play fast and loose with the powers vested in them." A decision taken in an arbitrary manner contradicts the principle of legitimate expectation. An authority is under a legal obligation to exercise the power reasonably and in good faith to effectuate the purpose for which power stood conferred. In this context, "in good faith" means "for legitimate reasons". It must be exercised bona fide for the purpose and for none other..]"

As such, we can see that the doctrine of substantive legitimate expectation is one of the ways in which the guarantee of non-arbitrariness enshrined under Article 14 finds concrete expression."

51. Paragraphs 32, 33, 34 of the judgment in *Brahmaputra Mettalics Ltd., Ranchi and Another (supra)* deals with the distinction between doctrine of promissory estoppels and doctrine of legitimate expectation. A distinction put forth by the Supreme Court is that under the doctrine of promissory estoppels there may be a



requirement to show that the aggrieved party had altered their position to their detriment based upon an act or assurance of the other party, whereas under the doctrine of legitimate expectation there is no such requirement.

52. In paragraphs 36 and 37 of the judgment in *Brahmaputra Mettalics Ltd., Ranchi and Another (supra)*, the Supreme Court dealt with the aspect of there being a conflation of promissory estoppels and legitimate expectation which resulted in a doctrinal confusion resulting in an unfortunate consequence of making the law unclear and the citizens becoming victims of it. It is provided that the representations filed by the public authorities need to be held to be of a scrupulous standard since the citizens continued to live a life based on the trust they repose in the State.

53. The extract of the Administrative Law by Jain and Jain was taken note of which provided that in India the characterization of legitimate expectation is on a weaker footing than that of other countries like UK etc. Accordingly in paragraph 38 a conclusion was arrived that the doctrine of legitimate expectation would have an independent existence and to separate the two doctrines it has to be accepted that the doctrine of legitimate expectation is on a broader footing than the doctrine of promissory estoppels. In paragraph 40 by relying on the proposition of law laid down in *Monnet Ispat and Energy Limited Vs. Union of India and others, reported in (2012) 11 SCC 1*, the Supreme Court had arrived at its view that while applying the doctrine of legitimate expectation the primary consideration are reasonableness and fairness of State action.

54. By relying on the aforesaid propositions of law laid down by the Supreme Court in *Brahmaputra Mettalic (supra)*, Mr. KK Mahanta, learned senior counsel submits that the conduct of the Government of Assam in the Elementary Education Department in excluding the CTET candidates from participating in the recruitment process for teachers in the Elementary Education Department is hit by the principles of reasonableness and fairness of State action.

55. The relevant paragraph in the affidavit by the Government of Assam in the Elementary Education Department in WP(C)No.2280/2018 which has been heavily

relied upon by the petitioners is extracted as below:

“6. That the deponent states that Teachers Eligibility Test (TET) is conducted by both Central Government and the State Government in India and the citizens of India are open to appear in TET examination conducted by the Central or State Government. It is stated that the SSA, Assam is the nodal agency for conducting TET in Assam as per the approval the government. Though Assam has not conducted the TET every year, but any resident of Assam, who are intending candidates for the post of Regular Teachers in LP/UP Schools can appear and acquire Central TET for being eligible for the post in terms of the advertisement as and when published by the authority. There is no problem for the candidates, who have acquired CTET for applying for the post of regular teachers against the advertisement dated 11.03.2018. It is stated that there are 20 Nos. of languages including Assamese available in the CTET examination.

56. In order to substantiate his argument that the principles of reasonableness and fairness in State action had been violated by the authorities in the Government of Assam in the Elementary Education Department, Mr. Mahanta, learned senior counsel again relies upon the averments made by the Government of Assam in the Elementary Education Department in its affidavit in WP(C)No.2280/2018 wherein according to the learned senior counsel a specific stand has been taken that a CTET qualified candidate would also be acceptable to participate in the recruitment process. Mr. Mahanta, learned senior counsel further refers to the minutes of the meeting dated 01.09.2020.

57. According to the learned senior counsel, the decision contained in the minutes of the meeting of 01.09.2020 cannot be termed to be a policy decision of the Government of Assam inasmuch as, the required procedure under Article 166 of the Constitution of India read with the Rules of Executive Business had not been followed. A further contention has been raised by Mr. KK Mahanta, learned senior counsel that prior to issuing the advertisement dated 11.09.2020 there was a requirement on the part of the authorities in the Government of Assam to inform the CTET qualified candidates that they would not be acceptable in the recruitment process and in the absence of any such intimation, there was a lack of a fair action on the part of the State authorities.

58. Mr. D Saikia, learned senior counsel of the Government of Assam in the



Elementary Education Department on the other hand, relies upon the pronouncement of the Supreme Court in *Monnet Ispat (supra)* and relies upon paragraphs 182, 183 and 184 thereof. By referring to the propositions laid down in paragraph 182 in *Monnet Ispat (supra)* Mr. D Saikia, learned senior counsel points out to the doctrine of promissory estoppels and relies upon the proposition that where one party by his work or conduct made to the other party a clear and unequivocal promise, which is intended to create a legal relation or effect a legal relation to arrive in future, nothing was intended that it would be acted upon by the other party to whom the promise is made. It would be unequivocal on the part of the party making promise to retract in a situation where the other party had changed its position pursuant to such promise. By referring to the said principle in paragraph 182, the learned senior counsel refers to paragraph 183 to make his submission that there are parallels between the doctrine of promissory estoppels and the doctrine legitimate expectation and both the doctrines are founded on the concept of fairness and arises out of natural justice. Accordingly, by relying on the proposition of paragraphs 183, the learned senior counsel submits that even for the purpose of the doctrine of legitimate expectation it has to be shown that there was an act resulting in a promise by the State Government which had warranted a change of position by the petitioners to their detriment so as to invoke the doctrine of legitimate expectation. By so submitting it was contended that in the facts and circumstances of the present case, there was no such act or promise on the part of the authorities in the Government of Assam in the Elementary Education Department which may have led the petitioners to change their position to their detriment so as to enable them to invoke the doctrine of legitimate expectation. Further reliance has been placed on the proposition in paragraph 184 in *Monnet Ispat (supra)* that the legitimacy of an expectation can be inferred only if it was founded on the sanction of law or custom or an established procedure followed in a regular and natural sequence and that every such legitimate expectation by itself does not fructify into an enforceable right. Further reliance has been placed in the proposition put forth by the Supreme Court in paragraph 188.4 in *Monnet Ispat (supra)* which provides that legitimate expectation is different from anticipation and an anticipation cannot amount to an assertable expectation. By referring to paragraph 188.4 of *Monnet Ispat (supra)*,

the learned senior counsel submits that the circumstances made out by the petitioners through their pleadings in the writ petition and the submissions made thereof merely depicts that it was an anticipation on the part of the petitioners and therefore the doctrine of legitimate expectation would not be available. Paragraphs 182, 183, 184 and 188 of Monnet Ispat (supra) are extracted as below:

182. In my view, the following principles must guide a court where an issue of applicability of promissory estoppel arises:

182.1. Where one party has by his words or conduct made to the other a clear and unequivocal promise which is intended to create legal relations or affect a legal relationship to arise in the future, knowing or intending that it would be acted upon by the other party to whom the promise is made and it is, in fact, so acted upon by the other party, the promise would be binding on the party making it and he would not be entitled to go back upon it, if it would be inequitable to allow him to do so having regard to the dealings which have taken place between the parties, and this would be so irrespective of whether there is any pre-existing relationship between the parties or not.

182.2. The doctrine of promissory estoppel may be applied against the Government where the interest of justice, morality and common fairness dictate such a course. The doctrine is applicable against the State even in its governmental, public or sovereign capacity where it is necessary to prevent fraud or manifest injustice. However, the Government or even a private party under the doctrine of promissory estoppel cannot be asked to do an act prohibited in law. The nature and function which the Government discharges is not very relevant. The Government is subject to the rule of promissory estoppel and if the essential ingredients of this doctrine are satisfied, the Government can be compelled to carry out the promise made by it.

182.3. The doctrine of promissory estoppel is not limited in its application only to defence but it can also furnish a cause of action. In other words, the doctrine of promissory estoppel can by itself be the basis of action.

182.4. For invocation of the doctrine of promissory estoppel, it is necessary for the promisee to show that by acting on promise made by the other party, he altered his position. The alteration of position by the promisee is a sine qua non for the applicability of the doctrine. However, it is not necessary for him to prove any damage, detriment or prejudice because of alteration of such promise.

182.5. In no case, the doctrine of promissory estoppel can be pressed into aid

to compel the Government or a public authority to carry out a representation or promise which is contrary to law or which was outside the authority or power of the officer of the Government or of the public authority to make. No promise can be enforced which is statutorily prohibited or is against public policy.

182.6. It is necessary for invocation of the doctrine of promissory estoppel that a clear, sound and positive foundation is laid in the petition. Bald assertions, averments or allegations without any supporting material are not sufficient to press into aid the doctrine of promissory estoppel.

182.7. The doctrine of promissory estoppel cannot be invoked in abstract. When it is sought to be invoked, the court must consider all aspects including the result sought to be achieved and the public good at large. The fundamental principle of equity must forever be present to the mind of the court. Absence of it must not hold the Government or the public authority to its promise, assurance or representation.

183. As there are parallels between the doctrines of promissory estoppel and legitimate expectation because both these doctrines are founded on the concept of fairness and arise out of natural justice, it is appropriate that the principles of legitimate expectation are also noticed here only to appreciate the case of the appellants founded on the basis of the doctrines of promissory estoppel and legitimate expectation.

184. In Union of India v. Hindustan Development Corpn. [(1993) 3 SCC 499] this Court had an occasion to consider the nature, scope and applicability of the doctrine of legitimate expectation. The matter related to a government contract. This Court in para 35 observed as follows: (SCC pp. 548-49)

“35. Legitimate expectations may come in various forms and owe their existence to different kind of circumstances and it is not possible to give an exhaustive list in the context of vast and fast expansion of the governmental activities. They shift and change so fast that the start of our list would be obsolete before we reached the middle. By and large they arise in cases of promotions which are in normal course expected, though not guaranteed by way of a statutory right, in cases of contracts, distribution of largess by the Government and in somewhat similar situations. For instance discretionary grant of licences, permits or the like, carry with it a reasonable expectation, though not a legal right to renewal or non-revocation, but to summarily disappoint that expectation may be seen as unfair without the expectant person being heard. But there again the court has to see whether it was done as a policy or in the public interest either by way of G.O., rule or by way of a legislation. If that be so, a decision denying a legitimate expectation based on such grounds does not qualify for interference unless in a given case, the decision or action taken amounts to an abuse of

power. Therefore the limitation is extremely confined and if the according of natural justice does not condition the exercise of the power, the concept of legitimate expectation can have no role to play and the court must not usurp the discretion of the public authority which is empowered to take the decisions under law and the court is expected to apply an objective standard which leaves to the deciding authority the full range of choice which the legislature is presumed to have intended. Even in a case where the decision is left entirely to the discretion of the deciding authority without any such legal bounds and if the decision is taken fairly and objectively, the court will not interfere on the ground of procedural fairness to a person whose interest based on legitimate expectation might be affected. For instance if an authority who has full discretion to grant a licence prefers an existing licence-holder to a new applicant, the decision cannot be interfered with on the ground of legitimate expectation entertained by the new applicant applying the principles of natural justice. It can therefore be seen that legitimate expectation can at the most be one of the grounds which may give rise to judicial review but the granting of relief is very much limited. It would thus appear that there are stronger reasons as to why the legitimate expectation should not be substantively protected than the reasons as to why it should be protected. In other words such a legal obligation exists whenever the case supporting the same in terms of legal principles of different sorts, is stronger than the case against it. As observed in Attorney General for New South Wales case [Attorney General for New South Wales v. Quin, 1990 HCA 21 : (1990) 64 ALJR 327 (Aust)] :

‘To strike down the exercise of administrative power solely on the ground of avoiding the disappointment of the legitimate expectations of an individual would be to set the courts adrift on a featureless sea of pragmatism. Moreover, the notion of a legitimate expectation (falling short of a legal right) is too nebulous to form a basis for invalidating the exercise of a power when its exercise otherwise accords with law.’ If a denial of legitimate expectation in a given case amounts to denial of right guaranteed or is arbitrary, discriminatory, unfair or biased, gross abuse of power or violation of principles of natural justice, the same can be questioned on the well-known grounds attracting Article 14 but a claim based on mere legitimate expectation without anything more cannot ipso facto give a right to invoke these principles. It can be one of the grounds to consider but the court must lift the veil and see whether the decision is violative of these principles warranting interference. It depends very much on the facts and the recognized general principles of administrative law applicable to such facts and the concept of legitimate expectation which is the latest recruit to a long list of concepts fashioned by the courts for the review of administrative action, must be restricted to the general legal limitations applicable and binding the manner of the future exercise of

administrative power in a particular case. It follows that the concept of legitimate expectation is 'not the key which unlocks the treasury of natural justice and it ought not to unlock the gates which shuts the court out of review on the merits', particularly when the element of speculation and uncertainty is inherent in that very concept. As cautioned in Attorney General for New South Wales case [Attorney General for New South Wales case, the courts should restrain themselves and restrict such claims duly to the legal limitations. It is a well-meant caution. Otherwise a resourceful litigant having vested interests in contracts, licences, etc. can successfully indulge in getting welfare activities mandated by directive principles thwarted to further his own interests. The caution, particularly in the changing scenario, becomes all the more important."

While observing as above, the Court observed that legitimacy of an expectation could be inferred only if it was founded on the sanction of law or custom or an established procedure followed in regular and natural sequence. Every such legitimate expectation does not by itself fructify into a right and, therefore, it does not amount to a right in the conventional sense.

188. It is not necessary to multiply the decisions of this Court. Suffice it to observe that the following principles in relation to the doctrine of legitimate expectation are now well established:

188.1. The doctrine of legitimate expectation can be invoked as a substantive and enforceable right.

188.2. The doctrine of legitimate expectation is founded on the principle of reasonableness and fairness. The doctrine arises out of principles of natural justice and there are parallels between the doctrine of legitimate expectation and promissory estoppel.

188.3. Where the decision of an authority is founded in public interest as per executive policy or law, the court would be reluctant to interfere with such decision by invoking the doctrine of legitimate expectation. The legitimate expectation doctrine cannot be invoked to fetter changes in administrative policy if it is in the public interest to do so.

188.4. The legitimate expectation is different from anticipation and an anticipation cannot amount to an assertable expectation. Such expectation should be justifiable, legitimate and protectable.

188.5. The protection of legitimate expectation does not require the fulfillment of the expectation where an overriding public interest requires otherwise. In other words, personal benefit must give way to public interest and the doctrine of legitimate expectation would not be invoked which could block public interest for private benefit."

59. From a consideration of the propositions laid down by the Supreme Court in the



Brahmaputra Mettalics Ltd., Ranchi and Another (supra), Confederation of Ex-Servicemen (supra) and Monnet Ispat (supra), what is discernible is that after the pronouncement of the Supreme Court in Brahmaputra Mettalics Ltd., Ranchi and Another (supra), the earlier confusion of there being a doctrinal confusion as well as substantive conflation of an overlapping between the doctrine of promissory estoppels and doctrine of legitimate expectation had been clarified to the extent that in order to have the doctrine of legitimate expectation, a primary consideration would be reasonableness and fairness of the State action. From the said point of view, the submission of Mr. D Saikia, learned senior counsel that in the instant case, there was no act or promise on the part of the Government of Assam in the Elementary Education Department requiring the petitioners to change their position to their detriment would no longer be available and we are not required to go to the question whether there was any such promise or act on the part of the authorities in the Government of Assam in the Elementary Education Department.

60. It being so, a consideration that the Court is required to go into to arrive at its conclusion whether the doctrine of legitimate expectation was applicable in the present case would now have to be confined to a conclusion as to whether the act on the part of the Government of Assam in the Elementary Education Department to exclude the CTET qualified candidates from participating in the recruitment process for teachers in the Elementary Education Department satisfies the test of reasonableness and fairness of State action. Considering the proposition laid down in paragraph 188.4 of Monnet Ispat (supra) we also have to look into whether what had happened to the petitioners was a legitimate expectation or it was an anticipation. From the aforesaid conspectus, we look into the facts and circumstances of the present case whether the act on the part of the Government of Assam in the Elementary Education Department do meet the test of reasonableness and fairness of State action and whether what had happened with the petitioners was an anticipation or it was in the nature of a legitimate expectation.

61. The expression '*reasonable*' is defined in the Black's Law Dictionary in the manner as indicated below:-

"reasonable-1. Fair, proper or moderate under the circumstances 2. According to reason."

62. In order to satisfy the test of reasonableness, we are required to go into the aspect whether the act on the part of the Government of Assam in the Elementary Education Department to exclude the CTET qualified candidates from participating in



the recruitment process to be fair, proper or moderate under the circumstance. The expression 'fair' has again been defined in the Black's Law Dictionary to mean impartial, just, equitable or disinterested. Accordingly we look into the aspect whether the act on the part of the respondents in the Government of Assam in the Elementary Education Department, to exclude the CTET candidates can be said to be not impartial, just, equitable and disinterested in favour of any particular category of candidates. In order to arrive at any such conclusion, we are required to delve again into the factual circumstance which lead to the act on the part of the State Government to exclude the CTET qualified candidates. Firstly, we take a look into the statutory provisions governing the concept, meaning thereby to take a look at the Minimum Qualifications prescribed by the NCTE notification dated 23.08.2010 read with Section 2(a) of the RTE Act, 2009. A conjoint reading of the statutory provisions, as already concluded in the earlier paragraphs, lead us to arrive at a conclusion that the statutory laws provide for the qualification of a CTET qualified candidate for appointment as teacher in the schools established, owned and controlled by the Central Government whereas a STET qualified candidate for the schools established, owned and controlled by the State Government. If any act on the part of the State Government authorities do remain in conformity with the provisions of the statutory laws, in our view, it cannot be said to be not impartial, unjust, inequitable or a biased in any manner. Hence, from the said point of view, we have to conclude that the act on the part of the Government of Assam in the Elementary Education Department was a fair act on its part and hence it cannot be said to be unreasonable from that point of view.

63. But, again Mr. KK Mahanta, learned senior counsel for the petitioners has raised a contention that because of the manner in which the CTET candidates were allowed to participate in the recruitment process in the earlier years, there was a belief in the mind of the petitioners that they would be so allowed even for the purpose of the advertisement dated 11.09.2020 and for the purpose, a reliance has also been placed in the stand of the Government of Assam in Elementary Education Department as stated in paragraph 6 of the affidavit filed by them in WP(C) 2280/2018, which has already been extracted hereinabove. The stand of the Government of Assam in



paragraph 6 of the said affidavit would have to be construed from the point of view as to under what circumstance the said stand was depicted in the affidavit.

64. We have taken note of that WP(C) 2280/2018 was instituted by a set of aspiring candidates who did not have the qualification of TET i.e. neither STET nor CTET and they sought for a direction from the Court that as STET was not held prior to the advertisement of the year 2018, therefore, they should be allowed to participate in the process without having any qualification of TET. In the said circumstance, the State Government authorities sought to oppose the aforesaid relief sought for by the petitioners in WP(C) 2280/2018 by taking a stand that as CTET qualified candidates were available, therefore, the prayer of the writ petitioners in WP(C) 2280/2018 cannot be agreed upon that they be allowed to participate in the recruitment process without having any kind of TET qualification. WP(C) 2280/2018 resulted in WA 32/2019, which was given a final consideration by the Division Bench in its judgment dated 28.03.2019. For a fair adjudication, the stand of the Government of Assam in the Elementary Education Department in the affidavit filed in WP(C) 2280/2018 would therefore have to be understood in the context of the judgment of the Division Bench in WA 32/2019. The judgment dated 28.03.2019 in WA 32/2019 had arrived at a conclusion that in spite of the CTET qualified candidate being available, the same by itself cannot be a reason for the Government of Assam in the Elementary Education Department not to hold STET, which was more so in view of the provisions of Clause 11 of the guidelines framed by the NCTE which requires that the TET examination be held every year.

65. In paragraph 12 of the judgment dated 28.09.2019, the stand put forth by the Government of Assam in the Elementary Education Department that as the CTET qualified candidates were available, therefore, the State was not required to hold its TET examination and any such candidate who did not have a TET qualification can always avail the benefit of being qualified in the CTET, was rejected. The rejection by the Division Bench of the said stand of the Government of Assam in the Elementary Education Department would lead this Court to accept that the stand of the Government of Assam in the Elementary Education Department in the affidavit in



paragraph 6 in WP(C) 2280/2018 was rejected and found unacceptable. Once a given stand in an affidavit is rejected and found unacceptable by the Court, the efficacy and validity of any such stand that may have been taken stands obliterated as if the stand does not exist anymore. From the said point of view, we are unable to accept the contention of the petitioners that as because of the stand in paragraph 6 in the affidavit filed by the Government of Assam in the Elementary Education Department in WP(C) 2280/2018, the petitioners had believed that it is a professed stand and a policy decision of the Government of Assam in the Elementary Education Department that the CTET qualified candidates all circumstance would continue to be acceptable for participating in a recruitment process for teachers in the Elementary Education Department of the Government of Assam. If the writ petitioners were aware of the contents of paragraph 6 of the affidavit in WP(C) 2280/2018, it cannot be accepted that they were unaware of the provisions of the judgment of the Division Bench dated 28.03.2019 in WA 32/2019, which had rendered the said stand to be ineffective any further. When we examine the claim of the petitioners from the aforesaid point of view i.e. without the stand in paragraph 6 of the affidavit in WP(C) 2280/2018, what we are left with is the unfounded belief of the petitioners that even the CTET qualified candidates would be acceptable for participating in a recruitment process for teachers in the Elementary Education Department of the Government of Assam, which are essentially schools established, owned and controlled by the State Government.

66. From the aforesaid point of view, when we look into the further submissions of the petitioners that the minutes dated 01.09.2020 constituted a decision not to allow the CTET candidates to participate in the recruitment process would have to be concluded to be unacceptable. The contents of the minutes of 01.09.2020 cannot be called to be either a decision of its own and therefore, we do not find any requirement to examine whether that was a decision in conformity with the requirement of Article 166 of the Constitution of India. The contents of the minutes of 01.09.2020 is merely a depiction of the situation in conformity with the statutory laws as well as the declaration of the judgment of the Division Bench dated 28.03.2019 in WA 32/2019, where essentially the contention of the State Government in the Education Department



that there is no requirement to hold the STET as because the CTET candidates are also available was rejected. From the said point of view, we do not find the provision in the advertisement dated 11.09.2020 to be unreasonable or to be against the principle of fairness of State action in any manner. In the absence of any specific instance supported by law as to why the petitioners believed that the CTET candidates would also be allowed to participate in the recruitment process, we cannot but conclude that the same would have to be construed to be merely an anticipation rather than a legitimate expectation in any manner.

67. The Supreme Court in *Monnet Ispat and Energy Limited (supra)* had explicitly provided that anticipation cannot be the basis of a legitimate expectation.

68. We also have to take note of another aspect of the matter as pointed out by the learned senior counsel for the Government of Assam in the Elementary Education Department that even de-hors the statutory laws and other aspects, if the CTET qualified candidates are allowed to participate, the same would create an analogous situation for the authorities inasmuch as the same would make it open for all such CTET qualified candidates to come over and participate in the recruitment process and if the same is allowed to happen, there may be an issue where a teacher without having appropriate knowledge of the local language and culture may also come into the system.

69. We further take note of that if the CTET qualified candidates are allowed to participate in the recruitment process, which otherwise is compartmentalised by the statutory laws for the benefit of the STET qualified candidates, the field of operation of the STET qualified candidates, who are protected by the statutory laws would be compromised and the scope of the CTET qualified candidates would be widened beyond what is provided in their favour by the statutory laws.

Whether exclusion of the CTET candidates have created a class within the class so as to violate Article 14 of the Constitution of India:-

70. Although it has been argued that the basic requirement of being qualified for recruitment as a teacher in the Elementary Education Department is the requirement



of having a TET qualification and all TET qualifications are understood to be one and the same, whether conducted by the Central Government or by the State Government and therefore, the entire genus of the TET qualified candidates form one class of its own and any exclusion of a particular type of TET qualified candidates would make it a case of creating a class within a class, we are required to examine the said question from the point of view whether the entire TET qualified candidates forms one class of its own or whether the provisions of the law itself classifies them into different classes. If yes, whether the class comprising of the CTET qualified candidates forms a reasonable classification of its own.

71. Generally speaking the argument raised that a TET qualified candidate is one class from the point of view that all of them do meet the requirement of being qualified to be eligible for a post of teacher in the Elementary Education has to be accepted. But at the same time, we also cannot be oblivious to the provision in the statutory laws which clearly spells out that for a school established, owned and controlled by the Central Government, the appropriate Government to conduct the TET would be Central Government, whereas for schools established, owned and controlled by the State Government, the appropriate Government would be the State Government. The very classification by the provisions of the statutory laws that the appropriate Government to conduct the TET for the schools established, owned and controlled by the Central Government would be Central Government and that of the State Government to be the State Government itself results in a classification of its own that one class of TET qualified candidates would be ineligible for the other class of schools and vice-versa. Because of the statutory provisions creating two different classes of TET qualified candidates, it would be inappropriate to generalize and arrive at a conclusion that all TET qualified candidates form one class without any distinction between them.

72. In view of such conclusion that there is a distinction between the CTET qualified candidates and the STET qualified candidates from the point of view as to in which kind of schools they would be qualified to participate in a selection process, we have to accept that there is a reasonable classification between the CTET qualified



candidates and the STET qualified candidates and such reasonable classification as a definite nexus with the object at hand meaning thereby that the class of CTET qualified candidates would be eligible only to participate in a recruitment process pertaining to a given class of schools established, owned and controlled by the Central Government and the STET qualified candidates would be eligible to participate in a given school established, owned and controlled by the State Government.

73. In view of such reasonable classification, we are unable to accept the contention that there is a creation of a class within a class by excluding the CTET qualified candidates from participating in the recruitment process in respect of the schools established, owned and controlled by the State Government.

74. In view of such conclusions, we do not find any merit in the writ petitions and accordingly the same are dismissed.

JUDGE

Comparing Assistant